

**BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI**

**EXECUTION APPLICATION 23/2023
IN
ORIGINAL APPLICATION 75/2023**

IN THE MATTER OF
JAISHREE BANSAL

...APPLICANT

VERSUS

UTTAR PRADESH POLLUTION CONTROL BOARD & ORS.

...RESPONDENT(s)

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THROUGH COUNSEL



BHANWAR PAL SINGH JADON
COUNSEL FOR UPPCB

bhanwar09jadon@gmail.com | 6375115224

DATE: 03/11/2025

PLACE: NOIDA

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI
EXECUTION APPLICATION NO. 23/2023
IN ORIGINAL APPLICATION NO. 75/2023

IN THE MATTER OF:

JAISHREE BANSAL

..... APPLICANT



Versus

U.P POLLUTION CONTROL BOARD & ORS.....RESPONDENT

RESPONSE ON BEHALF OF UTTAR PRADESH POLLUTION CONTROL BOARD IN COMPLIANCE TO THE ORDER DATED 05.08.2025 PASSED BY THIS HON'BLE NATIONAL GREEN TRIBUNAL, PRINCIPAL BENCH, NEW DELHI

I, Ankit Singh aged about 38 son of s/o Ajit Singh, presently working as Regional officer, UPPCB, do hereby solemnly affirm and state as under:

1. That I am the R.O. UPPCB and am well conversant with the facts of the present case; hence competent to swear this affidavit.

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2. That I state that the contents of the affidavit have been drafted by my counsel on my instructions and the contents of the same are true to my knowledge and nothing material has been concealed therefrom.
3. That the above mentioned O.A was listed for hearing on 05.08.2025, wherein the Hon'ble Tribunal directed the Deponent to file their reply/response. The relevant portion of the order has been reproduced herein:

“.....1. A letter has been circulated by Counsel for the State of UP and Uttar Pradesh Pollution Control Board (for short, “UPPCB”) seeking adjournment to enable him to submit the updated compliance report and also place on record the relevant material of pending PIL No. 2281/2021 titled Jankalyan Kisan Welfare Samiti vs State of UP & Ors., before the High Court of Allahabad. The prayer is allowed and four weeks’ time is granted to the Counsel for State of UP/UPPCB ”

4. That in compliance of the above orders of the Tribunal, an inspection of site was carried out by under signatory on dated 29.10.2025. During the visit Shri Akshay Jain, Site in charge representative of M/s Geron Engineering Pvt. Ltd. was present at site. Factual status of Municipal Solid Waste processing site are:



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**I. LEGACY MSW TREATMENT / MANAGEMENT SITE
VILLAGE SHAHPUR MORTA, RAJ NAGAR EXTENSION,
GHAZIABAD:**

That during the visit it was observed that the legacy waste accumulated at Morta site (amounting to 5.65 Lakh MT) had been fully processed and disposed of. It was informed that the land after reclamation the process of handing over the land was going on. Inspection Report and photographs taken during the inspection are being annexed herewith as **Annexure-1**.

**II. MANAGEMENT OF LEGACY WASTE AT
JAGJEEVANPUR/BHIKANPUR, SITE-I AND FRESH
WASTE AT JAGJEEVANPUR/BHIKANPUR, SITE-II, PIPE
LINE ROAD, GHAZIABAD:**

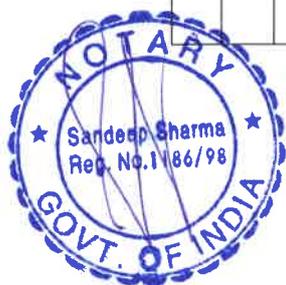
- i. That the legacy waste accumulated at Jagjeevanpur/Bhikanpur, Site-I, Pipe Line Road, Ghaziabad (amounting to 2.69 Lakh MT) had been processed and after which the land which was vacated from legacy waste was being used for storing fresh MSW.
- ii. That as per information provided by Nagar Nigam, Ghaziabad, Jagjeevanpur/Bhikanpur, Site-I and fresh waste at Jagjeevanpur/Bhikanpur, Site-II, Pipe Line Road, Ghaziabad were merged in a single site, now referred to as **Jagjeevanpur site**.



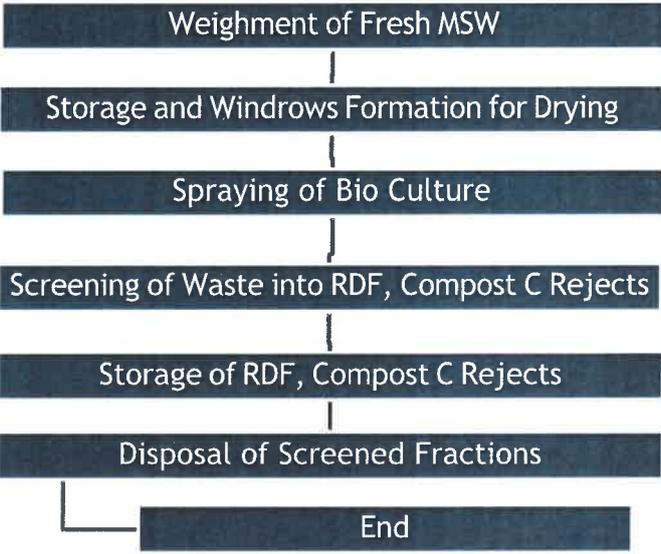
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- iii. That the bio-remediation of the site was being done by M/s Geron Engineering Pvt Ltd.
- iv. That the processing capacity of windrows composting at Jagjeevanpur/Bhikanpur site was 3200TPD. Out of which, 2000TPD was fresh waste and 1200 TPD has been shifted from completed legacy waste site.
- v. That during the visit it was observed that Nagar Nigam, Ghaziabad had stopped transportation of fresh MSW. As informed by the representative of M/s Geron Engineering Pvt. Ltd., waste transportation to this site was closed since 6th of July 2025 and fresh waste was being transported to new processing site established at Dabarasi, Ghaziabad.
- vi. **That it was also informed that currently approximately 2.40 Lakh MT waste is present at the Jagjeevanpur site which is likely to be processed by March 2026.**
- vii. Photographs of the site taken during the inspection are being annexed herewith as **Annexure-2**.
- viii. The Details related to this waste processing facility is tabulated as below:-

1				General Information	
	A	City & Location	Jagjeevanpur/Bhikanpur site, Pipe Line Road, Ghaziabad		
	B	Stage of MSW Processing	Being executed during visit		



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2		Characteristics of Waste	Mixed waste
3	Survey		
	A	Processing Capacity (TPD)	Installed capacity 3200TPD (2000TPD from fresh waste and utilisation capacity-1200TPD for legacy waste.
4		Process Flow sheet of Waste Processing	 <pre> graph TD A[Weighment of Fresh MSW] --> B[Storage and Windrows Formation for Drying] B --> C[Spraying of Bio Culture] C --> D[Screening of Waste into RDF, Compost C Rejects] D --> E[Storage of RDF, Compost C Rejects] E --> F[Disposal of Screened Fractions] F --> G[End] </pre>
5	Stabilization of waste		
	A	Type of processing Adopted	Windrows
	B	Machinery Used for preparing Windrows (JCB etc.)	Excavator
	C	Are large objects removed prior to windrow preparation	Yes, Stone, Wood and large objects removed manually



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	D	Are Windrows Turned Every 4-5 Days	Yes. As and when required based on site conditions
	E	Duration of Stabilization	45-60 Days for drying
	F	Bio-culture Used	As and when required
	G	Is End Product Stabilized (No Heat / Gas /leachate /Smell)	Yes
	H	Is leachate Being Generated from the waste	No Leachate generation was observed
	I	If Yes, methodology for leachate Management Adopted	Leachate Tank (90 m ³) has been built to collect any leachate generated at the site which is recirculated to windrows after mixing with bio culture. Collection of leachates is done through network of drains
6	Processing of Waste		
	Machinery Used For processing of waste		
	a	Screening	
	i	Trommel (Number & Capacity (TPD))	Trommel-10 Nos (Capacity 300TPD each),
	ii	Size of screens used (Mostly used 150 mm, 80 to 100 mm, 24 to 50 mm, 1216 mm and 4-6)	80 mm



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	iii	Vibrating Screen	Yes. Supersonic vibratory screen-01 Nos (Capacity-2000TPD), Terex vibratory screen-01 Nos,
	b	Handling	
	i	Loader (No.)	11 pokelane
	ii	Conveyor (No.)	8 Nos
	iv	Categories in which the waste is segregated (Compost/ Recyclables/ RDF/ C&D/ Inerts etc.)	RDF, Compost and Inerts
	v	Quantity of items which is being generated in each category	Tentative percentage as informed by GNN and operator of the facility. RDF - 8 to 12 % Compost - 25 to 35 % Inert 2 to 5 % Quantity of items generated is after windrows formation and sun / bio drying where the moisture is dried before segregation. The remaining portion is moisture loss and wet waste decomposition.
	vi	Quantity of items being utilized of different categories	As informed by M/s Geron India Engineering Pvt Ltd Representative. Bio compost is being supplied to M/s Krishak Bharti Cooperative limited. In this regard, a



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			letter of intent for supply of bio compost is being annexed herewith as Annexure-3 . RDF - RDF generated from the facility is sent to the paper mill units utilising RDF as fuel in boilers. Copies of the agreements are being annexed herewith as Annexure-4 . C&D waste inerts is being used for making internal temporary roads for ensuring smooth vehicle movement.
7		Is fresh waste being dumped at the site?	No, fresh waste transportation to this site is closed since 6 th July 2025.

5. That it is also pertinent to mention that Nagar Nigam, Ghaziabad had awarded the contract for the management of fresh MSW to an agency M/s Shree ji Coal Company Pvt. Ltd. and the said agency had established new MSW processing plant at Khasra No. 281, Village Muhiddinpur, Dabarasi, Ghaziabad.
6. That UPPCB vide letter dated 05.04.2025 had issued Consent to Establish to M/s Shree Ji Coal Company Private Limited, for establishment of a new unit of common Municipal Solid Waste facility at Khasra No. 281, Village Muhiddinpur, Dabarasi, Ghaziabad for the production of Bio compost-100TPD, RDF-400TPD and Inert-400TPD by using Municipal Solid Waste from Nagar Nigam Ghaziabad 900 TPD. A copy of the said letter dated 05.04.2025 is being annexed herewith as **Annexure-5**



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7. That further, the facility has applied for a Consent to Operate (CTO) on 19.09.2025 which is under process. A copy of the application dated 19.09.2025 of the said CTO is being annexed herewith as **Annexure-6**

III. CASE STATUS

- i. That with regards to the *PIL No. 2281 of 2021 "Jankalyan Kisan Welfare Samiti vs State of U.P. and others"* pending before the Hon'ble Allahabad High Court, it is submitted the matter has been filed before the Hon'ble Court filed seeking primary relief of order or direction in nature of Mandamus to direct the respondents to not to construct 'Solid Waste Management Plant' (SWMP) at Village Dundahera at District Ghaziabad and further claiming writ order or direction in nature of Certiorari quashing the lease deed dated 14.10.2019, executed by Nagar Nigam Ghaziabad, in favour of M/s G.C. International, Netherlands, making available land for construction of SWMP at Village Galand District Hapur.

A copy of the case status is being annexed herewith and marked as **ANNEXURE-7.**

8. That the Deponent, being duty-bound under law, is committed to ensuring strict compliance with all directions of this Hon'ble Tribunal and



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Undertakes to adhere to any further orders or instructions issued hereafter, without demur or delay.

9. Hence, the present response is being submitted for the kind perusal of this Hon'ble Tribunal and it is prayed that the same be taken on record.

Sandeep S.

DEPONENT

VERIFICATION

Verified at Ghaziabad on this*3rd*..... day of November, 2025 that the contents Of the above affidavit are true and correct to the best of my knowledge and belief and nothing material has been concealed there from.

Sandeep S.

DEPONENT



ATTESTED
Sandeep S.
(Sandeep Sharma)
Reg. No. 1186/98
NOTARY PUBLIC
Ghaziabad (U.P.)

03 NOV 2025

Updated compliance report with respect to order dated 05.08.2025 passed Hon'ble National Green Tribunal, New Delhi in the matter of Jaishree Bansal VS Uttar Pradesh Pollution Control Board & ors in Execution Application No. 23/2023 In Original Application No. 75/2023 (IA No 645/2023).

1. Background:-

Hon'ble NGT, New Delhi in the matter of Jaishree Bansal VS Uttar Pradesh Pollution Control Board & ors in Execution Application No. 23/2023 In Original Application No. 75/2023 (IA No 645/2023) has passed order dated 05.08.2025. The relevant para of said order is reproduced here under:-

".....1. A letter has been circulated by Counsel for the State of UP and Uttar Pradesh Pollution Control Board (for short, "UPPCB") seeking adjournment to enable him to submit the updated compliance report and also place on record the relevant material of pending PIL No. 2281/2021 titled Jankalyan Kisan Welfare Samiti vs State of UP & Ors., before the High Court of Allahabad. The prayer is allowed and four weeks' time is granted to the Counsel for State of UP/UPPCB....."

2. Compliance:-

In compliance to order dated 05.08.2025 passed by Hon'ble NGT, New Delhi, inspection of site was carried out by under signatory on dated 29.10.2025. During the visit Shri Akshay Jain, Site incharge representative of M/s Geron Engineering

Pvt Ltd was present at site. Factual status of Municipal Solid Waste processing site are as follows:-

- (a) LEGACY MSW treatment/management site village Shahpur Morta, Raj Nagar Extension, Ghaziabad:-** During the visit it was observed that the legacy waste accumulated at morta site (amounting to 5.65 Lakh MT) had been fully processed and disposed of. It was informed that the land after reclamation the process of handing over the land is going on. Photograph of site taken during the is given below:-



- (b) Management of legacy waste at Jagjeevanpur/bhikanpur, Site-I and fresh waste at Jagjeevanpur/bhikanpur, Site-II, Pipe Line Road, Ghaziabad:-**

The observation made during the visit are as follows:-

- (i) The legacy waste accumulated at Jagjeevanpur/bhikanpur, Site-I, Pipe Line Road, Ghaziabad (amounting to 2.69 Lakh MT) had been processed and after which the land which was vacated from legacy waste was being used for storing fresh MSW.
- (ii) As per information provided by Nagar Nigam, Ghaziabad, Jagjeevanpur/bhikanpur, Site-I and fresh waste at Jagjeevanpur/bhikanpur, Site-II, Pipe Line Road, Ghaziabad were merged in a single site, now referred to as **Jagjeevanpur site**.
- (iii) The bio-remediation of the site is being done by M/s Geron Engineering Pvt Ltd.
- (iv) The processing capacity of windrows composting at jagjeevanpur/bhikanpur site is 3200TPD(2000TPD from fresh waste and 1200TPD shifted from completed legacy waste site).
- (v) During the visit it was observed that Nagar Nigam, Ghaziabad has stopped transportation of fresh MSW. As informed by the representative of M/s Geron Engineering Pvt Ltd, waste transportation to this site is closed since 06 july 2025 and fresh waste is being transportated to new processing site established at Dabarasi, Ghaziabad.
- (vi) It was also informed that currently approx 2.40 Lakh MT waste is present at site which is likely to be processed by March 2026.

(vii) The Details related to this waste processing facility is tabulated as below:-

1	General Information		
A		City & Location	Jagjevanpur/bhikanpur site, Pipe Line Road, Ghaziabad
B		Stage of MSW Processing	Being executed during visit
2		Characteristics of Waste	Mixed waste
3	Survey		
A		Processing Capacity (TPD)	Installed capacity 3200TPD (2000TPD from fresh waste and 1200TPD sifted from completed legacy waste site)
4		Process Flow sheet of Waste Processing	<pre> graph TD A[Weighment of Fresh MSW] --> B[Storage and Windrows Formation for Drying] B --> C[Spraying of Bio Culture] C --> D[Screening of Waste into RDF, Compost & Rejects] D --> E[Storage of RDF, Compost & Rejects] E --> F[Disposal of Screened Fractions] F --> G[End] </pre>
5	Stabilization of waste		
A		Type of processing	Windrows

		Adopted	
	B	Machinery Used for preparing Windrows (JCB etc)	Excavator
	C	Are large objects removed prior to windrow preparation	Yes, Stone, Wood and large objects removed manually
	D	Are Windrows Turned Every 4-5 Days	Yes. As and when required based on site conditions
	E	Duration of Stabilization	45-60 Days for drying
	F	Bio-culture Used	As and when required
	G	Is End Product Stabilized (No Heat / Gas /leachate /Smell)	Yes
	H	Is leachate Being Generated from the waste	No Leachate generation was observed
	I	If Yes, methodology for leachate Management Adopted	Leachate Tank (90 m ³) has been built to collect any leachate generated at the site which is recirculated to windrows after mixing with bio culture. Collection of leachates is done through network of drains
6	Processing of Waste		
	Machinery Used For processing of waste		
	a	Screening	

	i	Trommel (Number & Capacity (TPD))	Trommel-10 Nos (Capacity 300TPD each),
	ii	Size of screens used (Mostly used 150 mm, 80 to 100 mm, 24 to 50 mm, 1216 mm and 4-6)	80 mm
	iii	Vibrating Screen	Yes. Super sonic vibratory screen-01 Nos (Capacity-2000TPD), Terex vibratory screen-01 Nos,
	b	Handling	
	i	Loader (No.)	11 pokelane
	ii	Conveyor (No.)	8 Nos
	iv	Categories in which the waste is segregated (Compost/ Recyclables/ RDF/ C&D/ Inerts etc.)	RDF, Compost and Inerts
	v	Quantity of items which is being generated in each category	Tentative percentage as informed by GNN and operator of the facility RDF - 8 to 12 % Compost - 25 to 35 % Inert 2 to 5 % Quantity of items generated is after windrows

			formation and sun / bio drying where the moisture is dried before segregation. The remaining portion is moisture loss and wet waste decomposition.
	vi	Quantity of items being utilized of different categories	As informed by M/s Geron India Engineering Pvt Ltd Representative. Bio compost is being supplied to M/s Krishak Bharti Cooperative limited. In this regard letter of intent for supply of bio compost is annexed as Annexure-I . RDF - RDF generated from the facility is sent to the paper mill units utilising RDF as fuel in boilers. Copies of agreement are annexed as Annexure-II . C &D waste inerts is being used for making internal temporary roads for ensuring smooth vehicle movement.
7		Is fresh waste being dumped at the site	No, fresh waste transportation to this site is closed since 06 July 2025

Photograph of site taken during visit:-





3. It is also pertinent to mentioned that Nagar Nigam, Ghaziabad has awarded the contract for the management of fresh MSW to an agency M/s Shreeji

Coal Company Pvt Ltd and the said agency has established new MSW processing plant at Khasra No. 281, Village Muhiddinpur, Dabarasi, Ghaziabad.

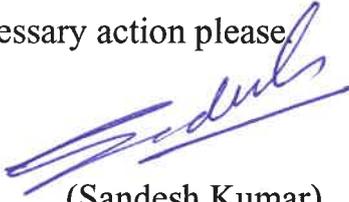
Uttar Pradesh Pollution Control Board vide Ref. No. 233519/UPPCB/Ghaziabad(UPPCBRO)/CTE/GHAZIABAD/2025 Dated:- 05/04/2025 has issued Consent to Established to M/s Shreeji Coal Company Pvt Ltd for establishment new unit of common Municipal Solid Waste facility at Khasra No. 281, Village Muhiddinpur, Dabarasi, Ghaziabad for the production of Bio compost-100TPD, RDF-400TPD and Inert-400TPD by using Municipal Solid Waste from Nagar Nigam Ghaziabad 900 TPD (Copy annexed as **Annexure-III**). Further the facility has applied consent to operate (CTO) on dated 19.09.2025 which is under process(Copy annexed as **Annexure-IV**).

4. Conclusion:-

- (i) The legacy MSW accumulated at Morta Site has been remediated and cleared.
- (ii) Management of legacy waste at Jagjeevanpur/Bhikanpur, Site-I and fresh waste at Jagjeevanpur/Bhikanpur, Site-II, Pipe Line Road, Ghaziabad were merged in a single site, now referred to as Jagjeevan site.

- (iii) Fresh MSW transportation to Jagjeevanpur site is closed since 06 July 2025. Further currently approx 2.40 Lakh MT waste is lying on site which is likely to be processed by March 2026.

The above inspection report is being submitted for kind consideration and necessary action please



(Sandesh Kumar)
AEE



(Vipul Kumar)
AEE

कृषक भारती कोआपरेटिव लिमिटेड
KRISHAK BHARATI
COOPERATIVE LIMITED

Ref. : KRIB/CMO/CC/2025-26

DATE: 01.04.2025

M/S Rollz India Waste Management Pvt. Ltd.,
R-10, Raj Nagar,
Ghaziabad-201 001
UTTAR PRADESH

Subject : LETTER OF INTENT- For Supply CITY COMPOST in the year 2025-26.

Dear Sir,

This has reference to your Price Bid dated 10.02.2025 for the supply of CITY COMPOST to KRIBHCO during the year 2025-26 (01.04.2025 to 31.03.2026) in various states. We are pleased to issue LOI to you for supply of CITY COMPOST as per the enclosed specifications on the following terms & conditions:-

1. Manufacturing & Marketing Licenses and 'O' Form

You are required to submit the valid Manufacturing License and valid Marketing License from the concerned Department of Agriculture for each state separately alongwith 'O' Form immediately to enable us to include your product name in our Fertilizer Marketing License

2. Quantity to be supplied and applicable procurement rates will be as under:

Sl. No.	States to be covered	Quantity (MT)	Basic Rate (Rs./MT)	GST@5% (Rs./MT)	Rate with GST (Rs./MT)	Business Value (Rs.)
1.	U.P	2300	2995.00	149.75	3144.75	7232925
2.	R.J	1200	3850.00	192.50	4042.50	4851000
	TOTAL	3500				12083925

3. Prices :

The Procurement rates as given above will be inclusive of excise duty, octroi and all other local Taxes/Duties except GST apart from cost of material, BOPP bags (with new specifications) for packing, transportation, handling & warehousing etc. Unloading charges at the destination will be borne by the consignee/receiving party. Quantity given above is only indicative and may be short or exceed depending upon the actual demand arising from the field. Kribhco have no binding & do not guarantee the procurement of the above quantity.

4. Execution :

Dispatch Instructions shall be issued in a phased manner by our Central Marketing Office, Noida for various states from time to time. However, the payments will be made from our respective State Marketing Offices.



“हम हिन्दी में लिखे पत्रों का स्वागत करते हैं”

ए-10, सेक्टर-1, नोएडा-201301
जिला : गौतम बुद्ध नगर (उ० प्र०)

KRIBHCO
Cooperative and beyond...

A-10, Sector-1, NOIDA-201301
Distt. Gautam Budh Nagar (U.P.)

फैक्स / Fax : 0120-2537113, 2534861, दूरलेख/Grams : KRIBHCO-NOIDA

दूरभाष / Phone : 0120-2534613 / 14 / 22 / 29 / 31 / 32, वाचस मेल/Voice Mail : 0120-2549112 / 13 / 14

(पंजीकृत कार्यालय : ए-60, कैलाश कॉलोनी, नई दिल्ली-110 048)

Registered Office : A-60, Kailash Colony, New Delhi-110 048

5. **Delivery Terms :** You will supply entire quantity on following terms :

Delivery of the stocks will be made on F.O.R. (up to destinations) basis, anywhere within the respective state as per the dispatch instructions (DIs).

Supplies to be made within 05 days from the date of receipt of dispatch instructions. Failing which Kribhco will be at liberty to impose penalty (recoverable from your security and/ or payments to be made) as given in Clause 8.02 of NIT and divert undelivered quantity/ order to any other supplier at its sole discretion without any intimation to you.

The dispatch report will be provided by you, to our Central Marketing Office and respective State Marketing Office on daily basis in the format given at Clause No.8.04 of NIT through email or by fax/ post with no exception.

6. **Packing :** The empty bags being used for packing material must meet the parameters/ specifications given in Clause No. 9.01 of NIT. The packing must be in 50 Kg. BOPP bags as per specification in KRIBHCO Brand. The bag design will be provided by Kribhco.
7. **Quality :** The product quality must be as per the provisions of the Standard of Weights and measures Act, 1976, the Standards of Weights and Measures (Packaged Commodities) Rules, 1977 and Fertilizer Control Order, 1985 (FCO) and any amendment or re-enactment thereof. The analysis report from Government/ Govt. Approved Laboratory will have to be submitted by you for the product being dispatched beforehand & from time to time at least once in a month. If at any stage, during or after execution of this LOI or corresponding agreement, the sample is declared sub standard by any law enforcing authority, all responsibility with respect to the quality will be borne by you and Kribhco will not be held accountable for the same.
8. **Indemnity:** a) You shall ensure to take back at your cost substandard stock from the Society / KBSKs / party for any deficiency in quality CITY COMPOST supplied by you at any stage as may be observed by KRIBHCO's cooperative societies /KFL & OMIFCO dealers. In the event of product being declared substandard at any stage during or after this contract ,by any law enforcing authority, you will then take appropriate steps to resolve the matter under the provisions of the law and shall fully protect and defend the interest of KRIBHCO at your own cost. KRIBHCO and its directors, employees and officers indemnified ,without limitations , against any and all claims, penalties, charges, expenses and costs (including but not limited to attorney fee and third party liabilities etc) incurred or liable to be incurred by KRIBHCO arising out of or incidental to the contract and/or due to supply of substandard and / or off-spec goods, infringement of any laws, statutes, rules, trademarks and all other statutory violations by you in respect of the goods supplied / to be supplied under this MOA and any breach by you under this Tender/contract. c) You shall undertake the entire responsibility for all the legal disputes arising out of the sale CITY COMPOST to KRIBHCO.d) You also undertake to indemnify KRIBHCO for all claims or injury caused to any person whether a workman or not, while in or upon the site of the same and the said KRIBHCO shall not be bound to defend any claim brought under the Workman's Compensation Act.



9. **Payment** : Payment would be considered by KRIBHCO for the quantity actually sold by Kribhco in a month. Payment will be released to seller upto 15th of next month on actual sold quantity. No loading of expenditures shall be permitted in the invoice except the effect of any change in taxes or levies as imposed by either States Government or Central Government or by Local Body/ Authority. The SELLER shall make payment of the difference of amount due to change in taxes and duties.
10. **Security Deposit (SD) / Performance Bank Guarantee (PBG)** : The total Business value of the contract for 3500 MT comes out to be Rs. 12083925. As per Clause No. 13.00 of NIT, you are required to submit a Security Deposit/ PBG of Rs.120839.25 (1 % of the Contract Value) in the form of Demand Draft/ Pay Order in favour of 'Krishak Bharati Cooperative Limited' payable at Delhi/New Delhi/Noida within 15 days from the date of LOI.

The security deposit can also be furnished in the form of Bank Guarantee of the same amount in the prescribed format given as Annexure-II in NIT, duly executed by Nationalized/ Scheduled Bank.

Your EMD of Rs 50000/- is with Kribhco and will be adjusted against SD/PBG if so desired by you. However, a written consent is required from your end for doing so you will have to submit the balance amount of SD/ PBG in the form of DD/PO/BG / RTGS/ NEFT within 15 days.

Security Deposit with KRIBHCO of Previous years will be refunded to you. However a written consent is required from your end.

11. **Other Terms** : You must fulfill all the other conditions laid down in various clauses of NIT dated 30.01.2025 for the supply CITY COMPOST in Kribhco Brand during the year 2025-26, which were accepted by you unconditionally.
12. **Agreement** : You have already been provided the matter of Agreement. Please arrange to submit the Agreement on Rs.100/- non judicial stamp paper purchased from Delhi/ New Delhi and send here duly signed by you at the earliest.

In case the above terms & conditions are acceptable, you may please return DUPLICATE copy of the LOI, as a token of acceptance. The documents like Copies of Manufacturing License for each unit, Marketing Licenses and O' form for each states must be submitted to this office immediately, so that the procurement CITY COMPOST could be started from your organization.

Thanking you,

Yours faithfully,
For Krishak Bharati Cooperative Limited

(Dr. Tejinder Singh)
JGM(Mktg.)



AGREEMENT FOR RDF DISPOSAL

This agreement is made as of 17th Day of September, 2024 by and between:-

Geron Engineering Pvt Ltd herein after called as the Supplier having its office at C-121, Bulandshahar Industrial Area Road, Ghaziabad, Uttar Pradesh

And

Alpana Papers Pvt Ltd having its plant at 9th Km Stone, Jolly Road, Muzaffarnagar, Uttar Pradesh herein after called as the Buyer.

Whereas the Supplier is into business of MSW processing and produces RDF. :-

Whereas the buyers operates a paper mill and has a valid consent to use RDF as an alternative fuel from UPPCB and desires to utilize RDF from the supplier to be used as an alternative fuel for its boiler operations.

NOW, THEREFORE, in consideration of the mutual promises and covenants contained herein, the parties agree as follows:-

1. Services Provided

The Service Provider will provide the disposal of Refuse-Derived Fuel (RDF) quantities as follows:

- Disposal of 100 MT of RDF per day at its Paper Mill located at Muzaffarnagar and approved by Pollution Control Board- vide CTO# 23661637 and valid until 31-12-2028

2. Commercials

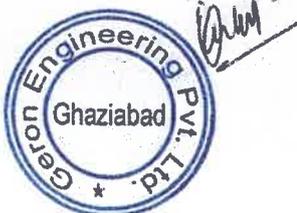
The RDF shall be supplied from its designated site on Pipeline Road, Ghaziabad free of costs and Buyer shall arrange and pay for the transportation costs.

3. Term of Agreement

This Agreement shall commence on 8th March, 2025 and shall continue until terminated by either parties.

4. Responsibilities

- Buyer Responsibilities:**



- Ensure RDF is disposed off in environment friendly manner complying with SWM Rules 2016, and all directions issued by NGT, CPCB and UPPCB from time to time. Any penalty issued by regulatory body with regard to RDF disposal shall be borne by Buyer only.
- Provide all necessary equipment and personnel for the safe handling and disposal of RDF.
- The Buyer shall be responsible for the storage of RDF once it is delivered to the Buyer's facility. The Supplier shall not be responsible for the costs of storage beyond delivery.

• **Supplier Responsibilities:**

- Loading of RDF from the designated site in trucks arranged by the Buyer or its representatives.
- Ensure that the RDF meets all agreed specifications and quality standards.

5. Confidentiality

Both parties agree to keep all information related to this Agreement confidential and will not disclose it to any third parties without prior written consent.

6. Termination

Either party may terminate this Agreement upon 30 days written notice to the other party. In the event of termination, the Client shall pay for all services rendered up to the termination date.

7. Governing Law

This Agreement shall be governed by and construed in accordance with the jurisdiction of Ghaziabad Uttar Pradesh.

8. Entire Agreement

This Agreement constitutes the entire understanding between the parties and supersedes all prior agreements, whether written or oral.

IN WITNESS WHEREOF, the parties hereto have executed this Service Provision Agreement as of the date first above written.

For Geron Engineering Pvt Ltd


 Ghaziabad
 Authorised Signatory
 Date: 08 March, 2025

Place:- Ghaziabad

For Alpna Papers Pvt Ltd


 Authorised Signatory




Bindlas DUPLUX LIMITED
MFRS. OF : KRAFT PAPER & DUPLEX BOARD
AN ISO 14001 COMPANY

AGREEMENT FOR RDF DISPOSAL

This agreement is made as of 05th January, 2025 by and between:-

Geron Engineering Pvt Ltd herein after called as the Supplier having its office at C-121, Bulandshahar Industrial Area Road, Ghaziabad, Uttar Pradesh

And

Bindlas Duplex Ltd Unit 1 having its plant at 10.6 Km Stone, Village Jat Mujhera, Bhopa Road, Muzaffarnagar, Uttar Pradesh herein after called as the Buyer.

Whereas the Supplier is into business of MSW processing and produces RDF. :-

Whereas the buyers operates a paper mill and has a valid consent to use RDF as an alternative fuel from UPPCB and desires to utilize RDF from the supplier to be used as an alternative fuel for its boiler operations.

NOW, THEREFORE, in consideration of the mutual promises and covenants contained herein, the parties agree as follows:-

1. Services Provided
The Service Provider will provide the disposal of Refuse-Derived Fuel (RDF) quantities as follows:

- Disposal of 200 MT of RDF per day at its Paper Mill located at Muzaffarnagar and approved by Pollution Control Board- vide CTO# 28041511 and valid until 31-12-2027

2. Commercials

The RDF shall be supplied from its designated site on Pipeline Road, Ghaziabad free of costs and Buyer shall arrange and pay for the transportation costs.

3. Term of Agreement
This Agreement shall commence on 05th January, 2025 and shall continue until terminated by either parties.

4. Responsibilities

- **Buyer Responsibilities:**
 - Ensure RDF is disposed off in environment friendly manner complying with SWM Rules 2016, and all directions issued by NGT, CPCB and UPPCB from time to time. Any penalty issued by regulatory body with regard to RDF disposal shall be borne by Buyer only.



Regd. Office & Works
10.6 Km, Bhopa Road Vill. Jat Mujhera,
Muzaffarnagar-251 308 (U.P.) INDIA
Tel : +91-131-2468589, 2468590, 2468593

Correspondence Address :
19. Devpuram, Pachenda Road,
Muzaffarnagar-251 001 (U.P.) INDIA

e-mail :
bindlas99@gmail.com (Accounts);
bdlmzn@gmail.com (Sales Tax)

GSTIN : 09AABC82773R173
PAN : AABC82773R
CIN : U21012UP1989PLC010445



Bindlas DUPLUX LIMITED
MFRS. OF : KRAFT PAPER & DUPLEX BOARD
 AN ISO 14001 COMPANY

- o Provide all necessary equipment and personnel for the safe handling and disposal of RDF.
- o The Buyer shall be responsible for the storage of RDF once it is delivered to the Buyer's facility. The Supplier shall not be responsible for the costs of storage beyond delivery.
- **Supplier Responsibilities:**
 - o Loading of RDF from the designated site in trucks arranged by the Buyer or its representatives.
 - o Ensure that the RDF meets all agreed specifications and quality standards.

5. Confidentiality

Both parties agree to keep all information related to this Agreement confidential and will not disclose it to any third parties without prior written consent.

6. Termination

Either party may terminate this Agreement upon 30 days written notice to the other party. In the event of termination, the Client shall pay for all services rendered up to the termination date.

7. Governing Law

This Agreement shall be governed by and construed in accordance with the jurisdiction of Ghaziabad Uttar Pradesh.

8. Entire Agreement

This Agreement constitutes the entire understanding between the parties and supersedes all prior agreements, whether written or oral.

IN WITNESS WHEREOF, the parties hereto have executed this Service Provision Agreement as of the date first above written.

For Geron Engineering Pvt Ltd

Authorised Signatory

Date:- 05th January, 2025

Place:- Ghaziabad

For Bindlas Duplex Ltd.- Unit 1

Authorised Signatory

Regd. Office & Works :

106/111, Bhopa Road V/II, Jai M., Jheda,
 Muzaffarnagar-251 308 (U.P.) INDIA
 Tel : +91-131-2468589, 2468590, 2468593

Correspondence Address :

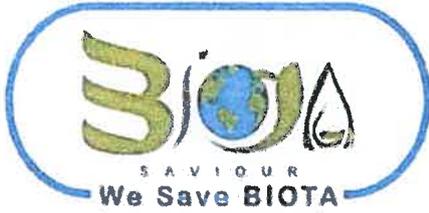
19, Dewpuram, Pacharda Road,
 Muzaffarnagar-251 001 (U.P.) INDIA

e-mail :

bindlas23@gmail.com (Accounts)
 bindmen@gmail.com (Sales Tax)

GSTIN : 09AASC2773R123

PAN : AABC8773R
 CIN : U21012UP1989PLC016443



Letter no. Gen/58/20-05-2025

WORK ORDER

Dear Sir,

This is in reference to the Biomining of Legacy waste work being carried out by your firm at Sturiti Enterprises Pvt. Ltd. On Behalf of Geron Engineering Pvt. Ltd. Site- VPO Jagjivanpur Pipeline Road Ghaziabad-201206

We are in the business of EPR/Waste Management/Recycling and have further tie-ups and agreements with companies who need RDF for their business/clients/process.

We are in need of RDF and are pleased to place an order for supply of unshredded RDF from Jagjivanpur Pipeline Road Ghaziabad Dumpsite as per below terms:-

Quantity- 15000 Metric Tons

Loading at- Jagjivanpur Pipeline Road Ghaziabad- In your scope

Transportation- In our Scope

Unloading at site- In our scope

We will ensure the proper co-processing/disposal of RDF lifted from the site and will be responsible for all compliances and any issues arising on account of transportation/unloading/improper RDF handling/disposal after dispatch from Jagjivanpur Pipeline Road Ghaziabad dumpsite.

Kindly start the dispatch of the RDF immediately and oblige.

Email:- biotasavioursales@gmail.com


Authorized Signatory

B - 28, Radha Garden,

Ganga Nagar, Meerut, Uttar Pradesh - 250 001

+91 741 784 7525



AGREEMENT FOR RDF DISPOSAL

This agreement is made as of 1st Day of April, 2025 by and between:-

Geron Engineering Pvt Ltd herein after called as the **Supplier** having its office at C-121,
Bulandshahar Industrial Area Road, Ghaziabad, Uttar Pradesh

And

Biota Saviour Private Limited herein after called as the **Buyer**. Situated at B-28 Radha Garden, Mawana Road, Meerut, Uttar Pradesh

Whereas the Supplier is into business of MSW processing and produces RDF. :-

Whereas the buyer is into the business of providing services of RDF Co-processing through its vendors viz Cement Factories/Waste To Energy Plant/ Paper Mills. Details of Paper Mills attached as Annexure -1

NOW, THEREFORE, in consideration of the mutual promises and covenants contained herein, the parties agree as follows:-

1. Services Provided

The Service Provider will provide the disposal of Refuse-Derived Fuel (RDF) quantities as follows:

- Disposal of RDF as per available quantity on site

2. RDF Supply to Approved Units Only

The buyer shall provide RDF from the designated site on Pipeline Road, Ghaziabad to only Waste to Energy Plant/Paper Mill who are approved for RDF utilization as per UPPCB / applicable pollution control board for RDF utilization. The list is attached as Annexure 1.

3. Term of Agreement

This Agreement shall commence on 1st April 2025 and shall continue until terminated by either parties.



B - 28, Radha Garden,
Ganga Nagar, Meerut, Uttar Pradesh - 250 001



+91 741 784 7525



4. Responsibilities

- **Buyer Responsibilities:**

- Ensure RDF is disposed off in environment friendly manner complying with SWM Rules 2016,
- and all directions issued by NGT, CPCB and UPPCB from time to time. Any penalty issued by regulatory body with regard to RDF disposal shall be borne by Buyer only.
- Provide all necessary equipment and personnel for the safe handling and disposal of RDF.
- The Buyer shall be responsible for the storage of RDF once it is delivered to the Buyer's facility. The Supplier shall not be responsible for the costs of storage beyond delivery.
- The buyer shall provide all required documents including Utilization Certificate from Units utilizing RDF as approved by UPPCB / applicable pollution control board as required by the Supplier.

- **Supplier Responsibilities:**

- Loading of RDF from the designated site in trucks arranged by the Supplier or its representatives.
- Ensure that the RDF meets all agreed specifications and quality standards.

5. Confidentiality

Both parties agree to keep all information related to this Agreement confidential and will not disclose it to any third parties without prior written consent.

6. Termination

Either party may terminate this Agreement upon 30 days written notice to the other party. In the event of termination, the Client shall pay for all services rendered up to the termination date.

7. Governing Law

This Agreement shall be governed by and construed in accordance with the jurisdiction of Ghaziabad Uttar Pradesh.

8. Entire Agreement

This Agreement constitutes the entire understanding between the parties and supersedes all prior agreements, whether written or oral.

B - 28, Radha Garden,
Ganga Nagar, Meerut, Uttar Pradesh - 250 001



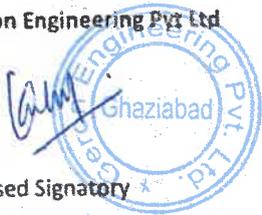
+91 741 784 7525





IN WITNESS WHEREOF, the parties hereto have executed this Service Provision Agreement as of the date first above written.

For Geron Engineering Pvt Ltd



Authorised Signatory

Date:- 1st April, 2025

Place:- Ghaziabad

For Biota Saviour Private Limited



Authorised Signatory

Date:- 01st April, 2025

B - 28, Radha Garden,

Ganga Nagar, Meerut, Uttar Pradesh - 250 001

+91 741 784 7525



ANNEXURE - I

S. NO	Name of Paper Mill	Vendor Name	CTO#	Qty	Location
1	Shakumbhri Pulp & Paper Mills Ltd	Biota Saviour Private Limited	Yes	150MT/DAY	Muzaffarnagar
2	Meenu Paper Mills Private Limited	Biota Saviour Private Limited	Yes	400MT/DAY	Muzaffarnagar
3	New Bonanza India Ltd	Biota Saviour Private Limited	Yes	225MT/DAY	Meerut
4	Parijat Paper Mills Ltd	Biota Saviour Private Limited	Yes	150MT/DAY	Muzaffarnagar
5	Suyash Kraft And Papers Private Limited	Biota Saviour Private Limited	Yes	150MT/DAY	Muzaffarnagar
6	KK Duplex And Paper Mills Pvt Ltd	Biota Saviour Private Limited	Yes	300MT/DAY	Muzaffarnagar
7	Orient Board & Papers Mills Pvt Ltd	Biota Saviour Private Limited	Yes	250MT/DAY	Muzaffarnagar
8	RAC Papers Limited	Biota Saviour Private Limited	Yes	340MT/DAY	Hapur
9	Bindias Duplex Limited	Biota Saviour Private Limited	Yes	200MT/DAY	Muzaffarnagar
10	Silverton Industries Limited	Biota Saviour Private Limited	Yes	450MT/DAY	Muzaffarnagar
11	Suchi Paper Mills Limited	Biota Saviour Private Limited	Yes	150MT/DAY	G. B. Nagar
12	Shree Bhageshwari Papers Pvt Ltd	Biota Saviour Private Limited	Yes	220MT/DAY	Muzaffarnagar
13	Siddheshwari Industries Limited	Biota Saviour Private Limited	Yes	120MT/DAY	Muzaffarnagar
14	Dev Priya Product Pvt Ltd	Biota Saviour Private Limited	Yes	250MT/DAY	Meerut
15	Shakti Krafts	Biota Saviour Private Limited	Yes	40MT/DAY	Muzaffarnagar



B - 28, Radha Garden,

Ganga Nagar, Meerut, Uttar Pradesh - 250 001

+91 741 784 7525

GST No : 09AACCM0303M1ZN
CIN : U21015UP1988PTC010007



MARUTI PAPERS (P) LIMITED

(Formerly known as MARUTI PAPERS LIMITED)

(An ISO9001-2008 Company)

Works & Regd. Office :

Village - Sikka (Shamli-247776) Distt. - Shamli (U.P.)

Phones : 09368069344/09897035820

Email : marutipapers@rediffmail.com

AGREEMENT FOR RDF DISPOSAL

This agreement is made as of 1st January, 2025 by and between:-

Geron Engineering Pvt Ltd herein after called as the **Supplier** having its office at C-121, Bulandshahar Industrial Area Road, Ghaziabad, Uttar Pradesh

And

Maruti Papers Pvt Ltd. Village Sikka, Shamli Uttar Pradesh herein after called as the Buyer.

Whereas the Supplier is into business of MSW processing and produces RDF. :-

Whereas the buyer is into the business of providing services of RDF Co-processing through its vendors viz Cement Factories/Waste To Energy Plant/ Paper Mills. Details of Paper Mills attached as Annexure -1

NOW, THEREFORE, in consideration of the mutual promises and covenants contained herein, the parties agree as follows:-

1. Services Provided

The Buyer will provide the disposal of Refuse-Derived Fuel (RDF) quantities as follows:

- Disposal of RDF as per available quantity on site

2. RDF Supply to Approved Units Only

The buyer shall provide RDF from the designated site on Pipeline Road, Ghaziabad to only Waste to Energy Plant/Paper Mill who are approved for RDF utilization as per UPPCB / applicable pollution control board for RDF utilization. The list is attached as Annexure 1.

3. Term of Agreement

This Agreement shall commence on 1st January 2025 and shall continue until terminated by either parties.

4. Responsibilities

- **Buyer Responsibilities:**
 - Ensure RDF is disposed off in environment friendly manner complying with SWM Rules 2016, and all directions issued by NGT, CPCB and UPPCB from time to time. Any penalty issued by regulatory body with regard to RDF disposal shall be borne by Buyer only.

For Maruti Papers Private Limited


Auth. Signatory

GST No : 09AACCM0303M1ZN
CIN : U21015UP1988PTC010007



MARUTI PAPERS (P) LIMITED

(Formerly known as MARUTI PAPERS LIMITED)

(An ISO9001-2008 Company)

Works & Regd. Office :

Village - Sikka (Shamli-247776) Distt.- Shamli(U.P.)

Phones : 09368069344/09897035820

Email : marutipapers@rediffmail.com

- Provide all necessary equipment and personnel for the safe handling and disposal of RDF.
 - The Buyer shall be responsible for the storage of RDF once it is delivered to the Buyer's facility. The Supplier shall not be responsible for the costs of storage beyond delivery.
 - The buyer shall provide all required documents including Utilization Certificate from Units utilizing RDF as approved by UPPCB / applicable pollution control board as required by the Supplier.
- **Supplier Responsibilities:**
- Loading of RDF from the designated site in trucks arranged by the Buyer or its representatives.
 - Ensure that the RDF meets all agreed specifications and quality standards.

5. Confidentiality

Both parties agree to keep all information related to this Agreement confidential and will not disclose it to any third parties without prior written consent.

6. Termination

Either party may terminate this Agreement upon 30 days written notice to the other party. In the event of termination, the Client shall pay for all services rendered up to the termination date.

7. Governing Law

This Agreement shall be governed by and construed in accordance with the jurisdiction of Ghaziabad Uttar Pradesh.

8. Entire Agreement

This Agreement constitutes the entire understanding between the parties and supersedes all prior agreements, whether written or oral.

IN WITNESS WHEREOF, the parties hereto have executed this Service Provision Agreement as of the date first above written. **For Maruti Papers Private Limited**

For Geron Engineering Pvt Ltd

For Maruti Papers Pvt Ltd

Auth. Signatory

Authorised Signatory

Authorised Signatory

Date:- 1st January, 2025

marutipapers@rediffmail.com

Place:- Ghaziabad

GST No : 09AACCM0303M1ZN
CIN : U21015UP1988PTC010007



MARUTI PAPERS (P) LIMITED

(Formerly known as MARUTI PAPERS LIMITED)

(An ISO9001-2008 Company)

Works & Regd. Office :

Village - Sikka (Shamli-247776) Distt. - Shamli (U.P.)

Phones : 09368069344/09897035820

Email : marutipapers@rediffmail.com

ANNEXURE - 1

S. NO	Name of Paper Mill	Vendor Name	CTO#	Qty	Location
1	Maruti Papers Pvt Ltd	Modern Construction	26463120	150	Shamli Uttar Pradesh

For Maruti Papers Private Limited

Auth. Signatory

AGREEMENT FOR RDF DISPOSAL

This agreement is made as of 4th Day of January, 2025 by and between:-

Geron Engineering Pvt Ltd herein after called as the Supplier having its office at C-121, Bulandshahar Industrial Area Road, Ghaziabad, Uttar Pradesh

And

Sturiti Enterprises Pvt Ltd having its office at Ground Floor, 1, R-184, Mustatil No. 70, Sawtantar, Narela, New Delhi, North Delhi, Delhi, 110040 herein after called as the Buyer.

Whereas the Supplier is into business of MSW processing and produces RDF. :-

Whereas the buyer is into the business of providing services of RDF Co-processing through its vendors viz Cement Factories/Waste To Energy Plant/ Paper Mills. Details of Paper Mills attached as Annexure -1

NOW, THEREFORE, in consideration of the mutual promises and covenants contained herein, the parties agree as follows:-

1. Services Provided

The Service Provider will provide the disposal of Refuse-Derived Fuel (RDF) quantities as follows:

- Disposal of 150.00 MT RDF per day.

2. Commercials

The RDF shall be supplied from its designated site on Pipeline Road, Ghaziabad to Waste to Energy Plant/Paper Mill for coprocessing and Buyer shall arrange and pay for the transportation costs.

3. Term of Agreement

This Agreement shall commence on 4th January, 2025 and shall continue until terminated by either parties.

4. Responsibilities

- **Buyer Responsibilities:**
 - Ensure RDF is disposed off in environment friendly manner complying with SWM Rules 2016, and all directions issued by NGT, CPCB and UPPCB from time to time. Any penalty issued by regulatory body with regard to RDF disposal shall be borne by Buyer only.



- Provide all necessary equipment and personnel for the safe handling and disposal of RDF.
- The Buyer shall be responsible for the storage of RDF once it is delivered to the Buyer's facility. The Supplier shall not be responsible for the costs of storage beyond delivery.
- **Supplier Responsibilities:**
 - Loading of RDF from the designated site in trucks arranged by the Buyer or its representatives.
 - Ensure that the RDF meets all agreed specifications and quality standards.

5. Confidentiality

Both parties agree to keep all information related to this Agreement confidential and will not disclose it to any third parties without prior written consent.

6. Termination

Either party may terminate this Agreement upon 30 days written notice to the other party. In the event of termination, the Client shall pay for all services rendered up to the termination date.

7. Governing Law

This Agreement shall be governed by and construed in accordance with the jurisdiction of Ghaziabad Uttar Pradesh.

8. Entire Agreement

This Agreement constitutes the entire understanding between the parties and supersedes all prior agreements, whether written or oral.

IN WITNESS WHEREOF, the parties hereto have executed this Service Provision Agreement as of the date first above written.

For Geron Engineering Pvt Ltd



Authorised Signatory

Date:- 4th January, 2025

Place:- Ghaziabad

For Sturiti Enterprises Pvt Ltd



Authorised Signatory

Date:- 4th January, 2025

Place:- New Delhi

ANNEXURE - 1

S. NO	Name of Paper Mill	Vendor Name	CTO#	Qty	Location
1	Shakumbhri Pulp and Paper Mills Ltd	Biota Saviour Pvt Ltd	27257844	150 MT/Day	Muzaffarnagar
2	Orient Board and Paper Mills Pvt Ltd	Biota Saviour Pvt Ltd	25405248	250 MT/Day	Muzaffarnagar
3	Shree Bhageshwari Papers Pvt Ltd	Biota Saviour Pvt Ltd	25644909	220 MT/Day	Muzaffarnagar
4	Siddheshwari Paper Udyog Pvt Ltd.	Biota Saviour Pvt Ltd	CTE CAF-ID 10760	185 MT/Day	Kashipur
5	Maruti Papers Pvt Ltd		26463120	150 MT/Day	Shamli





SUCHI PAPER MILLS LTD.

Regd. Office : C-235, Ground Floor, Anand Vihar, Delhi-110092

Works : 589/2, Bsrakh Road Industrial Area, Chhapraula,
Gautam Budh Nagar (U.P.) Tel. : 0120-2674629

GSTIN : 09AAICS0487N1ZO

CIN No. : U21022DL2003PLC120666

E-mail : spml_gbnagar@yahoo.com

AGREEMENT FOR RDF DISPOSAL

This agreement is made as of 2nd Day of January, 2025 by and between:-

Geron Engineering Pvt Ltd herein after called as the **Supplier** having its office at C-121, Bulandshahr Industrial Area Road, Ghaziabad, Uttar Pradesh

And

Suchi Paper Mills, Bsrakh Industrial Area, Village Chapraula, Greater Noida Gautam Buddh Nagar, Uttar Pradesh 201009 herein after called as the Buyer.

Whereas the Supplier is into business of MSW processing and produces RDF :-

Whereas the buyer is into the business of providing services of RDF Co-processing through its vendors viz Cement Factories/Waste To Energy Plant/ Paper Mills. Details of Paper Mills attached as Annexure -1

NOW, THEREFORE, in consideration of the mutual promises and covenants contained herein, the parties agree as follows:-

1. Services Provided

The Buyer will provide the disposal of Refuse-Derived Fuel (RDF) quantities as follows:

- Disposal of RDF as per available quantity on site

2. RDF Supply to Approved Units Only

The Supplier shall provide RDF (free of cost) from the designated site on Pipeline Road, Ghaziabad to only Waste to Energy Plant/Paper Mill who are approved for RDF utilization as per UPPCB / applicable pollution control board for RDF utilization. The list is attached as Annexure 1.

3. Term of Agreement

This Agreement shall commence on 2nd January, 2025 and shall continue until terminated by either parties.

4. Responsibilities

- **Buyer Responsibilities:**

- Ensure RDF is disposed off in environment friendly manner complying with SWM Rules 2016, and all directions issued by NGT, CPCB and



UPPCB from time to time. Any penalty issued by regulatory body with regard to RDF disposal shall be borne by Buyer only.

- Provide all necessary equipment and personnel for the safe handling and disposal of RDF.
- The Buyer shall be responsible for the storage of RDF once it is delivered to the Buyer's facility. The Supplier shall not be responsible for the costs of storage beyond delivery.
- The buyer shall provide all required documents including Utilization Certificate from Units utilizing RDF as approved by UPPCB / applicable pollution control board as required by the Supplier.

• **Supplier Responsibilities:**

- Loading of RDF from the designated site in trucks arranged by the Buyer or its representatives. Transportation cost will be paid by supplier
- Ensure that the RDF meets all agreed specifications and quality standards.

5. Confidentiality

Both parties agree to keep all information related to this Agreement confidential and will not disclose it to any third parties without prior written consent.

6. Termination

Either party may terminate this Agreement upon 30 days written notice to the other party. In the event of termination, the Client shall pay for all services rendered up to the termination date.

7. Governing Law

This Agreement shall be governed by and construed in accordance with the jurisdiction of Ghaziabad Uttar Pradesh.

8. Entire Agreement

This Agreement constitutes the entire understanding between the parties and supersedes all prior agreements, whether written or oral.

IN WITNESS WHEREOF, the parties hereto have executed this Service Provision Agreement as of the date first above written.

For Geron Engineering Pvt Ltd



Authorised Signatory

Date:- 2nd January, 2025

Place:- Ghaziabad

For Suchi Paper Mills

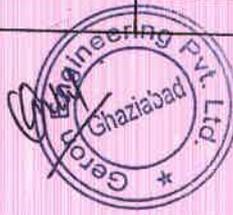


Authorised Signatory

Puneet Aggarwal
+91-9910028870
spml_gb Nagar@yahoo.com

ANNEXURE - 1

S. NO	Name of Paper Mill	Vendor Name	CTO#	Qty	Location
1	Suchi Paper Mills	Direct	21897237	150 TPH	Chhapraula
2					
3					
4					



AGREEMENT FOR RDF DISPOSAL

This agreement is made as of 1st Day of October, 2024 by and between:-

Geron Engineering Pvt Ltd herein after called as the **Supplier** having its office at C-121, Bulandshahar Industrial Area Road, Ghaziabad, Uttar Pradesh

And

Veera Infratech having registered office at F-506, Raj Nagar Residency, Raj Nagar Extension, Ghaziabad, Uttar Pradesh herein after called as the Buyer.

Whereas the Supplier is into business of MSW processing and produces RDF. :-

Whereas the buyer is into the business of providing services of RDF Co-processing through its vendors viz Cement Factories/Waste To Energy Plant/ Paper Mills. Details of Paper Mills attached as Annexure -1

NOW, THEREFORE, in consideration of the mutual promises and covenants contained herein, the parties agree as follows:-

1. Services Provided

The Supplier will provide the disposal of Refuse-Derived Fuel (RDF) quantities as follows:

- Disposal of RDF as per available quantity on site

2. RDF Supply to Approved Units Only

The buyer shall provide RDF from the designated site on Pipeline Road, Ghaziabad to only Waste to Energy Plant/Paper Mill who are approved for RDF utilization as per UPPCB / applicable pollution control board for RDF utilization. The list is attached as Annexure 1.

3. Term of Agreement

This Agreement shall commence on 1st Day of October 2024 and shall continue until terminated by either parties.

4. Responsibilities

- **Buyer Responsibilities:**
 - Ensure RDF is disposed off in environment friendly manner complying with SWM Rules 2016, and all directions issued by NGT, CPCB and UPPCB from time to time. Any penalty issued by regulatory body with regard to RDF disposal shall be borne by Buyer only.
 - Provide all necessary equipment and personnel for the safe handling and disposal of RDF.



VEERA INFRATECH

Cher
Proprietor

- The Buyer shall be responsible for the storage of RDF once it is delivered to the Buyer's facility. The Supplier shall not be responsible for the costs of storage beyond delivery.
- The buyer shall provide all required documents including Utilization Certificate from Units utilizing RDF as approved by UPPCB / applicable pollution control board as required by the Supplier.
- **Supplier Responsibilities:**
 - Loading of RDF from the designated site in trucks arranged by the Buyer or its representatives.
 - Ensure that the RDF meets all agreed specifications and quality standards.

5. Confidentiality

Both parties agree to keep all information related to this Agreement confidential and will not disclose it to any third parties without prior written consent.

6. Termination

Either party may terminate this Agreement upon 30 days written notice to the other party. In the event of termination, the Client shall pay for all services rendered up to the termination date.

7. Governing Law

This Agreement shall be governed by and construed in accordance with the jurisdiction of Ghaziabad Uttar Pradesh.

8. Entire Agreement

This Agreement constitutes the entire understanding between the parties and supersedes all prior agreements, whether written or oral.

IN WITNESS WHEREOF, the parties hereto have executed this Service Provision Agreement as of the date first above written.

For Geron Engineering Pvt Ltd



Authorised Signatory

Date:- 1st October, 2024

Place:- Ghaziabad

For Veera Infratech Pvt Ltd

VEERA INFRA TECH

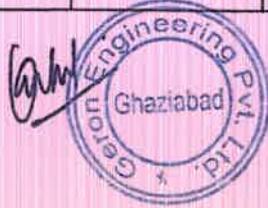
Cher

Proprietor

Authorised Signatory

ANNEXURE - 1

S. NO	Name of Paper Mill	Vendor Name	CTO#	Qty	Location
1	Mahalaxmi Crafts And Tissue Pvt Ltd		25436191	150 MT	Muzaffarnagar
2	Krishnanchal Pulp and Papers Pvt Ltd		25508648	170 MT	Muzaffarnagar
3	Silverton Pulp and Papers Private Limited (14-12-2023)		23543743	450 MTD	Muzaffarnagar
4	Tehri Pulp and Paper Ltd Unit -1		26924935	400 MT	Muzaffarnagar



VEERA INFRA TECH

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Proprietor



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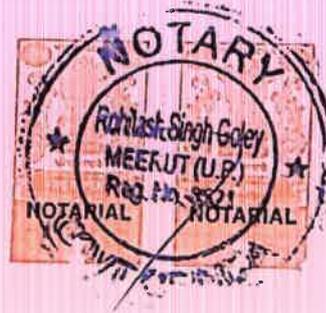
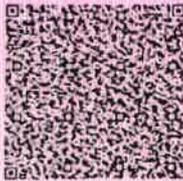
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Government of Uttar Pradesh

e-Stamp



Certificate No.	: IN-UP90478757961074X
Certificate Issued Date	: 10-Feb-2025 01:25 PM
Account Reference	: NEWIMPACC (SV)/ up14436304/ MEERUT SADAR/ UP-MRT
Unique Doc. Reference	: SUBIN-UPUP1443630478084442124876X
Purchased by	: MS ORIENT BOARD AND PAPERS MILLS PVT LTD
Description of Document	: Article 5 Agreement or Memorandum of an agreement
Property Description	: Not Applicable
Consideration Price (Rs.)	:
First Party	: MS ORIENT BOARD AND PAPERS MILLS PVT LTD
Second Party	: BIOTA SAVIOUR PVT LTD
Stamp Duty Paid By	: MS ORIENT BOARD AND PAPERS MILLS PVT LTD
Stamp Duty Amount(Rs.)	: 100 (One Hundred only)



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RDF/MSW AND NRSW SUPPLY AGREEMENT

BETWEEN

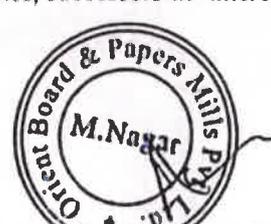
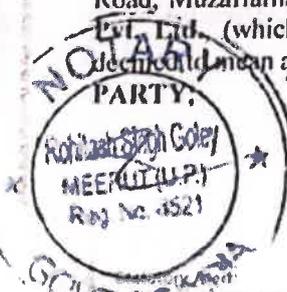
M/s Orient Board & Papers Mills Pvt. Ltd. (First Party)

AND

M/s Biota Saviour Private Limited (Second Party)

This Supply Agreement ("Agreement") is made at Muzaffarnagar (U.P.) on 13 February 2025 ("13.02.2025").

M/s Orient Board & Papers Mills Pvt. Ltd., 8KM Jansath Road, Muzaffarnagar, (U.P.)-251001 a Company incorporated under the Companies Act, 1956, having its registered office at 8Km Jansath Road, Muzaffarnagar-251001 U.P.- India, hereinafter referred to as Orient Board & Papers Mills Pvt. Ltd. (which expression shall unless it be repugnant to the context or meaning thereof, be deemed to mean and include its affiliates, successors-in-interest and permitted assigns) of the FIRST



1. The details of this Stamp Certificate should be verified at www.india-stamp.com/ or using e-Stamp Mobile App of Stock Holding Corporation of India.

2. The validity of this Stamp Certificate is subject to the details on this Certificate and as a condition of its use, the user should verify the details on the portal of the e-Stamp Certificate.

3. In case of any discrepancy please refer the Competent Authority.

And

M/s Biota Saviour Private Limited Meerut -250001 having its registered office at B-28 Radha Garden Mawana Road Meerut-250001 which expression shall, unless repugnant to the meaning or context thereof, include its successors and assigns of the **SECOND PARTY**.

Orient Board & Papers Mills Pvt. Ltd. shall be individually referred to as Party and collectively as Parties.

WHEREAS

A. **Orient Board & Papers Mills Pvt. Ltd.** is an entity engaged in the business of manufacturing and sale of different types and grades of Paper Board and use pre-processed RDF/MSW for co-processing & utilization to power plant. **Orient Board & Papers Mills Pvt. Ltd.** has the capability to safely Pre-process the waste material in an environment friendly manner and converting waste to energy recovery in the power plant boiler.

B. **Biota Saviour Private Limited Meerut (U.P)** is undertaking to supply Refused Derived Material (RDF)/MSW (hereinafter referred to as "Waste"), in various states across India, and is desirous of delivering this waste to the **Orient Board & Papers Mills Pvt. Ltd.**

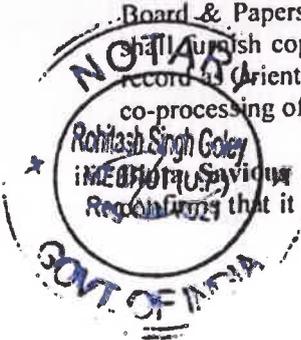
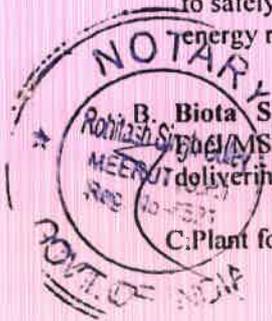
C. Plant for its scientific disposal/co-processing.

NOW IT IS HEREBY AGREED AS FOLLOWS:**1. Supply and Disposal**

i. Subject to and in accordance with the terms and conditions set forth in this Agreement, **Biota Saviour Private Limited Meerut (U.P) SECOND PARTY** shall deliver the RDF/MSW and Plastic Waste to **Orient Board & Papers Mills Pvt. Ltd.** for co-processing thereof.

ii. **Biota Saviour Private Limited Meerut SECOND PARTY** hereby represents and assures **Orient Board & Papers Mills Pvt. Ltd.** that it will obtain and maintain all approvals, clearances, registrations or any permission needed to supply the Plastic Waste to **Orient Board & Papers Mills Pvt. Ltd.** Plant for co-processing as also comply with all applicable laws issued by Central and State Government and Statutory Bodies, Authorities or agencies. Upon request of **Orient Board & Papers Mills Pvt. Ltd.**, **Biota Saviour Private Limited Meerut SECOND PARTY** shall furnish copies & field visits to its sites thereof for **Orient Board & Papers Mills Pvt. Ltd.** **Orient Board & Papers Mills Pvt. Ltd.** is assured also to comply with the guidelines for co-processing of Waste Management Rules, 2016 and its subsequent (amendments) in the rules.

Biota Saviour Private Limited Meerut SECOND PARTY hereby specifically agrees and confirms that it is fully authorized to undertake the work entrusted herein and will adhere to the



provisions of the Environment Protection Act, 1986 read with waste management rule 2016 and subsequent (amendments) in rules and any other applicable rules, as amended from time to time.

- iv. Parties shall carry out monthly reconciliation of Waste accepted by Orient Board & Papers Mills Pvt. Ltd.
- v. Biota Saviour Private Limited Meerut hereby specifically agrees and confirms that all wastes for co-processing in Orient Board & Papers Mills Pvt. Ltd. plant from its premises will be only carried out its own.

2 Disposal Certification

Subject to and in accordance with the terms and conditions set forth in this Agreement, Orient Board & Papers Mills Pvt. Ltd. shall issue a certificate to **Biota Saviour Private Limited Meerut SECOND PARTY**, certifying the scientific disposal of the monthly quantity of Waste delivered by **Biota Saviour Private Limited Meerut SECOND PARTY** and accepted for disposal by Orient Board & Papers Mills Pvt. Ltd. at the Paper plants within 10 days after the month end supply. Orient Board & Papers Mills Pvt. Ltd. shall issue Disposal Certificate to **Biota Saviour Private Limited Meerut SECOND PARTY**.

Orient Board & Papers Mills Pvt. Ltd. will issue the waste disposal certificate mentioning the name of **Biota Saviour Private Limited Meerut SECOND PARTY** along with the quantities of Waste delivered at the Orient Board & Papers Mills Pvt. Ltd. Plant.

3 Confidentiality

During the Term, the Parties may have access to or obtain certain confidential information from either party. The Parties undertake to maintain confidentiality of information so derived and not, either by itself or through its employees, agents or subcontractors, disclose to any third party or use for any purpose other than mentioned in this Agreement, without the written permission, except as may be required under any law. This clause will not apply to information available in public domain.

4 Terms and Termination:

4.1 Term
This Agreement shall be valid and binding from the date of its execution till One (1) year of its execution. The Parties may mutually agree to extend the period of this Agreement by such additional period as they may deem fit.

5.2 Termination

5.2.1 This Agreement can be terminated by Orient Board & Papers Mills Pvt. Ltd., by giving 15 days' notice period, on any of the following grounds:



- I. Any permission is found to have not been obtained or maintained by **Biota Saviour Private Limited Meerut (SECOND PARTY)** with respect to collection, supply, storage and delivery of Waste.
- II. Any permission is found to have not been obtained or maintained by **Biota Saviour Private Limited Meerut (SECOND PARTY)** in relation to allowing the delivery and disposal of the relevant Waste at Orient Board & Papers Mills Pvt. Ltd. Plant.

5.2.2 Parties may terminate the Agreement after giving a notice in writing of Sixty (60) days to the other Party of its intention to terminate the Agreement.

5.3 Commercial Terms

5.3.1 All commercials' terms as applicable in this agreement will be settled between **Orient Board & Papers Mills Pvt. Ltd.** and **Biota Saviour Private Limited Meerut (SECOND PARTY)**.

5 Force Majeure

The Parties hereby agree that in the event performance, in whole or in part, of any obligation under this Agreement, by any Party hereto, is prevented by circumstances or events that are beyond the reasonable control of such Party, or by causes against which the Party could not reasonably make provision (including but not limited to acts of God, strike or lockout, fire, explosion, shutdown of Paper Board Plant for any reason, failure of essential means of transportation or communication, riots, insurrections, tidal waves, flood, earthquakes, industrial disturbance, inevitable accidents, war (undeclared or declared), embargoes, blockages, legal restrictions or governmental restrictions and the like), pandemic, epidemic, the Party who is prevented from performing shall be excused from performing for a reasonable period of time, taking into account the cause and its duration (or potential duration).

6 Governing Law & Dispute Settlement

- i. This Agreement shall be construed and interpreted in accordance with and governed by the laws of India and the courts at Muzaffarnagar, (U.P.), India shall have jurisdiction over all matters arising out of or relating to this Agreement.
- ii. The Parties agree that any dispute, difference, disagreements arising out of or relating to this Agreement ("Dispute") shall be first sought to be settled through amicable discussions between high level officials of each Party and if no amicable settlement to any such Dispute is achieved within sixty (60) days of the notice of such Dispute existing by either Party to the other, then the Parties shall resolve such Dispute through arbitration. The arbitration shall be governed by the Arbitration and Conciliation Act, 1996. The Parties will at first seek to mutually agree to a sole arbitrator and in the event the Parties are unable to agree to a sole arbitrator within a period of sixty (60) days from the date of issuance of a notice for arbitration, then each party will appoint one arbitrator and the two arbitrators so appointed shall nominate the third arbitrator and the panel of such three arbitrators shall undertake the arbitration. The seat of arbitration shall be Muzaffarnagar, (U.P.).



7 Miscellaneous

i. No Waivers

No failure on the part of any Party to exercise, and no delay in exercising, any right, power or privilege hereunder shall operate as a waiver thereof or a consent thereto; nor shall any single or partial exercise of any such right, power or privilege preclude any other of further exercise thereof or the exercise of any other right, power or privilege. The remedies provided are cumulative and not exclusive of any remedies provided by applicable law.

ii. Entire Agreement

This Agreement constitutes the entire agreement between the parties and includes all promises and representations, express or implied, and supersedes all other prior agreements and representations, written or oral, between the Parties relating to the subject matter hereof. Nothing which is not constituted in this instrument is not part of this Agreement.

iii. Amendments

Any amendment of any provision of this Agreement shall be effective if it is evidenced in writing and signed by both Orient Board & Papers Mills Pvt. Ltd. and paper mills limited and Biota Saviour Private Limited Meerut SECOND PARTY.

iv. Further Assurance

Each Party shall promptly take such actions and execute such documents as are necessary to give full effect to the rights of the other Party contained in and/or contemplated by this Agreement.

v. Rights Cumulative

The rights, powers, privileges and remedies provided in this Agreement are cumulative and are not exclusive of any rights, powers, privileges or remedies provided by law or otherwise.

vi. Assignment

Biota Saviour Private Limited Meerut SECOND PARTY shall not assign or transfer their rights or obligations under this Agreement without the written consent of Orient Board & Papers Mills Pvt. Ltd. Notwithstanding anything contained herein, no consent of Biota Saviour Private Limited Meerut SECOND PARTY shall be required for an assignment by Orient Board & Papers Mills Pvt. Ltd. to any third party.

vii. No Partnership



- a. Neither this Agreement nor the performance by the Parties of their respective obligations under it shall constitute a partnership, joint venture or any association of persons between **Orient Board & Papers Mills Pvt. Ltd.** and **Biota Saviour Private Limited Meerut SECOND PARTY**
- b. Each Party shall perform its obligations under this Agreement as an independent counterparty and not as an agent, employee or representative of the other Party.

viii. Indemnification:

Biota Saviour Private Limited Meerut SECOND PARTY agrees and undertakes to indemnify **Orient Board & Papers Mills Pvt. Ltd.** for any liability, claims, legal actions against **Orient Board & Papers Mills Pvt. Ltd.** or any of its directors or employees, arising out of any negligent action or willful misconduct of **Biota Saviour Private Limited Meerut SECOND PARTY**.



Biota Saviour Private Limited Meerut SECOND PARTY also agrees to indemnify **Orient Board & Papers Mills Pvt. Ltd.** and its directors or employees, from and against all losses, actions, proceedings, claims, demands, costs, wards, and damages however arising, directly or indirectly, as a result of breach of this Agreement due to action or inaction.

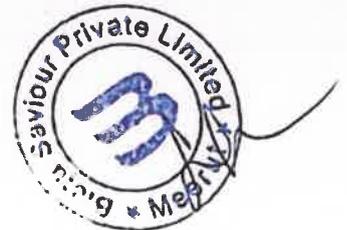
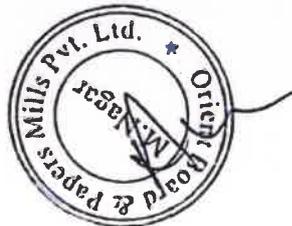
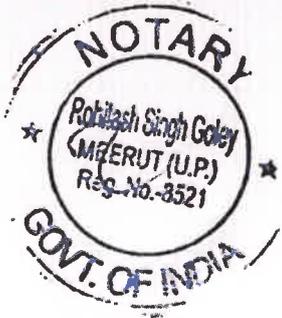
x. Partial Invalidity/Severability

If any term or provision of this Agreement shall be held to be illegal, void or unenforceable in whole or in part, the term or provision shall to that extent be deemed not to form part of this Agreement and the enforceability of the remainder of this Agreement shall not be affected. In that event, the Parties agree to negotiate in good faith to reach an equitable agreement, which shall give effect as nearly as possible to the intention of the Parties as set out in this Agreement.

x. Compliance

Biota Saviour Private Limited Meerut SECOND PARTY shall comply with all laws, rules and regulations, insofar as they are binding upon or affect operations of **Biota Saviour Private Limited Meerut Second Party** shall fully comply with the waste Waste Management Rules 2016 ("Rules") and all statutory modifications/amendment thereof, and shall perform its services/obligations and discharge its duties under this Agreement in accordance with these Rules or any prescribed guidelines under these Rules or by State Pollution Control Board/Central Pollution Control Board.

IN WITNESS WHEREOF, the parties hereto have executed this Agreement as of the day and year first above written.



For Biota Saviour Private Limited Meerut

Name: HIMANSHU YADAV



(Signature & Stamp)

For Orient Board & Papers Mills Pvt. Ltd.

Name:



(Signature & Stamp)

Witnesses 1:

Name: RAUNAQ ALI

Raunaq Ali

(Signature)

Witnesses 2:

Name: DHARAM SINGH

Dharam Singh

(Signature)



ATTESTED

Rohitash Singh Goley
NOTARY
13-02-25



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INDIA NON JUDICIAL

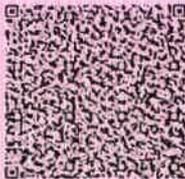


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Government of Uttar Pradesh

e-Stamp

Certificate No. : IN-UP90480713974745X
 Certificate Issued Date : 10-Feb-2025 01:25 PM
 Account Reference : NEWIMPACC (SV)/ up14436304/ MEERUT SADAR/ UP/MP/MEERUT
 Unique Doc. Reference : SUBIN-UPUP1443630478075803924814X
 Purchased by : MS SHAKUMBHRI PULP AND PAPER MILLS LTD
 Description of Document : Article 5 Agreement or Memorandum of an agreement
 Property Description : Not Applicable
 Consideration Price (Rs.) :
 First Party : MS SHAKUMBHRI PULP AND PAPER MILLS LTD
 Second Party : BIOTA SAVIOUR PVT LTD
 Stamp Duty Paid By : MS SHAKUMBHRI PULP AND PAPER MILLS LTD
 Stamp Duty Amount(Rs.) : 100
 (One Hundred only)



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RDF/MSW AND NRSW SUPPLY AGREEMENT

BETWEEN

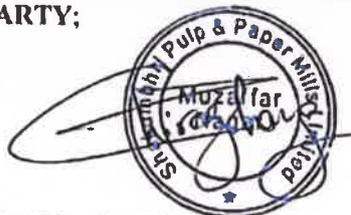
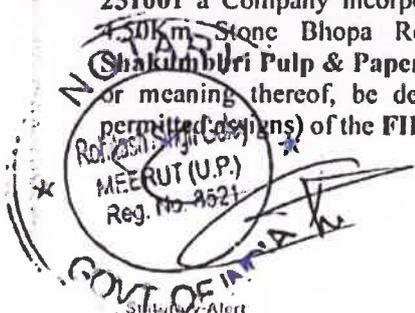
M/s Shakumbhri Pulp & Paper Mills Ltd. (First Party)

AND

M/s Biota Saviour Private Limited (Second Party)

This Supply Agreement ("Agreement") is made at Muzaffarnagar (U.P.) on 13 February 2025 ("13.02.2025").

M/s Shakumbhri Pulp & Paper Mills Ltd., 4.50KM Stone Bhopa Road, Muzaffarnagar, (U.P.)-251001 a Company incorporated under the Companies Act, 1956, having its registered office at 4.50KM Stone Bhopa Road, Muzaffarnagar-251001 U.P.- India, hereinafter referred to as **Shakumbhri Pulp & Paper Mills Ltd.**, (which expression shall unless it be repugnant to the context or meaning thereof, be deemed to mean and include its affiliates, successors-in-interest and permitted designees) of the **FIRST PARTY**;



For more details of this Stamp certificate should be verified at 'www.stampsonline.com' or using e-Stamp Mobile App of Govt of India. Any discrepancy in the details on this Certificate and as available on the website / Mobile App renders it invalid. The use of any discrepancy please inform the concerned authority.

And

M/s Biota Saviour Private Limited Meerut -250001 having its registered office at B-28 Radha Garden Mawana Road Meerut-250001 which expression shall, unless repugnant to the meaning or context thereof, include its successors and assigns of the **SECOND PARTY**.

Shakumbhri Pulp & Paper Mills Ltd. shall be individually referred to as Party and collectively as Parties.

WHEREAS

A. Shakumbhri Pulp & Paper Mills Ltd. is an entity engaged in the business of manufacturing and sale of different types and grades of Paper Board and use pre-processed RDF/MSW for co-processing & utilization to power plant. Shakumbhri Pulp & Paper Mills Ltd. has the capability to safely Pre-process the waste material in an environment friendly manner and converting waste to energy recovery in the power plant boiler.

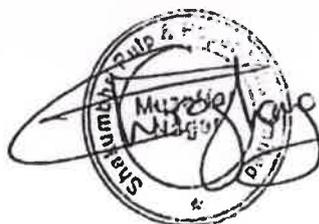
B. Biota Saviour Private Limited Meerut (U.P) is undertaking to supply Refused Derived Fuel/MSW (hereinafter referred to as "Waste"), in various states across India, and is desirous of delivering this waste to the Shakumbhri Pulp & Paper Mills Ltd. through Supplier Madhav Traders situated at 68 First Floor, A To Z road Green Colony Muzaffarnagar, Uttarpradesh-251001.

C. Plant for its scientific disposal/co-processing.

NOW IT IS HEREBY AGREED AS FOLLOWS:

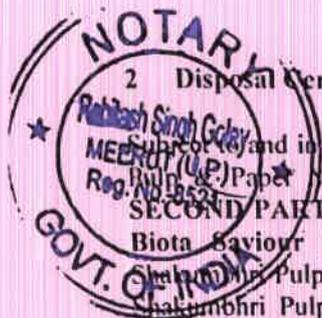
1. Supply and Disposal

- i. Subject to and in accordance with the terms and conditions set forth in this Agreement, Biota Saviour Private Limited Meerut (U.P) **SECOND PARTY** shall deliver the RDF/MSW and Plastic Waste to Shakumbhri Pulp & Paper Mills Ltd. for co-processing thereof.
- ii. Biota Saviour Private Limited Meerut **SECOND PARTY** hereby represents and assures Shakumbhri Pulp & Paper Mills Ltd. that it will obtain and maintain all approvals, clearances, registrations or any permission needed to supply the Plastic Waste to Shakumbhri Pulp & Paper Mills Ltd. Plant for co-processing as also comply with all applicable laws issued by Central and State Government and Statutory Bodies, Authorities or agencies. Upon request of Shakumbhri Pulp & Paper Mills Ltd., Biota Saviour Private Limited Meerut **SECOND PARTY** shall furnish copies & field visits to its sites thereof for Shakumbhri Pulp & Paper Mills Ltd. record as Shakumbhri Pulp & Paper Mills Ltd. is assured also to comply with the guidelines for co-processing of Waste Management Rules, 2016 and its subsequent (amendments) in the rules.
- iii. Biota Saviour Private Limited Meerut **SECOND PARTY** hereby specifically agrees and confirms that it is fully authorized to undertake the work entrusted herein and will adhere to the



provisions of the Environment Protection Act, 1986 read with waste management rule 2016 and subsequent (amendments) in rules and any other applicable rules, as amended from time to time.

- iv. Parties shall carry out monthly reconciliation of Waste accepted by Shakumbhri Pulp & Paper Mills Ltd.
- v. **Biota Saviour Private Limited Meerut** hereby specifically agrees and confirms that all wastes for co-processing in Shakumbhri Pulp & Paper Mills Ltd. plant from its premises will be only carried out its own.



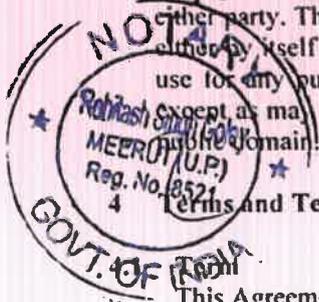
2 Disposal Certification

and in accordance with the terms and conditions set forth in this Agreement, Shakumbhri Pulp & Paper Mills Ltd. shall issue a certificate to **Biota Saviour Private Limited Meerut SECOND PARTY**, certifying the scientific disposal of the monthly quantity of Waste delivered by **Biota Saviour Private Limited Meerut SECOND PARTY** and accepted for disposal by Shakumbhri Pulp & Paper Mills Ltd. at the Paper plants within 10 days after the month end supply. Shakumbhri Pulp & Paper Mills Ltd. shall issue Disposal Certificate to **Biota Saviour Private Limited Meerut SECOND PARTY**.

Shakumbhri Pulp & Paper Mills Ltd. will issue the waste disposal certificate mentioning the name of **Biota Saviour Private Limited Meerut SECOND PARTY** along with the quantities of Waste delivered at the Shakumbhri Pulp & Paper Mills Ltd. Plant.

3 Confidentiality

During the Term, the Parties may have access to or obtain certain confidential information from either party. The Parties undertake to maintain confidentiality of information so derived and not, either by itself or through its employees, agents or subcontractors, disclose to any third party or use for any purpose other than mentioned in this Agreement, without the written permission, except as may be required under any law. This clause will not apply to information available in the public domain.



4 Terms and Termination:

This Agreement shall be valid and binding from the date of its execution till One (1) year of its execution. The Parties may mutually agree to extend the period of this Agreement by such additional period as they may deem fit.

5.2 Termination

5.2.1 This Agreement can be terminated by Shakumbhri Pulp & Paper Mills Ltd., by giving 15 days' notice period, on any of the following grounds:

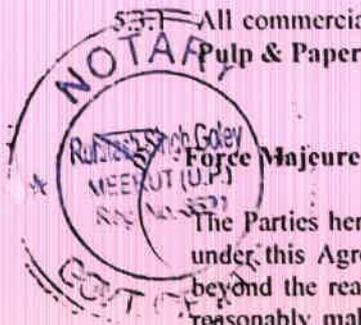


- I. Any permission is found to have not been obtained or maintained by **Biota Saviour Private Limited Meerut (SECOND PARTY)** with respect to collection, supply, storage and delivery of Waste.
- II. Any permission is found to have not been obtained or maintained by **Biota Saviour Private Limited Meerut (SECOND PARTY)** in relation to allowing the delivery and disposal of the relevant Waste at Shakumbhri Pulp & Paper Mills Ltd. Plant.

5.2.2 Parties may terminate the Agreement after giving a notice in writing of Sixty (60) days to the other Party of its intention to terminate the Agreement.

5.3 Commercial Terms

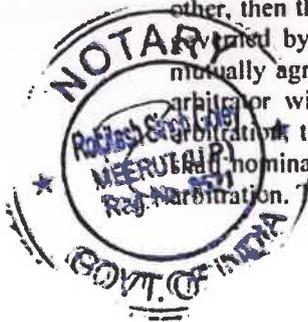
5.3.1 All commercials' terms as applicable in this agreement will be settled between **Shakumbhri Pulp & Paper Mills Ltd.** and **Biota Saviour Private Limited Meerut (SECOND PARTY)**.



The Parties hereby agree that in the event performance, in whole or in part, of any obligation under this Agreement, by any Party hereto, is prevented by circumstances or events that are beyond the reasonable control of such Party, or by causes against which the Party could not reasonably make provision (including but not limited to acts of God, strike or lockout, fire, explosion, shutdown of Paper Board Plant for any reason, failure of essential means of transportation or communication, riots, insurrections, tidal waves, flood, earthquakes, industrial disturbance, inevitable accidents, war (undeclared or declared), embargoes, blockages, legal restrictions or governmental restrictions and the like), pandemic, epidemic, the Party who is prevented from performing shall be excused from performing for a reasonable period of time, taking into account the cause and its duration (or potential duration).

6 Governing Law & Dispute Settlement

- i. This Agreement shall be construed and interpreted in accordance with and governed by the laws of India and the courts at Muzaffarnagar, (U.P.), India shall have jurisdiction over all matters arising out of or relating to this Agreement.
- ii. The Parties agree that any dispute, difference, disagreements arising out of or relating to this Agreement ("Dispute") shall be first sought to be settled through amicable discussions between high level officials of each Party and if no amicable settlement to any such Dispute is achieved within sixty (60) days of the notice of such Dispute existing by either Party to the other, then the Parties shall resolve such Dispute through arbitration. The arbitration shall be governed by the Arbitration and Conciliation Act, 1996. The Parties will at first seek to mutually agree to a sole arbitrator and in the event the Parties are unable to agree to a sole arbitrator within a period of sixty (60) days from the date of issuance of a notice for arbitration, then each party will appoint one arbitrator and the two arbitrators so appointed shall nominate the third arbitrator and the panel of such three arbitrators shall undertake the arbitration. The seat of arbitration shall be Muzaffarnagar, (U.P.).



7 Miscellaneous

i. No Waivers

No failure on the part of any Party to exercise, and no delay in exercising, any right, power or privilege hereunder shall operate as a waiver thereof or a consent thereto; nor shall any single or partial exercise of any such right, power or privilege preclude any other of further exercise thereof or the exercise of any other right, power or privilege. The remedies provided are cumulative and not exclusive of any remedies provided by applicable law.

ii. Entire Agreement

This Agreement constitutes the entire agreement between the parties and includes all promises and representations, express or implied, and supersedes all other prior agreements and representations, written or oral, between the Parties relating to the subject matter hereof. Anything which is not constituted in this instrument is not part of this Agreement.

iii. Amendments

Any amendment of any provision of this Agreement shall be effective if it is evidenced in writing and signed by both **Shakumbhri Pulp & Paper Mills Ltd.** and **paper mills limited** and **Biota Saviour Private Limited Meerut SECOND PARTY**.

iv. Further Assurance

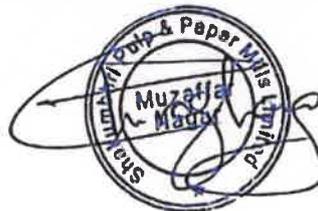
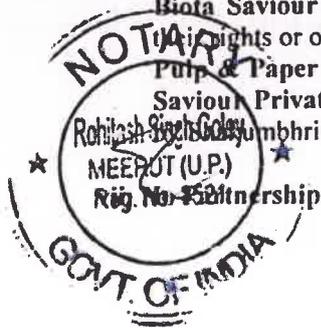
Each Party shall promptly take such actions and execute such documents as are necessary to give full effect to the rights of the other Party contained in and/or contemplated by this Agreement.

v. Rights Cumulative

The rights, powers, privileges and remedies provided in this Agreement are cumulative and are not exclusive of any rights, powers, privileges or remedies provided by law or otherwise.

vi. Assignment

Biota Saviour Private Limited Meerut SECOND PARTY shall not assign or transfer its rights or obligations under this Agreement without the written consent of **Shakumbhri Pulp & Paper Mills Ltd.** Notwithstanding anything contained herein, no consent of **Biota Saviour Private Limited Meerut SECOND PARTY** shall be required for an assignment of **Shakumbhri Pulp & Paper Mills Ltd.** to any third party.



- a. Neither this Agreement nor the performance by the Parties of their respective obligations under it shall constitute a partnership, joint venture or any association of persons between **Shakumbhri Pulp & Paper Mills Ltd.** and **Biota Saviour Private Limited Meerut SECOND PARTY**
- b. Each Party shall perform its obligations under this Agreement as an independent counterparty and not as an agent, employee or representative of the other Party.

viii. **Indemnification:**

Biota Saviour Private Limited Meerut SECOND PARTY agrees and undertakes to indemnify **Shakumbhri Pulp & Paper Mills Ltd.** for any liability, claims, legal actions against **Shakumbhri Pulp & Paper Mills Ltd.** or any of its directors or employees, arising out of any negligent action or willful misconduct of **Biota Saviour Private Limited Meerut SECOND PARTY**.

Biota Saviour Private Limited Meerut SECOND PARTY also agrees to indemnify **Shakumbhri Pulp & Paper Mills Ltd.** and its directors or employees, from and against all losses, actions, proceedings, claims, demands, costs, wards, and damages however arising, directly or indirectly, as a result of breach of this Agreement due to action or inaction.

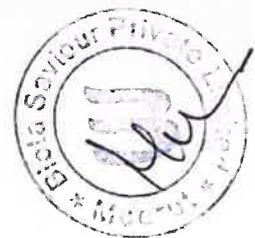
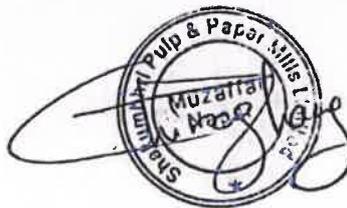
ix. **Partial Invalidity/Severability**

If any term or provision of this Agreement shall be held to be illegal, void or unenforceable in whole or in part, the term or provision shall to that extent be deemed not to form part of this Agreement and the enforceability of the remainder of this Agreement shall not be affected. In that event, the Parties agree to negotiate in good faith to reach an equitable agreement, which shall give effect as nearly as possible to the intention of the Parties as set out in this Agreement.

x. **Compliance**

Biota Saviour Private Limited Meerut SECOND PARTY shall comply with all laws, rules and regulations, insofar as they are binding upon or affect operations of **Biota Saviour Private Limited Meerut Second Party** shall fully comply with the waste Waste Management Rules 2016 ("Rules") and all statutory modifications/amendment thereof, and shall perform its services/obligations and discharge its duties under this Agreement in accordance with these Rules or any prescribed guidelines under these Rules or by State Pollution Control Board/Central Pollution Control Board.

IN WITNESS WHEREOF, the parties hereto have executed this Agreement as of the day and year first above written.



For Biota Saviour Private Limited Meerut Ltd.

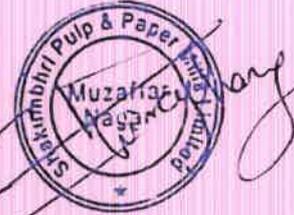
Name: HIMANSHU YADAV



(Signature & Stamp)

For Shakumbhri Pulp & Paper Mills

Name:



(Signature & Stamp)

Witnesses 1:

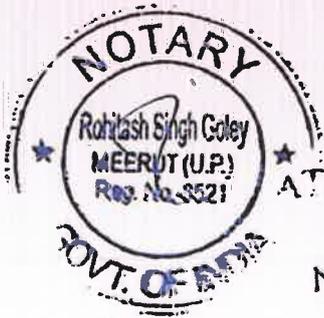
Name: RAUNAQAU

[Signature]
(Signature) Vill & Post. KITHORE
Distt MEERUT

Witnesses 2:

Name: DHRUV YADAV

[Signature]
(Signature) B-28, RADHA GARDEN
GANSA JAGAR MEERUT



ATTESTED

[Signature]
NOTARY
13-02-25



INDIA NON JUDICIAL

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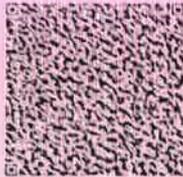
IN-UP90483068489064X

Government of Uttar Pradesh

e-Stamp



Certificate No. : IN-UP90483068489064X
 Certificate Issued Date : 10-Feb-2025 01:25 PM
 Account Reference : NEWIMPACC (SV)/ up14436304/ MEERUT SADAFI/ UP-MHT
 Unique Doc. Reference : SUBIN-UPUP1443630478063911079199X
 Purchased by : MS SHREE BHAGESHWARI PAPERS PVT LTD
 Description of Document : Article 5 Agreement or Memorandum of an agreement
 Property Description : Not Applicable
 Consideration Price (Rs.) :
 First Party : MS SHREE BHAGESHWARI PAPERS PVT LTD
 Second Party : BIOTA SAVIOUR PVT LTD
 Stamp Duty Paid By : MS SHREE BHAGESHWARI PAPERS PVT LTD
 Stamp Duty Amount(Rs.) : 100
 (One Hundred only)



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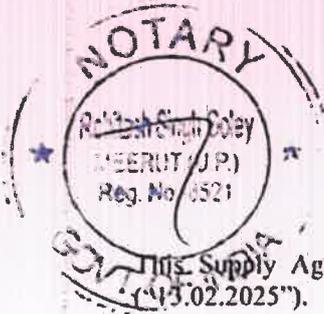
RDF/MSW AND NRSW SUPPLY AGREEMENT

BETWEEN

M/s SHREE BHAGESHWARI PAPERS PVT LTD

AND

M/s Biota Saviour Private Limited (Second Party)



This Supply Agreement ("Agreement") is made at Muzaffarnagar (U.P.) on 13 February 2025 (13.02.2025).

M/s SHREE BHAGESHWARI PAPERS PVT LTD 9th KM Bhopa Road, Muzaffarnagar, (U.P.) a Company incorporated under the Companies Act, 1956, having its registered office at 8.5 Km Jansath Road, Muzaffarnagar-251001 U.P.- India, hereinafter referred to as "Shree Bhageshwari papers Pvt. Ltd. ", (which expression shall unless it be repugnant to the context or meaning thereof, be deemed to mean and include its affiliates, successors-in- interest and permitted assigns)of the **FIRST PARTY;**



Statutory Alert:

- The authenticity of the Stamp certificate should be verified at www.e-stamp.com or using e-Stamp Mobile App of Stock Holding
- Any discrepancy in the details on this Certificate and as available on the website / Mobile App renders it invalid
- In case of checking the legitimacy is the users of the certificate
- In case of any discrepancy please inform the competent authority

And

M/s Biota Saviour Private Limited Meerut -250001 having its registered office at B-28 Radha Garden Mawana Road Meerut-250001 which expression shall, unless repugnant to the meaning or context thereof, include its successors and assigns of the **SECOND PARTY**.

SHREE BHAGESHWARI PAPERS PVT LTD shall be individually referred to as Party and collectively as Parties.

WHEREAS

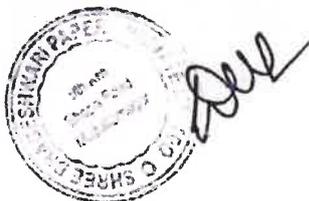
SHREE BHAGESHWARI PAPERS PVT LTD is an entity engaged in the business of manufacturing and sale of different types and grades of Paper Board and use pre-processed RDF/MSW for co-processing & utilization to power plant. **SHREE BHAGESHWARI PAPERS PVT LTD** has the capability to safely Pre-process the waste material in an environment friendly manner and converting waste to energy recovery in the power plant boiler.

Biota Saviour Private Limited Meerut (U.P) is undertaking to supply Refused Derived Plastic MSW (hereinafter referred to as "Waste"), in various states across India, and is desirous of delivering this waste to the **SHREE BHAGESHWARI PAPERS PVT LTD** Plant for its scientific disposal/co-processing, through Supplier **Madhav Traders** situated at 68 B First Floor, A To Z road Green Colony Muzaffarnagar, Uttarpradesh-251001.

NOW IT IS HEREBY AGREED AS FOLLOWS:

1. Supply and Disposal

- i. Subject to and in accordance with the terms and conditions set forth in this Agreement, **Biota Saviour Private Limited Meerut (U.P) SECOND PARTY** shall deliver the RDF/MSW and Plastic Waste to **SHREE BHAGESHWARI PAPERS PVT LTD** for co-processing thereof.
- ii. **Biota Saviour Private Limited Meerut SECOND PARTY** hereby represents and assures **Shree Bhageshwari papers** that it will obtain and maintain all approvals, clearances, registrations or any permission needed to supply the Plastic Waste to **Shree Bhageshwari Plant** for co-processing as also comply with all applicable laws issued by Central and State Government and Statutory Bodies, Authorities or agencies. Upon request of **shree bhageshwari, Biota Saviour Private Limited Meerut SECOND PARTY** shall furnish copies & field visits to its sites thereof for **Shree bhageshwari record** as **shree bhageshwari** is assured also to comply with the guidelines for co-processing of Waste Management Rules, 2016 and its subsequent (amendments) in the rules.
- iii. **Biota Saviour Private Limited Meerut SECOND PARTY** hereby specifically agrees and confirms that it is fully authorized to undertake the work entrusted herein and will adhere to the



provisions of the Environment Protection Act, 1986 read with waste management rule 2016 and subsequent (amendments) in rules and any other applicable rules, as amended from time to time.

- iv. Parties shall carry out monthly reconciliation of Waste accepted by Shree Bhageshwari.
- v. Biota Saviour Private Limited Meerut hereby specifically agrees and confirms that all wastes for co-processing in Shree Bhageshwari plant from its premises will be only carried out its own.

2 Disposal Certification



Shree Bhageshwari in accordance with the terms and conditions set forth in this Agreement, Shree Bhageshwari shall issue a certificate to Biota Saviour Private Limited Meerut SECOND PARTY, certifying the scientific disposal of the monthly quantity of Waste delivered by Biota Saviour Private Limited Meerut SECOND PARTY and accepted for disposal by Shree bhageshwari at the Paper Mills in 10 days after the month end supply. Shree bhageshwari shall issue Disposal Certificate to Biota Saviour Private Limited Meerut SECOND PARTY.

Shree bhageshwari issue the waste disposal certificate mentioning the name of Biota Saviour Private Limited Meerut SECOND PARTY along with the quantities of Waste delivered at the three bhageshwari Plant.

3 Confidentiality

During the Term, the Parties may have access to or obtain certain confidential information from either party. The Parties undertake to maintain confidentiality of information so derived and not, either by itself or through its employees, agents or subcontractors, disclose to any third party or use for any purpose other than mentioned in this Agreement, without the written permission, except as may be required under any law. This clause will not apply to information available in public domain.

4 Terms and Termination:



This Agreement shall be valid and binding from the date of its execution till One (1) year of its execution. The Parties may mutually agree to extend the period of this Agreement by such additional period as they may deem fit.

5.2 Termination

5.2.1 This Agreement can be terminated by Shree bhageshwari, by giving 15 days' notice period, on any of the following grounds:

- I. Any permission is found to have not been obtained or maintained by Biota Saviour Private Limited Meerut (SECOND PARTY) with respect to collection, supply, storage and delivery of Waste.



Handwritten signature



11. Any permission is found to have not been obtained or maintained by Biota Saviour Private Limited Meerut (SECOND PARTY) in relation to allowing the delivery and disposal of the relevant Waste at Shree bhageshwari Paper Plant.

5.2.2 Parties may terminate the Agreement after giving a notice in writing of Sixty (60) days to the other Party of its intention to terminate the Agreement.

5.3 Commercial Terms

5.3.1 All commercials' terms as applicable in this agreement will be settled between Shree Bhageshwari papers PVT LTD and Biota Saviour Private Limited Meerut (SECOND PARTY).

5 Force Majeure

The Parties hereby agree that in the event performance, in whole or in part, of any obligation under this Agreement, by any Party hereto, is prevented by circumstances or events that are beyond the reasonable control of such Party, or by causes against which the Party could not reasonably make provision (including but not limited to acts of God, strike or lockout, fire, explosion, shutdown of Paper Board Plant for any reason, failure of essential means of transportation or communication, riots, insurrections, tidal waves, flood, earthquakes, industrial disturbance, inevitable accidents, war (undeclared or declared), embargoes, blockages, legal restrictions or governmental restrictions and the like), pandemic, epidemic, the Party who is prevented from performing shall be excused from performing for a reasonable period of time, taking into account the cause and its duration (or potential duration).

6 Governing Law & Dispute Settlement

- i. This Agreement shall be construed and interpreted in accordance with and governed by the laws of India and the courts at Muzaffarnagar, (U.P.), India shall have jurisdiction over all matters arising out of or relating to this Agreement.
- ii. The Parties agree that any dispute, difference, disagreements arising out of or relating to this Agreement ("Dispute") shall be first sought to be settled through amicable discussions between high level officials of each Party and if no amicable settlement to any such Dispute is achieved within sixty (60) days of the notice of such Dispute existing by either Party to the other, then the Parties shall resolve such Dispute through arbitration. The arbitration shall be governed by the Arbitration and Conciliation Act, 1996. The Parties will at first seek to mutually agree to a sole arbitrator and in the event the Parties are unable to agree to a sole arbitrator within a period of sixty (60) days from the date of issuance of a notice for arbitration, then each party will appoint one arbitrator and the two arbitrators so appointed shall nominate the third arbitrator and the panel of such three arbitrators shall undertake the arbitration. The seat of arbitration shall be Muzaffarnagar, (U.P.).



i. No Waivers

No failure on the part of any Party to exercise, and no delay in exercising, any right, power or privilege hereunder shall operate as a waiver thereof or a consent thereto; nor shall any single or partial exercise of any such right, power or privilege preclude any other of further exercise thereof or the exercise of any other right, power or privilege. The remedies provided are cumulative and not exclusive of any remedies provided by applicable law.

ii. Entire Agreement

This Agreement constitutes the entire agreement between the parties and includes all promises and representations, express or implied, and supersedes all other prior agreements and representations, written or oral, between the Parties relating to the subject matter hereof. Anything which is not constituted in this instrument is not part of this Agreement.

iii. Amendments

Any amendment of any provision of this Agreement shall be effective if it is evidenced in writing and signed by both SHREE BHAGESHWARI PAPERS PVT LTD and Biota Saviour Private Limited Meerut SECOND PARTY.

iv. Further Assurance

Each Party shall promptly take such actions and execute such documents as are necessary to give full effect to the rights of the other Party contained in and/or contemplated by this Agreement.

v. Rights Cumulative

The rights, powers, privileges and remedies provided in this Agreement are cumulative and are not exclusive of any rights, powers, privileges or remedies provided by law or otherwise.

vi. Assignment

Biota Saviour Private Limited Meerut SECOND PARTY shall not assign or transfer their rights or obligations under this Agreement without the written consent of SHREE BHAGESHWARI PAPERS PVT LTD Notwithstanding anything contained herein, no consent of Biota Saviour Private Limited Meerut SECOND PARTY shall be required for an assignment by Shree bhageshwari to any third party.

vii. No Partnership

a. Neither this Agreement nor the performance by the Parties of their respective obligations under it shall constitute a partnership, joint venture or any association of persons between SHREE BHAGESHWARI PAPERS PVT LTD and Biota Saviour Private Limited Meerut SECOND PARTY

b. Each Party shall perform its obligations under this Agreement as an independent counterparty and not as an agent, employee or representative of the other Party.

viii. Indemnification:



Biota Saviour Private Limited Meerut SECOND PARTY agrees and undertakes to indemnify Shree bhageshwari for any liability, claims, legal actions against Shree bhageshwari or any of its directors or employees, arising out of any negligent action or willful misconduct of Biota Saviour Private Limited Meerut SECOND PARTY.

Biota Saviour Private Limited Meerut SECOND PARTY also agrees to indemnify shree bhageshwari and its directors or employees, from and against all losses, actions, proceedings, claims, demands, costs, wards, and damages however arising, directly or indirectly, as a result of breach of this Agreement due to action or inaction.

ix. Partial Invalidity/Severability

If any term or provision of this Agreement shall be held to be illegal, void or unenforceable in whole or in part, the term or provision shall to that extent be deemed not to form part of this Agreement and the enforceability of the remainder of this Agreement shall not be affected. In that event, the Parties agree to negotiate in good faith to reach an equitable agreement, which shall give effect as nearly as possible to the intention of the Parties as set out in this Agreement.

x. Compliance

Biota Saviour Private Limited Meerut SECOND PARTY shall comply with all laws, rules and regulations, insofar as they are binding upon or affect operations of Biota Saviour Private Limited Meerut Second Party shall fully comply with the waste Waste Management Rules 2016 ("Rules") and all statutory modifications/amendment thereof, and shall perform its services/obligations and discharge its duties under this Agreement in accordance with these Rules or any prescribed guidelines under these Rules or by State Pollution Control Board/Central Pollution Control Board.

IN WITNESS WHEREOF, the parties hereto have executed this Agreement as of the day and year first above written.

For Biota Saviour Private Limited Meerut

for Shree bhageshwari papers pvt ltd

Name: HIMANSHU YADAV

Name:



(Signature & Stamp)



(Signature & Stamp)

Witnesses 1:

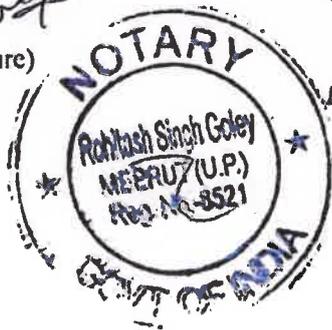
Name: NISHANT KUMAR (M-409, GANGANAGAR) MEERUT

(Signature)

Witnesses 2:

Name: RAUNAQ AU Village Post Kithone Meerut.

(Signature)



ATTESTED

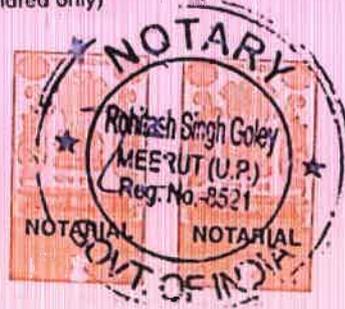
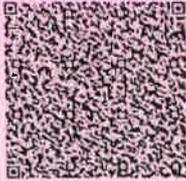
Notary 13e2-25



Government of Uttar Pradesh

e-Stamp

Certificate No.	: IN-UP90485890933383X
Certificate Issued Date	: 10-Feb-2025 01:26 PM
Account Reference	: NEWIMPACC (SV)/ up14436304/ MEERUT SADAR/ MEERUT
Unique Doc. Reference	: SUBIN-UPUP1443630478054686606008X
Purchased by	: MS SIDDHESHWARI INDUSTRIES PVT LTD
Description of Document	: Article 5 Agreement or Memorandum of an agreement
Property Description	: Not Applicable
Consideration Price (Rs.)	:
First Party	: MS SIDDHESHWARI INDUSTRIES PVT LTD
Second Party	: BIOTA SAVIOUR PVT LTD
Stamp Duty Paid By	: MS SIDDHESHWARI INDUSTRIES PVT LTD
Stamp Duty Amount(Rs.)	: 100 (One Hundred only)



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RDF/MSW AND NRSW SUPPLY AGREEMENT

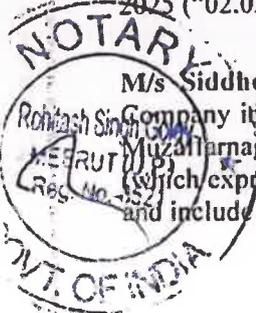
BETWEEN

M/S Siddheshwari Industries Pvt. Ltd. (First Party)

AND

M/s Biota Saviour Private Limited (Second Party)

This Supply Agreement ("Agreement") is made at Muzaffarnagar (U.P.) on 02st day of February 2025 ("02.02.2025").



M/s Siddheshwari Industries Pvt. Ltd., Jansath Road Muzaffarnagar Uttar Pradesh 251001 a Company incorporated under the Companies Act, 1956, having its registered office at Jansath Road, Muzaffarnagar-251001 U.P.- India, hereinafter referred to as "Siddheshwari Industries Pvt. Ltd.", (which expression shall unless it be repugnant to the context or meaning thereof, be deemed to mean and include its affiliates, successors-in-interest and permitted assigns) of the **FIRST PARTY;**

Siddheshwari Industries (P) Ltd.

Director



Statutory Alert:

1. The authenticity of the Stamp certificate should be verified at 'www.shikhaStamp.com' or using e-Stamp Mobile App of Stock Holding Corporation of India.
2. Any discrepancy in the details on this Certificate and as available on the website / Mobile App renders it invalid.
3. The onus of checking the legitimacy is on the users of the certificate.
4. In case of any discrepancy please inform the Competent Authority.

And

M/s Biota Saviour Private Limited Meerut -250001 having its registered office at B-28 Radha Garden Mawana Road Meerut-250001 which expression shall, unless repugnant to the meaning or context thereof, include its successors and assigns of the **SECOND PARTY**.

Siddheshwari Industries Pvt. Ltd. shall be individually referred to as Party and collectively as Parties.

WHEREAS

A. Siddheshwari Industries Pvt. Ltd. is an entity engaged in the business of manufacturing and sale of different types and grades of Paper Board and use pre-processed RDF/MSW for co-processing & utilization to power plant. Siddheshwari Industries Pvt. Ltd. has the capability to safely Pre-process the waste material in an environment friendly manner and converting waste to energy recovery in the power plant boiler.

B. Biota Saviour Private Limited Meerut (U.P) is undertaking to supply Refused Derived Material (hereinafter referred to as "Waste"), in various states across India, and is desirous of delivering this Waste to the Siddheshwari Industries Pvt. Ltd through Supplier Madhav Traders located at First Floor, A To Z road Green Colony Muzaffarnagar, Uttarpradesh-251001.

C. Plant for its scientific disposal/co-processing.

NOW IT IS HEREBY AGREED AS FOLLOWS:

1. Supply and Disposal

i. Subject to and in accordance with the terms and conditions set forth in this Agreement, Biota Saviour Private Limited Meerut (U.P) **SECOND PARTY** shall deliver the RDF/MSW and Plastic Waste to Siddheshwari Industries Pvt. Ltd. for co-processing thereof.

ii. Biota Saviour Private Limited Meerut **SECOND PARTY** hereby represents and assures Siddheshwari Industries Pvt. Ltd. that it will obtain and maintain all approvals, clearances, registrations or any permission needed to supply the Plastic Waste to Siddheshwari Industries Pvt. Ltd. Plant for co-processing as also comply with all applicable laws issued by Central and State Government and Statutory Bodies, Authorities or agencies. Upon request of Siddheshwari Industries Pvt. Ltd., Biota Saviour Private Limited Meerut **SECOND PARTY** shall furnish copies & field visits to its sites thereof for Siddheshwari Industries Pvt. Ltd. record as Siddheshwari Industries Pvt. Ltd. is assured also to comply with the guidelines for co-processing of Waste Management Rules, 2016 and its subsequent (amendments) in the rules.

iii. Biota Saviour Private Limited Meerut **SECOND PARTY** hereby specifically agrees and confirms that it is fully authorized to undertake the work entrusted herein and will adhere to the

Siddheshwari Industries (P) Ltd

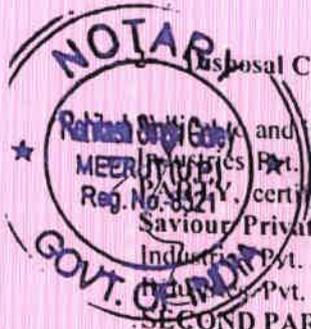
M. L. N.

Director



provisions of the Environment Protection Act, 1986 read with waste management rule 2016 and subsequent (amendments) in rules and any other applicable rules, as amended from time to time.

- iv. Parties shall carry out monthly reconciliation of Waste accepted by Siddheshwari Industries Pvt. Ltd.
- v. Biota Saviour Private Limited Meerut hereby specifically agrees and confirms that all wastes for co-processing in Siddheshwari Industries Pvt. Ltd. plant from its premises will be only carried out its own.



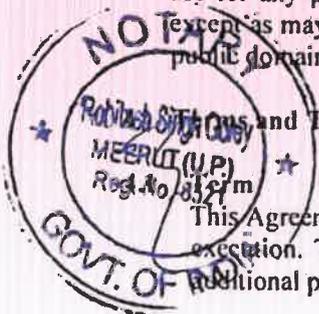
Waste Disposal Certification

and in accordance with the terms and conditions set forth in this Agreement, Siddheshwari Industries Pvt. Ltd. shall issue a certificate to Biota Saviour Private Limited Meerut **SECOND PARTY**, certifying the scientific disposal of the monthly quantity of Waste delivered by Biota Saviour Private Limited Meerut **SECOND PARTY** and accepted for disposal by Siddheshwari Industries Pvt. Ltd. at the Paper plants within 10 days after the month end supply. Siddheshwari Industries Pvt. Ltd. shall issue Disposal Certificate to Biota Saviour Private Limited Meerut **SECOND PARTY**.

Siddheshwari Industries Pvt. Ltd. will issue the waste disposal certificate mentioning the name of Biota Saviour Private Limited Meerut **SECOND PARTY** along with the quantities of Waste delivered at the Siddheshwari Industries Pvt. Ltd. Plant.

3 Confidentiality

During the Term, the Parties may have access to or obtain certain confidential information from either party. The Parties undertake to maintain confidentiality of information so derived and not, either by itself or through its employees, agents or subcontractors, disclose to any third party or use for any purpose other than mentioned in this Agreement, without the written permission, except as may be required under any law. This clause will not apply to information available in public domain.



Validity and Termination:

This Agreement shall be valid and binding from the date of its execution till One (1) year of its execution. The Parties may mutually agree to extend the period of this Agreement by such additional period as they may deem fit.

5.2 Termination

5.2.1 This Agreement can be terminated by Siddheshwari Industries Pvt. Ltd., by giving 15 days' notice period, on any of the following grounds:

Siddheshwari Industries (P) Ltd.

(Handwritten Signature)

Director



- I. Any permission is found to have not been obtained or maintained by **Biota Saviour Private Limited Meerut (SECOND PARTY)** with respect to collection, supply, storage and delivery of Waste.
- II. Any permission is found to have not been obtained or maintained by **Biota Saviour Private Limited Meerut (SECOND PARTY)** in relation to allowing the delivery and disposal of the relevant Waste at Siddheshwari Industries Pvt. Ltd. Plant.

5.2.2 Parties may terminate the Agreement after giving a notice in writing of Sixty (60) days to the other Party of its intention to terminate the Agreement.

5.3 Commercial Terms

5.3.1 All commercials' terms as applicable in this agreement will be settled between **Siddheshwari Industries Pvt. Ltd. and Biota Saviour Private Limited Meerut (SECOND PARTY)**.

5 Force Majeure

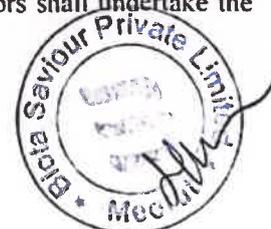
The Parties hereby agree that in the event performance, in whole or in part, of any obligation under this Agreement, by any Party hereto, is prevented by circumstances or events that are beyond the reasonable control of such Party, or by causes against which the Party could not reasonably make provision (including but not limited to acts of God, strike or lockout, fire, explosion, shutdown of Paper Board Plant for any reason, failure of essential means of transportation or communication, riots, insurrections, tidal waves, flood, earthquakes, industrial disturbance, inevitable accidents, war (undeclared or declared), embargoes, blockages, legal restrictions or governmental restrictions and the like), pandemic, epidemic, the Party who is prevented from performing shall be excused from performing for a reasonable period of time, taking into account the cause and its duration (or potential duration).

6 Governing Law & Dispute Settlement

- i. This Agreement shall be construed and interpreted in accordance with and governed by the laws of India and the courts at Muzaffarnagar, (U.P.), India shall have jurisdiction over all matters arising out of or relating to this Agreement.
- ii. The Parties agree that any dispute, difference, disagreements arising out of or relating to this Agreement ("Dispute") shall be first sought to be settled through amicable discussions between high level officials of each Party and if no amicable settlement to any such Dispute is achieved within sixty (60) days of the notice of such Dispute existing by either Party to the other, then the Parties shall resolve such Dispute through arbitration. The arbitration shall be governed by the Arbitration and Conciliation Act, 1996. The Parties will at first seek to mutually agree to a sole arbitrator and in the event the Parties are unable to agree to a sole arbitrator within a period of sixty (60) days from the date of issuance of a notice for arbitration, then each party will appoint one arbitrator and the two arbitrators so appointed shall nominate the third arbitrator and the panel of such three arbitrators shall undertake the arbitration. The seat of arbitration shall be Muzaffarnagar, (U.P.).

Siddheshwari Industries (P) Ltd.

M. L. ...
Director



7 Miscellaneous

i. No Waivers

No failure on the part of any Party to exercise, and no delay in exercising, any right, power or privilege hereunder shall operate as a waiver thereof or a consent thereto; nor shall any single or partial exercise of any such right, power or privilege preclude any other of further exercise thereof or the exercise of any other right, power or privilege. The remedies provided are cumulative and not exclusive of any remedies provided by applicable law.

ii. Entire Agreement

This Agreement constitutes the entire agreement between the parties and includes all promises and representations, express or implied, and supersedes all other prior agreements and representations, written or oral, between the Parties relating to the subject matter hereof. Anything which is not constituted in this instrument is not part of this Agreement.

iii. Amendments

Any amendment of any provision of this Agreement shall be effective if it is evidenced in writing and signed by both Siddheshwari Industries Pvt. Ltd. and paper mills limited and Biota Saviour Private Limited Meerut SECOND PARTY.

iv. Further Assurance

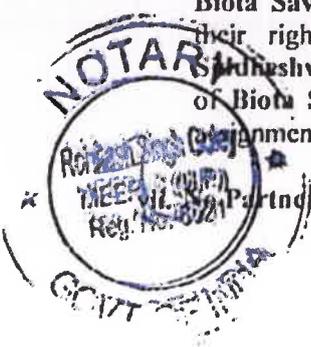
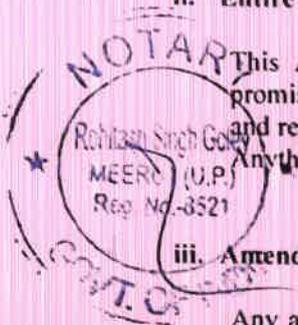
Each Party shall promptly take such actions and execute such documents as are necessary to give full effect to the rights of the other Party contained in and/or contemplated by this Agreement.

v. Rights Cumulative

The rights, powers, privileges and remedies provided in this Agreement are cumulative and are not exclusive of any rights, powers, privileges or remedies provided by law or otherwise.

vi. Assignment

Biota Saviour Private Limited Meerut SECOND PARTY shall not assign or transfer their rights or obligations under this Agreement without the written consent of Siddheshwari Industries Pvt. Ltd. Notwithstanding anything contained herein, no consent of Biota Saviour Private Limited Meerut SECOND PARTY shall be required for an assignment by Siddheshwari Industries Pvt. Ltd. to any third party.



Partnership

Siddheshwari Industries (P) Ltd.

M. L. [Signature] Director



- a. Neither this Agreement nor the performance by the Parties of their respective obligations under it shall constitute a partnership, joint venture or any association of persons between Siddheshwari Industries Pvt. Ltd. and Biota Saviour Private Limited Meerut SECOND PARTY
- b. Each Party shall perform its obligations under this Agreement as an independent counterparty and not as an agent, employee or representative of the other Party.

viii. Indemnification:

Biota Saviour Private Limited Meerut SECOND PARTY agrees and undertakes to indemnify Siddheshwari Industries Pvt. Ltd. for any liability, claims, legal actions against Siddheshwari Industries Pvt. Ltd. or any of its directors or employees, arising out of any negligent action or willful misconduct of Biota Saviour Private Limited Meerut SECOND PARTY.

Biota Saviour Private Limited Meerut SECOND PARTY also agrees to indemnify Siddheshwari Industries Pvt. Ltd. and its directors or employees, from and against all losses, actions, proceedings, claims, demands, costs, wards, and damages however arising, directly or indirectly, as a result of breach of this Agreement due to action or inaction.

ix. Partial Invalidity/Severability

If any term or provision of this Agreement shall be held to be illegal, void or unenforceable in whole or in part, the term or provision shall to that extent be deemed not to form part of this Agreement and the enforceability of the remainder of this Agreement shall not be affected. In that event, the Parties agree to negotiate in good faith to reach an equitable agreement, which shall give effect as nearly as possible to the intention of the Parties as set out in this Agreement.

x. Compliance

Biota Saviour Private Limited Meerut SECOND PARTY shall comply with all laws, rules and regulations, insofar as they are binding upon or affect operations of Biota Saviour Private Limited Meerut Second Party shall fully comply with the waste Waste Management Rules 2016 ("Rules") and all statutory modifications/amendment thereof, and shall perform its services/obligations and discharge its duties under this Agreement in accordance with these Rules or any prescribed guidelines under these Rules or by State Pollution Control Board/Central Pollution Control Board.

IN WITNESS WHEREOF, the parties hereto have executed this Agreement as of the day and year first above written.



Siddheshwari Industries (P) Ltd

M. L. M.

Director



For Biota Saviour Private Limited Meerut

Name: HIMANSHU YADAV

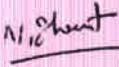
(Signature & Stamp)

For Siddheshwari Industries Pvt. Ltd.

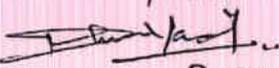
Name:

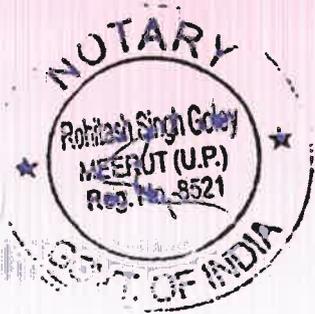
(Signature & Stamp)

Witnesses 1:

Name: NISHANT KUMAR

(Signature) M-409, GANGA NAGAR
MEERUT

Witnesses 2:

Name: DHRUV YADAV

(Signature) B-28 RADHA GARDEN
GANGA NAGAR MEERUT



ATTESTED


NOTARY
13-2-25



PASWARA

PAPERS LTD.

Correspondence Office :
Paswara House
Baghpat Road, Meerut (U.P.) India
Ph.: +91-121- 4056536
E-Mail: info@paswara.com

Leading Manufacturers of Multi Layer Kraft Paper & Kraft Board
Factory/Registered Office : N.H.-34, Paswara Border, Mohiuddinpur,
Delhi Road, Meerut (U.P.) India
Website : www.paswara.com

AGREEMENT FOR RDF DISPOSAL

This agreement is made as of 28th Day of November, 2024 by and between:-

Geron Engineering Pvt Ltd herein after called as the **Supplier** having its office at C-121, Bulandshahar Industrial Area Road, Ghaziabad, Uttar Pradesh

And

M/s Paswara Papers Ltd having its plant at Village Kayasth Gaonwari, Delhi Road, Mohiuddinpur, Meerut Uttar Pradesh herein after called as the **Buyer**

Whereas the Supplier is into business of MSW processing and produces RDF. :-

Whereas the buyer is into the business of providing services of RDF Co-processing through its vendors viz Cement Factories/Waste To Energy Plant/ Paper Mills. Details of Paper Mills attached as Annexure -1

NOW, THEREFORE, in consideration of the mutual promises and covenants contained herein, the parties agree as follows:-

1. Services Provided

The Supplier will provide the disposal of Refuse-Derived Fuel (RDF) quantities as follows:

- Quantity to be supply approx 3700 Mt during the period from 01st December 2024 to 31st May 2025

2. RDF Supply to Approved Units Only

- The buyer shall provide RDF from the designated site on Pipeline Road, Ghaziabad to only Waste to Energy Plant/Paper Mill who are approved for RDF utilization as per UPPCB / applicable pollution control board for RDF utilization.

3. Term of Agreement

This Agreement shall commence on 28th November 2024 and shall continue until terminated by either parties.



PASWARA

PAPERS LTD.

Correspondence Office :
Paswara House
Baghpat Road, Meerut (U.P.) India
Ph.: +91-121- 4056536
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Leading Manufacturers of Multi Layer Kraft Paper & Kraft Board
Factory/Registered Office : N.H.-34, Paswara Border, Mohiuddinpur
Delhi Road, Meerut (U.P.) India
Website : www.paswara.com

(2)

4. Responsibilities

- **Buyer Responsibilities:**

- Ensure RDF is disposed off in environment friendly manner complying with SWM Rules 2016, and all directions issued by NGT, CPCB and UPPCB from time to time. Any penalty issued by regulatory body with regard to RDF disposal shall be borne by Buyer only.
- Provide all necessary equipment and personnel for the safe handling and disposal of RDF.
- The Buyer shall be responsible for the storage of RDF once it is delivered to the Buyer's facility. The Supplier shall not be responsible for the costs of storage beyond delivery.

- **Supplier Responsibilities:**

- Loading of RDF from the designated site in trucks arranged by the Buyer or its representatives.
- Ensure that the RDF meets all agreed specifications and quality standards.

5. Confidentiality

Both parties agree to keep all information related to this Agreement confidential and will not disclose it to any third parties without prior written consent.

6. Termination

Either party may terminate this Agreement upon 30 days written notice to the other party. In the event of termination, the Client shall pay for all services rendered up to the termination date.

7. Governing Law

This Agreement shall be governed by and construed in accordance with the jurisdiction of Ghaziabad Uttar Pradesh.

Cont...3



PASWARA

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Delhi Road, Meerut (U.P.) India
Website : www.paswara.com

(3)

8. Entire Agreement

This Agreement constitutes the entire understanding between the parties and supersedes all prior agreements, whether written or oral:

IN WITNESS WHEREOF, the parties hereto have executed this Service Provision Agreement as of the date first above written.

For Geron Engineering Pvt Ltd

Authorised Signatory

Date:- 28th November, 2024

Place:- Ghaziabad



For Paswara Papers Ltd

Authorised Signatory

Date:- 28th November, 2024

Place:- Meerut



UTTAR PRADESH POLLUTION CONTROL BOARD
Building. No TC-12V Vibhuti Khand, Gomti Nagar, Lucknow-226010

Phone:0522-2720828,2720831, Fax:0522-2720764, Email: info@uppcb.com, Website: www.uppcb.com

Validity Period :02/04/2025 To 01/04/2030

Category : RED

Application Id : 30534383

Ref No. -

Dated:- 05/04/2025

233519/UPPCB/Ghaziabad(UPPCBRO)/CTE/GHAZIABAD/2025

To ,

Shri SHUBHAM GOEL
M/s SHREE JI COAL COMPANY
Khasra No. - 181, Village - Muhiddinpur, Dabarsi, Ghaziabad (U.P.),GHAZIABAD,
GHAZIABAD

Sub : Consent to Establish for New Unit/Expansion/Diversification under the provisions of Water (Prevention and control of pollution) Act, 1974 as amended and Air (Prevention and control of Pollution) Act, 1981 as amended.

Please refer to your Application Form No.- 30534383 dated - 20/02/2025. After examining the application with respect to pollution angle, Consent to Establish (CTE) is granted subject to the compliance of following conditions :

1. Consent to Establish is being issued for following specific details :

A- Site along with geo-coordinates :

B- Main Raw Material :

Main Raw Material Details		
Name of Raw Material	Raw Material Unit Name	Raw Material Quantity
Municipal Solid Waste (M.S.W.)	Metric Tonnes/Day	900

C- Product with capacity :

Product Detail	
Name of Product	Product Quantity
RDF - 400 TPD	00
Bio Compost- 100 TPD	.

D- By-Product if any with capacity :

By Product Detail			
Name of By Product	Unit Name	Licence Product Capacity	Install Product Capacity
Inert - 400 TPD	Metric Tonnes/Day	400.0	400.0

2. Water Requirement (in KLD) and its Source :

Source of Water Details		
Source Type	Name of Source	Quantity (KL/D)
Ground Water (within premises)	Borewell	22.0

3. Quantity of effluent (In KLD) :

Effluent Details	
Source Consumption	Quantity (KL/D)
Domestic	2.0
Industrial	20.0

4. Fuel used in the equipment/machinery Name and Quantity (per day) :

Fuel Consumption Details		
Fuel	Consumption(tpd/kld)	Use
Others	0.0	Used In D.G. Set of Cap. 62.5 KVA & 15 KVA (RECD OR Dual Fuel System)

5. For any change in above mentioned parameters, it will be mandatory to obtain Consent to Establish again. No further expansion or modification in the plant shall be carried out without prior approval of U.P. Pollution Control Board.
- For any change in above mentioned parameters, it will be mandatory to obtain Consent to Establish again. No further expansion or modification in the plant shall be carried out without prior approval of U.P. Pollution Control Board.
2. You are directed to furnish the progress of Establishment of plant and machinery, green belt, Effluent Treatment Plant and Air pollution control devices, by 10th day of completion of subsequent quarter in the Board.
3. Copy of the work order/purchase order, regarding instruction and supply of proposed Effluent Treatment Plant/Sewerage Treatment Plant /Air Pollution control System shall be submitted by the industry till 01/04/2030 to the Board.
4. Industry will not start its operation, unless CTO is obtained under water (Prevention and control of Pollution) Act, 1974 and Air (Prevention and control of Pollution) Act, 1981 from the Board.
5. It is mandatory to submit Air and Water consent Application, complete in all respect, four months before start of operation, to the U.P. Pollution Control Board.
6. Legal action under water (Prevention and control of Pollution) Act, 1974 and Air (Prevention and Control of Pollution) Act, 1981 may be initiated against the industry With out any prior information, in case of non compliance of above conditions.

Specific Conditions:

1. THIS CTE IS VALID ONLY FOR Establishment New Unit of Common Municipal Solid Waste Facility (CMSWF) for the proposed production of Bio Compost- 100 TPD, RDF (Refused Derived Fuel)- 400 TPD and Inert- 400 TPD by using proposed Raw Material as Municipal Solid Waste from Ghaziabad Nagar Nigam- 900 TPD
2. In case of any change in production capacity/ process/raw materials use etc. the industry will have to intimate the Board. For any enhancement of the above, fresh Consent to Establish has to be obtained from U.P. Pollution Control Board.
3. Unit must submit proposal for plastic waste disposal and its EPR within 15 days to the Board.
4. Unit shall submit Effluent/Emission monitoring report of the STP and stack of Air Polluting Sources and Ambient Air Monitoring of the premises done by MoEF&CC and UPPCB approved laboratory within 01 Month and on Quarterly basis to the Board by LIMS Portal.
5. As per the directions given by Commission for Air Quality Management in National Capital Region and Adjoining Areas vide its letter no-A-110018/01/2021-CAQM, dated-04.02.2022, industry shall under all circumstances completely switch over to PNG or Bio Fuels latest by 30.09.2022. Industry should switch over to PNG Fuel as soon as PNG supply is available in the area. Unit must use Rice Husk/Biomass/Agriculture Refuse/Bio Fuel Pellets/Bio Briquettes as per direction given by CAQM.
6. Unit shall comply with direction issued under Graded Response Action Plan (GRAP) time to time by Hon'ble Supreme Court & Commission for Air Quality Management in NCR and Adjoining Areas (CAQM).
7. Operation and maintenance of APCS shall be done in such a way that the emission generated from stacks is always within prescribed norms of the Board.
8. Unit shall comply with the CAQM (Commission for Air Quality Management in NCR and Adjoining Areas) directions issued time to time regarding use of cleaner fuel.
9. Unit shall comply with the CAQM (Commission for Air Quality Management in NCR and Adjoining Areas) directions regarding DG sets.
10. The Board reserves its right to modify above conditions or stipulate any additional conditions including revocation of this order, in the interest of environment protection. In case of violation of above-mentioned conditions or any public complaint the CTE shall be withdrawn.
11. Project shall install anti-smog guns and PTZ camera at site and ensure registration on dustapp.uepollin for self-declaration of dust control audit.
12. Unit shall comply with the CAQM (Commission for Air Quality Management in NCR and Adjoining Areas) direction no. 75 regarding GRAP.
13. Unit shall comply with the CAQM (Commission for Air Quality Management in NCR and Adjoining Areas) direction no. 76 and 77 regarding regulation of DG sets.
14. In the case of usage of ground water, the Project Proponent must obtain NOC from UPGWD within one month from the date of issue of CTE, unless falling in exempted category as per MoJS Guidelines dated 24.09.2020 and amendments dated 29.03.2023 thereto.
15. Project shall ensure the compliance of Environment standards as per Environment (protection) Act 1986. Maximum quantity of treated water shall be used in gardening /flushing. The Unit will ensure the continuous and uninterrupted data supply from the OCEEMS to the CPCB server. The unit will follow the CPCB Guidelines for Utilization of Treated Effluent in Irrigation available in the CPCB web portal.
16. The APCS will be maintained and operated in such a manner that emissions always conform to the standard laid down under the E.P Act 1986 as amended.
17. The industry shall comply the provisions of Hazardous and Other Waste (Management and Transboundary Movement) Rules 2016 and shall obtain authorization for the disposal of hazardous waste.
18. This Consent to Establish (CTE) order shall automatically become invalid on issuance of Closure Order by C.P.C.B / UPPCB and further on Revoking of Closure order, the Consent order shall become valid.
19. The industry shall comply with various provisions of Air (Prevention and Control of Pollution) Act 1986 as amended, Water (Prevention and Control of Pollution) Act 1974 as amended and all other applicable rules notified under E.P. Act 1986 and the various orders issued by the MOEF&CC, CPCB and SPCB in time to time.
20. The industry shall provide adequate arrangement for fighting the accidental leakages/discharge of any air pollutant/gas/liquid from the vessel, machinery etc. which are likely to cause fire hazard including environmental pollution.
21. The industry shall install electromagnetic flow meter at water source and outlet of ETP, and maintain the records of water abstracted and recycled treated effluent. The treated effluent from the Effluent Treatment Plant shall be used completely in the manufacturing process. No Treated water shall be discharge outside the factory premises in any circumstances.
22. Industry shall install at sufficient height from the ground level Open to Network HD PTZ Camera at the outlet of STP and its URL and password shall be provided to the UPPCB Control room.

at the outlet of STP and its URL and password shall be provided to the UPPCB Control room.

23. Industry shall comply with various Waste Management Rules as notified by MoEF&CC i.e. Plastic Waste Management Rules, 2016, Solid Waste Management Rules, 2016, Hazardous and Other Wastes (Management and Transboundary) Rules, 2016, E-waste (Management) Rules, 2016, Construction and Demolition Waste Management Rules, 2016, Battery Rules 2000 and Noise Pollution (Regulation and Control) Rule, 2000.
24. Industry shall install and maintain Online Continuous Effluent and emission Monitoring System (OCEMS) on STP and stack & connect it with SPCBs and CPCB server, before start of production as per the direction of CPCB.
25. Industry shall comply the order passed by Hon'ble NGT time to time.
26. The industry shall ensure provisions of Roof Top Rain Water Harvesting system and Ground Water Recharging Proposal/ compliance report should be sent to the Board within One month.
27. Industry shall dispose the hazardous waste through authorized recyclers/TSDF.
28. Industry shall not use furnace oil/pet coke as a fuel.
29. Industry shall ensure proper disposal of boiler ash.
30. The industry should be operated in such a manner that it does not adversely affect the environment and the solid waste generated such as ash etc. be disposed in eco friendly manner.
31. The industry shall abide by orders / directions issued by Hon'ble Supreme Court Hon'ble High Court, Hon'ble National Green Tribunal, Central Pollution Control Board and U.P Pollution Control Board for protection and safe guard of environment from time to time.
32. The industry shall obtain prior consents in the event of any addition of new emission generation sources such as- Boiler/ Furnace/ Heaters/ D.G. Sets or alteration of existing emission sources in accordance with section- 21/22 of an Act 1981 (as amended respectively).
33. The industry shall establish Miyawaki forest inside the factory in sufficient area the treated effluent from the ETP shall be used for forestation.
34. Minimum 33% of the land on which industry is established will be covered by the plantation of tall trees of suitable species as per the guidelines set up by the Board vide its Office Order no.H16405/220/2018/Q2 dt. 16/02/2018. The copy of this guideline is available at URL http://www.uppcb.com/pdf/Green-Belt-Guide_160218.pdf.
35. The Unit shall submit Bank guarantee of Rs. 1,00,000/- (Rs. One Lacs Only) for establishment of Miyawaki Forest as per the GO No. 1011/81-7-2021-09(writ)/2016, dated-13.10.2021 of Department of Environment, Forest and Climate Change within a month from the date of issue of this order with the proposal for proposed plantation.
36. A Bank Guarantee of Rs. 1,10,000/- (Rs. One Lakh Ten Thousand Only) shall be submitted within 15 days including the conditions mentioned at serial no. 1 to 34 which will be valid for SIX YEAR otherwise this consent to establish shall be deemed to be withdrawn.

Please note that consent to Establish will be revoked, in case of, non compliance of any of the above mentioned conditions. Board reserves its right for amendment or cancellation of any of the conditions specified above. Industry is directed to submit its first compliance report regarding above mentioned specific and general conditions till 05/05/2025 in this office. Ensure to submit the regular compliance report otherwise this Consent to Establish will be revoked.

ANAND KUMAR ANAND
30/05+ 17:51:04 2025.04.05
ANAND KUMAR
ANAND
Chief Environmental Officer (Incharge), Circle 1

Dated:- 05/04/2025

Copy To -

Regional Officer, U.P. Pollution Control Board, Ghaziabad to ensure the compliance of the conditions imposed in the certificate.

ANAND KUMAR ANAND
30/05+ 17:51:26 2025.04.05
ANAND KUMAR
ANAND
Chief Environmental Officer (Incharge), Circle 1



मिशन LIFE - पर्यावरण के लिए जीवन शैली
(Lifestyle For Environment)
जनसहभागिता का सन्देश



- स्वच्छता - देशसेवा में अपने परिवेश की स्वच्छता हेतु अपना सक्रिय योगदान सुनिश्चित करें
- संकल्प लें - एकल उपयोग प्लास्टिक उत्पाद जैसे कप, तश्तरी, चम्मच, स्ट्रॉ, ईयरबड्स आदि का उपयोग न हो एवं पर्यावरण अनुकूल विकल्पों जैसे कागज/पत्तों से बने दोने या कटलरी को प्राथमिकता दी जाय।
- एकल उपयोग प्लास्टिक उत्पाद के प्रयोग को रोकने एवं प्लास्टिक बैग के बजाय कपड़े के थैले का उपयोग करने मात्र से 375 मिलियन टन ठोस (प्लास्टिक) कचरे का उत्सर्जन बचाया जा सकता है।
- चक्रीय अर्थव्यवस्था (सर्कुलर इकोनॉमी) का समुचित कार्यान्वयन वर्ष 2030 तक लगभग 14 लाख करोड़ रुपये की अतिरिक्त बचत उत्पन्न कर सकता है। वेस्ट/अपशिष्ट फेंकने के पूर्व सोचें, 'ये किसी का संसाधन नहीं ...?'
- अनुपयोगी इलेक्ट्रिक / इलेक्ट्रॉनिक उत्पाद को कचरे में फेंकने से रुकें। इसके उपयुक्त निस्तारण हेतु इसे प्राधिकृत ई-वेस्ट रीसाइकलर को दें। प्राधिकृत ई-रीसाइकलिंग इकाई में अनुपयोगी इलेक्ट्रिक / इलेक्ट्रॉनिक उत्पाद को देने मात्र से 0.75 मिलियन टन तक ई-कचरे का पुनर्चक्रण किया जा सकता है एवं ई-कचरे के विषम पर्यावरणीय दुष्प्रभाव से बचा जा सकता है।
- बाहर जाते समय - सोचें कि क्या आपको वास्तव में परिवहन की आवश्यकता है - वह भी क्या व्यक्तिगत रूप से? छोटी दूरी के लिए पैदल चलना पसंद करें, अथवा सम्भव हो तो कार पूल के रूप में संसाधन को साझा करें अथवा सार्वजनिक परिवहन पर विचार करें
- घरेलू स्तर पर कम से कम ठोस अपशिष्ट का उत्सर्जन करें और इनका प्रथाङ्कीकरण करें
- उपयोगी शेष खाद्य सामग्री आपके स्वयं प्रयास अथवा निकटस्थ सक्रिय स्वयं सेवी संस्थाओं की सहायता से समाज के वंचित वर्ग तक पहुंचाई जा सकती है। वहीं अनुपयोगी भोजन/खाद्य सामग्री को कंपोस्ट (हार्मी कम्पोस्ट) करने से 15 अरब टन भोजन को नष्ट होने से बचाया जा सकता है
- ध्यान रखें - उपयुक्त नल और शावर के उपयोग से पानी की खपत को 30 - 40% तक कम किया जा सकता है। एवं उपयोग में न होने पर नलों को बंद रखने मात्र से 9 ट्रिलियन लीटर पानी बचाया जा सकता है।
- ट्रैफिक लाइट/रेलवे क्रॉसिंग पर कार/स्कूटर के इंजन बंद करने मात्र से 22.5 बिलियन kWh तक ऊर्जा की बचत हो सकती है
- परम्परागत बल्ब के स्थान पर CFL का उपयोग बिजली की खपत में प्रभावी कमी लाते हैं। उपयोग में न होने पर बिजली उपकरणों को बंद करें। स्टार रेटेड विद्युत उपकरणों के उपयोग को प्राथमिकता दें

हमारे द्वारा अपनी जीवन शैली की प्राथमिकताओं का उचित और पर्यावरण अनुकूल पुनर्निर्धारण समाज और पर्यावरण के प्रति हमारा दायित्व है।

Application No.: 33778175

FORM II

[See paragraphs 11 (2) and 12 (1)]

APPLICATION FOR CONSENT TO OPERATE AN INDUSTRIAL PLANT, UNDER SECTION 25 OF THE WATER (PREVENTION & CONTROL OF POLLUTION) ACT, 1974 AND UNDER SECTION 21 OF THE AIR (PREVENTION & CONTROL OF POLLUTION) ACT, 1981

From

SHREE JI COAL COMPANY, Khasra No. - 181, Village - Muhiddinpur, Dabarsi, Ghaziabad
(U.P.), GHAZIABAD,
Muhiddinpur,
Bhojpur,
GHAZIABAD

To

The Member Secretary
Uttar Pradesh State Pollution Control Board/Committee
T.C.112V, Vibhuti Khand, Gomti Nagar,
Lucknow (226010).

Sir,

I/ We hereby apply for Consent to operate an industrial plant or renewal of consent under section 25 of the Water (prevention & control of pollution) act, 1974 (6 of 1974) or for amended product, operation or process, or treatment and discharge of sewage / trade effluent and under section 21 of the Air (prevention & control of pollution) act, 1981 (14 of 1981) or for amended product, operation or process, or treatment and emission or continuation of emission of air pollutants and authorization application under the Hazardous Wastes (Management and Handling) Rules, 1989 as amended

from a land / premises owned by M/s. _____

at location _____

as per the details given below:

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SHREE JI COAL COMPANY, Khasra No. - 181, Village - Muhiddinpur, Dabarsi, Ghaziabad (U.P.), GHAZIABAD, 33778175

Page 1

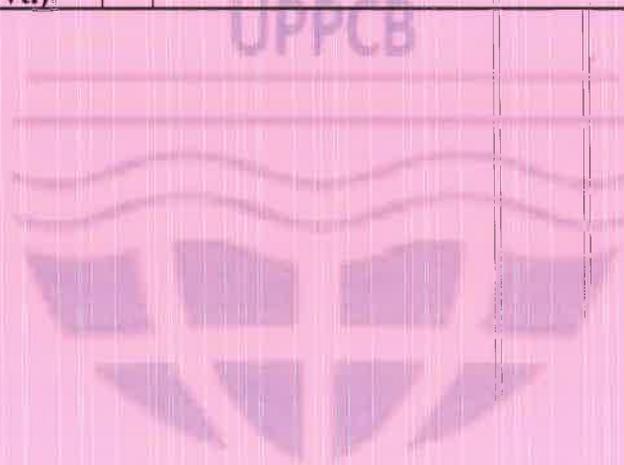
TO BE FILLED BY APPLICANT
PART A: GENERAL

S. No.	Required Details	
1.0	Project Details	
1.1	Name of the Project / Industry / TSDF	: SHREE JI COAL COMPANY
1.2	Project Proposal	: reNew
1.3	Details of Environment Clearance	: Not Applicable
1.4	Address of the Site / Unit	: Plot / Survey No : Khasra No. - 181, Village - Muhiddinpur, Dabarsi, Ghaziabad (U.P.)
		Village : Muhiddinpur
		Tehsil : Bhojpur
		District : GHAZIABAD
		State / UT : Uttar Pradesh
		Pin code : 201015
2.0	Details of Applicant / Occupier	
2.1	Name of the Applicant / Occupier	: SHUBHAM GOEL
2.2	Designation	: Proprietor
2.3	Nationality of the Occupier	: Indian
2.4	Correspondence Address	: Plot / Survey No / Street Name : KHASRA NO. 181, VILLAGE - MUHIDDINPUR, DABARSI, GHAZIABAD, UTTAR PRADESH - 201015
		Village / Town / City : Khasra No. - 181, Village - Muhiddinpur, Dabarsi, Ghaziabad (U.P.)
		Tehsil / Taluk : Khasra No. - 181, Village - Muhiddinpur, Dabarsi, Ghaziabad (U.P.)
		District : GHAZIABAD
		State / UT : Uttar Pradesh
		Pin code : 201015
2.5	Contact Details of Plant Head with; Alternate details	: Name & Designation : I. SHUBHAM GOEL / PROPRIETOR
		e-mail address : I. goelshubham1987@gmail.com
		Landline Number : 1. 0120-0
		Mobile Number : 1. 8527130645

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SHREE JI COAL COMPANY, Khasra No. - 181, Village - Muhiddinpur, Dabarsi, Ghaziabad (U.P.), GHAZIABAD, 33778175

3.0	Legal Status of the Company	
3.1	Individual / Proprietary concern / Partnership firm. / Joint family concern / Private Limited Company / Public Limited Company / Foreign Company / Limited Liability Partnership. Note: Registration Number and Authority shall be mentioned.	: Proprietary Firm
3.2	Central Govt. / State Govt. / Central PSU / State PSU / Joint Venture (Pvt. + Govt.), (Govt. + Govt.), (Pvt. + Pvt.)	: Proprietary Firm



4.0	Location of the Project /Industry/Activity:		
4.1	Location	:	
4.2	Bounded Latitudes (North)(8 digit after decimal	:	0
4.3	Bounded Longitudes (East)(8digit after decimal	:	0
4.4	Located in Eco-Sensitive Zone of Protected Area, Coastal Regulation Zone, Biosphere, Reservoir, Forests, Mangroves, Rivers, Archeological monuments, Critically Polluted Area, Non-attainment Cities, Polluted River Stretch, Hill stations (altitude > 600M), Major towns and Cities	:	Major towns and Cities
4.5	Survey of India Topo Sheet Number	:	NA
4.6	Land details (as per Panchayat, Tehsil District)	:	Owned/Leased : Owned
		:	Total Area in Ha : -
		:	a) Non-Forest in Ha : -
		:	b) Forest in Ha : NA
		:	Annual Lease Value, in case of Leased in Rs. : NA
		:	Buildup Area in Sq. M. : NA
		:	Green Belt cover in % of total area : NA
4.7	Extent of Land in Sq. m	:	Own-Agricultural : NA
		:	Industrial : NA
		:	Converted : NA
		:	Industrial Area : NA
		:	a) Applied and not allotted : Allotted
		:	b) Applied and allotted : Allotted
		:	c). Leased : Own Land

5.0	Category & Classification of the Project/Industry/Activity :						
5.1	Category of Industry (Red, Orange, and Green)	:	Category	:	BLUE		
			Pollution Index	:	86.0		
5.2	Industrial Sector/Type	:	1.1 Municipal Solid Waste Management Facility - Municipal Solid Waste Management Facility (Sanitary landfill/ Integrated Sanitary landfill with material recycling facility/ refused derived fuel, etc.)				
5.3	Grossly Polluting/Category/ Others	:	Yes				
5.4	Scale of Industry based on Capital Investment (Micro/ Small /Medium /Large))	:	Total Capital Investment (Rs.)	:	409.6		
			Scale/Classification	:	small		
5.5	Products / By-Products: Manufacturing capacity (TPD/TPA)	:	Products/ By-products	:	Capacity		
			RDF - 400 TPD	:	400.0		
			Bio Compost - 100 TPD	:	100.0		
			Inert - 400 TPD	:	400.0		
5.6	Raw Materials / Chemicals Consumption for manufacturing capacity (TPD & TPA)	:	Raw Materials	:	Consumption		
			Municipal Solid Waste (M.S.W.) - 900 MTD	:	Municipal Solid Waste (M.S.W.) - 900 MTD		
5.7	Brief manufacturing Process with process flow chart and Material Balance, Advantage of Technology etc.	:	Not Attached				
5.8	Date / Expected date of commencement of production	:	30/09/2025				
5.9	Number of people to be employed	:	20				
5.10	Industry Shifts/ Weekly off	:	Shifts(I/II/III) & in Hours	:	General Shifts		
			Weekly off in days	:	NO		
5.11	Use of Hazardous Chemicals as per MSHIC Rules	:	S. No	Chemicals	HS Code	Storage capacity	Daily consumption
5.12	Insurance under PLI Act, 1991	:					

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PART B: WASTE WATER ASPECTS

PART B: WASTE WATER ASPECTS			
6.0	Water Consumption and Wastewater Generation		
6.1	Source of Water	:	[Ground Water (within premises)]
6.2	Authority Granting permission & Quantity permitted	:	Authority: [UPGWD]
		:	Quantity: [9.0]
6.3	Water Consumption (KLD) for manufacturing capacity	:	[9.0]
6.4	Water Usage for manufacturing capacity	:	Purpose : KLD
		:	Domestic : 2.0
		:	Other Utilities- Other Utilities- Washing And Cleaning : 7.0
6.5	Wastewater Generation (KLD) for manufacturing process	:	
	Wastewater from various sources	:	Purpose : KLD
		:	Domestic : 1.0
		:	Other Utilities- Other Utilities- Leachate @ 20 KL/Day is treated in ETP & used in gardening / Sprinkling : 0.0
6.6	Wastewater Treatment Systems	:	Type of Effluent KLD Treatment System
		:	Any other : ETP
6.7	Details Sewage Treatment Plant(s)	:	S. No. Capacity of STPs KLD
		:	1 Domestic Waste Water Taken Care In Septic Tank And Sock Pit System 1.0
	Mode of disposal of treated effluent	:	Dom. Eff. Disposed Through Septic Tank/Soak Pit
6.8	Details Effluent Treatment Plant(s)	:	S. No. Capacity of ETPs KLD
		:	NA
6.9	Capacity of treated effluent sump / guard pond, if any	:	NA
6.10	Schematic diagram of the treatment scheme with inlet/outlet characteristics of each Unit operation/process	:	Not Attached

6.11	<p>Quality of Effluent before & after treatment (at the final outlets) in respect of pH, SS, TDS and constituting major ions, BOD/COD, Oil & Grease, and relevant metals and nutrients as per the process/standards. (Attach analysis report of untreated and treated effluent from the EPA recognized Lab)</p> <p>Note: For proposed unit furnish expected characteristics of the effluent</p>	: Not Attached
6.12	<p>Name of River/Creek/Estuary/Drain (owner of sewer)/Sea/Land connected to ETP</p>	: NA
6.13	<p>Details of Solid Wastes separately for 'Hazardous' and 'Other' wastes covered under H&OW Rules, 2016 and other solid wastes not covered under H&OW Rules, 2016, including their management system</p>	: The unite will be complying with Hazardous waste Rule 2016
6.14	<p>Details of treatment-performance and environmental-compliance monitoring and reporting system</p>	: Quarterly reports as required will be submitted.
6.15	<p>Any relevant information not covered in the above items</p>	: NA

PART C: AIR EMISSION ASPECTS

(Information required in case of industrial establishments having chimneys)

7.0 AIR EMISSION ASPECTS

7.1	Fuel Consumption per Hour and TPD for manufacturing capacity	S. No	Fuel	Quantity	Ash%	S%	
		1	Others	0.0			
7.2	Details of Stack (Process, fuel, D.G): a. Number of stacks and vents with height and diameter(m) b. Quality and quantity of stack emissions from each stack and vent c. Major industrial processes/sources of fugitive emission d. Brief account of air pollution control units to deal with the emission						
Stack	Attached to	Fuel	Height (m)	Diameter (m)	Pollutants	Control system	Port Hole & Platform
1	DG Set	Diesel/PNG	1.5	0	0	Others	D.G. Set of Cap 62.5 KVA & 15 KVA
7.3	D.G. Sets	S. No	KVA	Acoustic status	Height (m)		
		1	62.5 KVA & 15 KVA (RECD Or Dual Fuel System)	As Per CAQM Guideline	1.6 & 0.7		
7.4	Quality of source emission (before treatment/ control) and after treatment/ controlled emission (at stacks/vents) in respect of PM, SO₂, NO_x, and other relevant air pollutants as per the process/standards. (Attach analysis reports of stack emissions from the EPA recognized Lab) Note: For proposed unit furnish expected characteristics of the emissions						
		Not Attached					
7.5	Odorous compounds, if any and control measures provided						
		The unit will be provided to control odorous, if any.					
7.6	Details of treatment/control performance and environmental compliance monitoring and reporting system						
		Quarterly reports as required will be submitted.					
7.7	Any relevant information not covered in the above items						
		Leachate @ 20 KL/Day is treated in ETP & used in gardening / Sprinkling					

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PART D: HAZARDOUS WASTE ASPECTS

(Information required in case of industrial establishments generating Hazardous Waste)

8.0 Hazardous Waste Management

8.1	Process generating Hazardous waste		S. No	Process	Clause of Schedule I	Quantity/Annum
			1	Used Oil	Schedule - 1, Cat 5.1	0.012
			2	Cotton Rags	Schedule - 1, Cat 33.2	0.66
			3	Sludge (Leachate)	Schedule - 1, Cat 35.3	33.0
8.2	Consent / Authorization Required for	:	S. No	Activity	Please tick	
			1	Generation	<input checked="" type="checkbox"/>	
			2	Collection		
			3	Storage	<input checked="" type="checkbox"/>	
			4	Transportation	<input checked="" type="checkbox"/>	
			5	Reception		
			6	Reuse		
			7	Recycling		
			8	Recovery		
			9	Pre-processing		
			10	Co-processing		
			11	Utilization		
			12	Treatment		
			13	Disposal	<input checked="" type="checkbox"/>	
			14	Incineration		
8.3	Technical Capabilities / Facilities	:	S. No	Capabilities		
8.4	Nature (Characteristics of wastes) and quantity of waste	:	a) Handled per annum:		Sludge - 3300 MT/Annum, Used Oil 0.012 KI/Annum, Cotton Rags - 0.66 MT/Annum	
			b) Stored at any time:		NA	
8.5	Mode of Management / Disposal of above Wastes	:	S. No	Disposal	Please tick	
			1.	Secured storage within industrial unit		
			2.	Utilization within the plants (if not, please provide details of utilization)		
			3.	Common TSDF	<input checked="" type="checkbox"/>	
				Within the State		
				Outside the State		
			4.	Others		
8.6	Arrangement for transportation of H.W. to actual users / TSDF	:	TSDF			
8.7	Details of the environmental safeguards and environmental facilities provided for safe handling of all the wastes;	:	Seprate storage area provided			

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SHREEJI COAL COMPANY, Khasra No. - 181, Village - Mubiddinpur, Dabarsi, Ghaziabad (U.P.), GHAZIABAD, 33778175

8.8	Hazardous and other wastes Generated as per these rules from storage of hazardous Chemicals as defined under the Manufacture, Storage and Import of Hazardous Chemicals Rules, 1989.	: NA
8.9	For Treatment, storage and disposal facility (TSDF) operators	<p>1. Please provide details of the facility including:</p> <p>a) Location of site with layout map :NA Not Attached</p> <p>b) Safe storage of the waste and storage capacity:NA</p> <p>c) Treatment processes and their capacities:NA</p> <p>d) Secured landfills:NA</p> <p>e) Incineration, if any:NA</p> <p>f) Leachate collection and treatment system:NA</p> <p>g) Firefighting systems:NA</p> <p>h) Environmental management plan including monitoring:NA</p> <p>i) Arrangement for transportation of waste from generators:NA</p> <p>2. Please provide details of any other activities undertaken at the TSDF site:</p> <p>NA</p>

Note:

1. In case of renewal of authorization, previous authorization numbers and dates and provide copies of annual returns of last three years including the compliance reports with respect to the conditions of Prior Environmental Clearance, wherever applicable.
2. Provide copy of the Emergency Response Plan (ERP) which should address procedures for dealing with emergency situations (viz. Spillage or release or fire) as specified in the guidelines of CPCB. Such ERP shall comprise the following, but not limited to:
 - * Containing and controlling incidents so as to minimize the effects and to limit danger to the persons, environment and property;
 - * Implementing the measures necessary to protect persons and the environment;
 - * Description of the actions which should be taken to control the conditions at events and to limit their consequences, including a description of the safety equipment and resources available;
 - * Arrangements for training staff in the duties which they are expected to perform;
 - * Arrangements for informing concerned authorities and emergency services; and
 - * Arrangements for providing assistance with off-site mitigatory action.
3. Provide undertaking or declaration to comply with all provisions including the scope of submitting bank guarantee in the event of spillage, leakage or fire, while handling the hazardous and other waste.

8.10	For Recyclers or pre-processors or co-processors or users of hazardous or other wastes)	a) Nature and quantity of different wastes received per annum from domestic sources or imported or both	: NA
		b) Installed capacity as per registration issued by the District Industries Centre or any other authorized Government agency.	: Not Attached
		c) Provide details of secured storage of wastes including the storage capacity.	: NA
		d) Process description including process flow sheet indicating equipment details, inputs and outputs (input wastes, chemicals, products, by-products, waste generated, emissions, waste water, etc.).	: Not Attached
		e) Provide details of end users of products or by-products.	: NA
		f) Provide details of pollution control systems such as Effluent Treatment Plant, scrubbers, etc. including mode of disposal of waste	: NA
		g) Provide details of occupational health and safety measures:	: NA
		h) Has the facility been set up as per Central Pollution Control Board guidelines? If yes, provide a report on the compliance with the guidelines.	: NA
		i) Arrangements for transportation of waste to the facility:	: NA
8.11	Any relevant information not Covered in the above items	:	NA

PART E: PAYMENT DETAILS

9.0 Payment Details

9.1	Payment Mode	:	Online
9.2	Transaction Details in case of online	:	Payment will be done On Single Window Portal
9.3	Draft details in case of offline	:	Amount(Rs):
		:	Draft No.:
		:	In favour of:
		:	Bank Name:
		:	Date:
9.4	Amount of Fee paid	:	Rs. 170000.00

DECLARATION

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SHREE JI COAL COMPANY, Khasra No. - 181, Village - Muhiddinpur, Dabarsi, Ghaziabad (U.P.), GHAZIABAD, 33778175

a. I/We declare that the above furnished information is true and correct to the best of my/our knowledge. I/We am/ are aware that furnishing any wrong information is punishable under Section 38(f) of the Air (Prevention & Control of Pollution) Act, 1981, Section 42(f) of the Water (Prevention & Control of Pollution) Act, 1974 and Authorization under the Hazardous and Other Wastes (Management and Transboundary Movement) Rules 2016.

b. I/ We hereby submit that in case of any change from what is stated in this application in respect of raw materials, products, process of manufacture and treatment and/or disposal of effluent, emission, hazardous wastes etc. in quality and quantity; a fresh application for Consent shall be made and until the grant of fresh Consent is granted, no change shall be made. I/We am/are aware that the violations of Section 21 attract penal provisions under the relevant provisions of the Air (Prevention & Control of Pollution) Act, 1981, the violations of Section 25 attract penal provisions under the relevant provisions of the Water (Prevention & Control of Pollution) Act, 1974 and Authorization under the Hazardous and Other Wastes (Management and Transboundary Movement) Rules 2016.

c. I/ We herewith submit an affidavit on the basis of which consent to Operate will be issued to me/us and I/ We will be held responsible under Section 39 of the Air (Prevention & Control of Pollution) Act, 1981 under Section 45(A) of the Water (Prevention & Control of Pollution) Act, 1974 & Authorization under the Hazardous and Other Wastes (Management and Transboundary Movement) Rules 2016 or any misleading / wrong representation.

d. I/ We undertake to furnish any other information within one month of its being called by the State Board.

Date: 2025-09-16
Place: Ghaziabad

Name & Signature of the Occupier/
Authorized Signatory
Shubham Goel

Mandatory Documents to be enclosed for grant of Consent to Operate:

1. Licenses / Certificates:

(a) Legal Status of Company:

- i. Partnership / Proprietary / Company etc.; or
- ii. SSI / MSME Certificate (Udyog Aadhar) / Memorandum of Entrepreneurship, if applicable;

(b) Location of the Project:

- i. Industrial Area: Allotment letter from the respective Industrial Area Development Board / Corporation / Land Possession Certificate; or
- ii. Other than Industrial Area: Registered Land Deed / Land Conversion Certificate from concerned Authority / Rent (or) Lease Agreement in case of the property is on rent / lease;

(c) Mining Project: Mineral Mining Lease permission granted by the Department of Mines SS & Geology, if applicable;

(d) Environmental Clearance issued by the competent authority.

(e) Investment: Chartered Accountant Certificate about proposed Capital Investment.

2. Technical Details:

- i. Environmental Impact Assessment Report, submitted to SEIAA of State Govt or Govt of India
 - ii. Project report comprising manufacturing process, raw materials, wastewater generation from various activity, effluent treatment plant, Fuel used, Sources of emission and air pollution control devices proposed
3. Compliance report of the consent to establish / consent to operate for expansion and renewal, as applicable.

Document List-

Bank Guarantee

Balance sheet Or CA Certificate

Agreement Copy

Compliance Report

Letter







Ref. : KRIB/CMO/CC/2025-26

DATE: 01.04.2025

M/S Rollz India Waste Management Pvt. Ltd.,
R-10, Raj Nagar,
Ghaziabad-201 001
UTTAR PRADESH

Subject : LETTER OF INTENT- For Supply CITY COMPOST in the year 2025-26.

Dear Sir,

This has reference to your Price Bid dated 10.02.2025 for the supply of CITY COMPOST to KRIBHCO during the year 2025-26 (01.04.2025 to 31.03.2026) in various states. We are pleased to issue LOI to you for supply of CITY COMPOST as per the enclosed specifications on the following terms & conditions:-

1. Manufacturing & Marketing Licenses and 'O' Form

You are required to submit the valid Manufacturing License and valid Marketing License from the concerned Department of Agriculture for each state separately alongwith 'O' Form immediately to enable us to include your product name in our Fertilizer Marketing License

2. Quantity to be supplied and applicable procurement rates will be as under:

Sl. No.	States to be covered	Quantity (MT)	Basic Rate (Rs./MT)	GST@5% (Rs./MT)	Rate with GST (Rs./MT)	Business Value (Rs.)
1.	U.P	2300	2995.00	149.75	3144.75	7232925
2.	R.J	1200	3850.00	192.50	4042.50	4851000
	TOTAL	3500				12083925

3. Prices :

The Procurement rates as given above will be inclusive of excise duty, octroi and all other local Taxes/Duties except GST apart from cost of material, BOPP bags (with new specifications) for packing, transportation, handling & warehousing etc. Unloading charges at the destination will be borne by the consignee/receiving party. Quantity given above is only indicative and may be short or exceed depending upon the actual demand arising from the field. Kribhco have no binding & do not guarantee the procurement of the above quantity.

4. Execution :

Dispatch Instructions shall be issued in a phased manner by our Central Marketing Office, Noida for various states from time to time. However, the payments will be made from our respective State Marketing Offices.



“हम हिन्दी में लिखे पत्रों का स्वागत करते हैं”

ए-10, सैक्टर-1, नोएडा-201301
जिला : गौतम बुद्ध नगर (उ० प्र०)

KRIBHCO
Cooperative and beyond...

A-10, Sector-1, NOIDA-201301
Distt. Gautam Budh Nagar (U.P.)

फैक्स / Fax : 0120-2537113, 2534861, दूरलेख/Grams : KRIBHCO-NOIDA
दूरभाष / Phone : 0120-2534613 / 14 / 22 / 29 / 31 / 32, वायस मेल/Voice Mail : 0120-2549112 / 13 / 14
(पंजीकृत कार्यालय : ए-60, कैलाश कॉलोनी, नई दिल्ली-110 048)
Registered Office : A-60, Kailash Colony, New Delhi-110 048

5. Delivery Terms : You will supply entire quantity on following terms :

Delivery of the stocks will be made on F.O.R. (up to destinations) basis, anywhere within the respective state as per the dispatch instructions (DIs).

Supplies to be made within 05 days from the date of receipt of dispatch instructions. Failing which Kribhco will be at liberty to impose penalty (recoverable from your security and/ or payments to be made) as given in Clause 8.02 of NIT and divert undelivered quantity/ order to any other supplier at its sole discretion without any intimation to you.

The dispatch report will be provided by you, to our Central Marketing Office and respective State Marketing Office on daily basis in the format given at Clause No.8.04 of NIT through email or by fax/ post with no exception.

- 6. Packing :** The empty bags being used for packing material must meet the parameters/ specifications given in Clause No. 9.01 of NIT. The packing must be in 50 Kg. BOPP bags as per specification in KRIBHCO Brand. The bag design will be provided by Kribhco.
- 7. Quality :** The product quality must be as per the provisions of the Standard of Weights and measures Act, 1976, the Standards of Weights and Measures (Packaged Commodities) Rules, 1977 and Fertilizer Control Order, 1985 (**FCO**) and any amendment or re-enactment thereof. The analysis report from Government/ Govt. Approved Laboratory will have to be submitted by you for the product being dispatched beforehand & from time to time at least once in a month. If at any stage, during or after execution of this LOI or corresponding agreement, the sample is declared sub standard by any law enforcing authority, all responsibility with respect to the quality will be borne by you and Kribhco will not be held accountable for the same.
- 8. Indemnity:** a) You shall ensure to take back at your cost substandard stock from the Society / KBSKs / party for any deficiency in quality CITY COMPOST supplied by you at any stage as may be observed by KRIBHCO's cooperative societies /KFL & OMIFCO dealers. In the event of product being declared substandard at any stage during or after this contract, by any law enforcing authority, you will then take appropriate steps to resolve the matter under the provisions of the law and shall fully protect and defend the interest of KRIBHCO at your own cost. KRIBHCO and its directors, employees and officers indemnified, without limitations, against any and all claims, penalties, charges, expenses and costs (including but not limited to attorney fee and third party liabilities etc) incurred or liable to be incurred by KRIBHCO arising out of or incidental to the contract and/or due to supply of substandard and / or off-spec goods, infringement of any laws, statutes, rules, trademarks and all other statutory violations by you in respect of the goods supplied / to be supplied under this MOA and any breach by you under this Tender/contract. c) You shall undertake the entire responsibility for all the legal disputes arising out of the sale CITY COMPOST to KRIBHCO.d) You also undertake to indemnify KRIBHCO for all claims or injury caused to any person whether a workman or not, while in or upon the site of the same and the said KRIBHCO shall not be bound to defend any claim brought under the Workman's Compensation Act.



9. **Payment** : Payment would be considered by KRIBHCO for the quantity actually sold by Kribhco in a month. Payment will be released to seller upto 15th of next month on actual sold quantity. No loading of expenditures shall be permitted in the invoice except the effect of any change in taxes or levies as imposed by either States Government or Central Government or by Local Body/ Authority. The SELLER shall make payment of the difference of amount due to change in taxes and duties.
10. **Security Deposit (SD) / Performance Bank Guarantee (PBG)** : The total Business value of the contract for 3500 MT comes out to be **Rs. 12083925**. As per Clause No. 13.00 of NIT, you are required to submit a Security Deposit/ PBG of **Rs.120839.25** (1 % of the Contract Value) in the form of Demand Draft/ Pay Order in favour of 'Krishak Bharati Cooperative Limited' payable at Delhi/New Delhi/Noida within 15 days from the date of LOI.

The security deposit can also be furnished in the form of Bank Guarantee of the same amount in the prescribed format given as Annexure-II in NIT, duly executed by Nationalized/ Scheduled Bank.

Your EMD of **Rs 50000/-** is with Kribhco and will be adjusted against SD/PBG if so desired by you. However, a written consent is required from your end for doing so you will have to submit the balance amount of SD/ PBG in the form of DD/PO/BG / RTGS/ NEFT within 15 days.

Security Deposit with KRIBHCO of Previous years will be refunded to you. However a written consent is required from your end.

11. **Other Terms** : You must fulfill all the other conditions laid down in various clauses of NIT dated 30.01.2025 for the supply CITY COMPOST in Kribhco Brand during the year 2025-26, which were accepted by you unconditionally.
12. **Agreement** : You have already been provided the matter of Agreement. Please arrange to submit the Agreement on Rs.100/- non judicial stamp paper purchased from Delhi/ New Delhi and send here duly signed by you at the earliest.

In case the above terms & conditions are acceptable, you may please return DUPLICATE copy of the LOI, as a token of acceptance. The documents like Copies of Manufacturing License for each unit, Marketing Licenses and Ó'form for each states must be submitted to this office immediately, so that the procurement CITY COMPOST could be started from your organization.

Thanking you,

Yours faithfully,
For Krishak Bharati Cooperative Limited

(Dr. Tejinder Singh)
JGM(Mktg.)





PASWARA

PAPERS LTD.

Correspondence Office :
Paswara House
Baghpat Road, Meerut (U.P.) India
Ph.: +91-121- 4056536
E-Mail: info@paswara.com

Leading Manufacturers of Multi Layer Kraft Paper & Kraft Board
Factory/Registered Office : N.H.-34, Paswara Border, Mohiuddinpur,
Delhi Road, Meerut (U.P.) India
Website : www.paswara.com

AGREEMENT FOR RDF DISPOSAL

This agreement is made as of 28th Day of November, 2024 by and between:-

Geron Engineering Pvt Ltd herein after called as the **Supplier** having its office at C-121, Bulandshahar Industrial Area Road, Ghaziabad, Uttar Pradesh

And

M/s Paswara Papers Ltd having its plant at Village Kayasth Gaonwari, Delhi Road, Mohiuddinpur, Meerut Uttar Pradesh herein after called as the Buyer

Whereas the Supplier is into business of MSW processing and produces RDF. :-

Whereas the buyer is into the business of providing services of RDF Co-processing through its vendors viz Cement Factories/Waste To Energy Plant/ Paper Mills. Details of Paper Mills attached as Annexure -1

NOW, THEREFORE, in consideration of the mutual promises and covenants contained herein, the parties agree as follows:-

1. Services Provided

The Supplier will provide the disposal of Refuse-Derived Fuel (RDF) quantities as follows:

- Quantity to be supply approx 3700 Mt during the period from 01st December 2024 to 31st May 2025

2. RDF Supply to Approved Units Only

- The buyer shall provide RDF from the designated site on Pipeline Road, Ghaziabad to only Waste to Energy Plant/Paper Mill who are approved for RDF utilization as per UPPCB / applicable pollution control board for RDF utilization.

3. Term of Agreement

This Agreement shall commence on 28th November 2024 and shall continue until terminated by either parties.



PASWARA

PAPERS LTD.

Correspondence Office :
Paswara House
Baghpat Road, Meerut (U.P.) India
Ph.: +91-121- 4056536
E-Mail: info@paswara.com

Leading Manufacturers of Multi Layer Kraft Paper & Kraft Board
Factory/Registered Office : N.H.-34, Paswara Border, Mohiuddinpur
Delhi Road, Meerut (U.P.) India
Website : www.paswara.com

(2)

4. Responsibilities

- **Buyer Responsibilities:**

- Ensure RDF is disposed off in environment friendly manner complying with SWM Rules 2016, and all directions issued by NGT, CPCB and UPPCB from time to time. Any penalty issued by regulatory body with regard to RDF disposal shall be borne by Buyer only.
- Provide all necessary equipment and personnel for the safe handling and disposal of RDF.
- The Buyer shall be responsible for the storage of RDF once it is delivered to the Buyer's facility. The Supplier shall not be responsible for the costs of storage beyond delivery.

- **Supplier Responsibilities:**

- Loading of RDF from the designated site in trucks arranged by the Buyer or its representatives.
- Ensure that the RDF meets all agreed specifications and quality standards.

5. Confidentiality

Both parties agree to keep all information related to this Agreement confidential and will not disclose it to any third parties without prior written consent.

6. Termination

Either party may terminate this Agreement upon 30 days written notice to the other party. In the event of termination, the Client shall pay for all services rendered up to the termination date.

7. Governing Law

This Agreement shall be governed by and construed in accordance with the jurisdiction of Ghaziabad Uttar Pradesh.

Cont...3



PASWARA

PAPERS LTD.

Correspondence Office :
 Paswara House
 Baghpat Road, Meerut (U.P.) India
 Ph.: +91-121- 4056536
 E-Mail: info@paswara.com

Leading Manufacturers of Multi Layer Kraft Paper & Kraft Board
 Factory/Registered Office : N.H.-34, Paswara Border, Mohiuddinpur
 Delhi Road, Meerut (U.P.) India
 Website : www.paswara.com

(3)

8. Entire Agreement

This Agreement constitutes the entire understanding between the parties and supersedes all prior agreements, whether written or oral:

IN WITNESS WHEREOF, the parties hereto have executed this Service Provision Agreement as of the date first above written.

For Geron Engineering Pvt Ltd

Authorised Signatory

Date:- 28th November, 2024

Place:- Ghaziabad



For Paswara Papers Ltd

Authorised Signatory

Date:- 28th November, 2024

Place:- Meerut

AGREEMENT FOR RDF DISPOSAL

This agreement is made as of 17th Day of September, 2024 by and between:-

Geron Engineering Pvt Ltd herein after called as the Supplier having its office at C-121, Bulandshahar Industrial Area Road, Ghaziabad, Uttar Pradesh

And

Alpana Papers Pvt Ltd having its plant at 9th Km Stone, Jolly Road, Muzaffarnagar, Uttar Pradesh herein after called as the Buyer.

Whereas the Supplier is into business of MSW processing and produces RDF. :-

Whereas the buyers operates a paper mill and has a valid consent to use RDF as an alternative fuel from UPPCB and desires to utilize RDF from the supplier to be used as an alternative fuel for its boiler operations.

NOW, THEREFORE, in consideration of the mutual promises and covenants contained herein, the parties agree as follows:-

1. Services Provided

The Service Provider will provide the disposal of Refuse-Derived Fuel (RDF) quantities as follows:

- Disposal of 100 MT of RDF per day at its Paper Mill located at Muzaffarnagar and approved by Pollution Control Board- vide CTO# 23661637 and valid until 31-12-2028

2. Commercial

The RDF shall be supplied from its designated site on Pipeline Road, Ghaziabad free of costs and Buyer shall arrange and pay for the transportation costs.

3. Term of Agreement

This Agreement shall commence on 8th March, 2025 and shall continue until terminated by either parties.

4. Responsibilities

- **Buyer Responsibilities:**



- Ensure RDF is disposed off in environment friendly manner complying with SWM Rules 2016, and all directions issued by NGT, CPCB and UPPCB from time to time. Any penalty issued by regulatory body with regard to RDF disposal shall be borne by Buyer only.
- Provide all necessary equipment and personnel for the safe handling and disposal of RDF.
- The Buyer shall be responsible for the storage of RDF once it is delivered to the Buyer's facility. The Supplier shall not be responsible for the costs of storage beyond delivery.
- **Supplier Responsibilities:**
 - Loading of RDF from the designated site in trucks arranged by the Buyer or its representatives.
 - Ensure that the RDF meets all agreed specifications and quality standards.

5. Confidentiality

Both parties agree to keep all information related to this Agreement confidential and will not disclose it to any third parties without prior written consent.

6. Termination

Either party may terminate this Agreement upon 30 days written notice to the other party. In the event of termination, the Client shall pay for all services rendered up to the termination date.

7. Governing Law

This Agreement shall be governed by and construed in accordance with the jurisdiction of Ghaziabad Uttar Pradesh.

8. Entire Agreement

This Agreement constitutes the entire understanding between the parties and supersedes all prior agreements, whether written or oral.

IN WITNESS WHEREOF, the parties hereto have executed this Service Provision Agreement as of the date first above written.

For Geren Engineering Pvt Ltd

Authorised Signatory

Date: 08th March, 2025

Place:- Ghaziabad

For Alpna Papers Pvt Ltd

Authorised Signatory





AGREEMENT FOR RDF DISPOSAL

This agreement is made as of 05th January, 2025 by and between:-

Geron Engineering Pvt Ltd herein after called as the Supplier having its office at C-121, Bulandshahr Industrial Area Road, Ghaziabad, Uttar Pradesh

And

Bindlas Duplex Ltd Unit 1 having its plant at 10.6 Km Stone, Village Jat Mujhera, Bhopa Road, Muzaffarnagar, Uttar Pradesh herein after called as the Buyer.

Whereas the Supplier is into business of MSW processing and produces RDF. :-

Whereas the buyers operates a paper mill and has a valid consent to use RDF as an alternative fuel from UPPCB and desires to utilize RDF from the supplier to be used as an alternative fuel for its boiler operations.

NOW, THEREFORE, in consideration of the mutual promises and covenants contained herein, the parties agree as follows:-

1. Services Provided

The Service Provider will provide the disposal of Refuse-Derived Fuel (RDF) quantities as follows:

- Disposal of 200 MT of RDF per day at its Paper Mill located at Muzaffarnagar and approved by Pollution Control Board- vide CTO# 28041511 and valid until 31-12-2027

2. Commercial

The RDF shall be supplied from its designated site on Pipeline Road, Ghaziabad free of costs and Buyer shall arrange and pay for the transportation costs.

3. Term of Agreement

This Agreement shall commence on 05th January, 2025 and shall continue until terminated by either parties.

4. Responsibilities

• **Buyer Responsibilities:**

- Ensure RDF is disposed off in environment friendly manner complying with SWM Rules 2016, and all directions issued by NGT, CPCB and UPPCB from time to time. Any penalty issued by regulatory body with regard to RDF disposal shall be borne by Buyer only.



Regd. Office & Works

10.6 Km., Bhopa Road Vill. Jat Mujheda,
Muzaffarnagar-251 308 (U.P.) INDIA
Tel : +91-131-2468589, 2468590, 2468593

Correspondence Address :

19. Devpuram, Pachenda Road,
Muzaffarnagar-251 001 (U.P.) INDIA

e-mail :

bindlas99@gmail.com (Accounts)
bdlmzn@gmail.com (Sales Tax)

GSTIN : 09AABC82773R173
PAN : AABC82773R
CIN : U21012UP1989PLC010445



Bindlas DUPLUX LIMITED

MFRS. OF : KRAFT PAPER & DUPLEX BOARD
AN ISO 14001 COMPANY

- Provide all necessary equipment and personnel for the safe handling and disposal of RDF.
- The Buyer shall be responsible for the storage of RDF once it is delivered to the Buyer's facility. The Supplier shall not be responsible for the costs of storage beyond delivery.
- **Supplier Responsibilities:**
 - Loading of RDF from the designated site in trucks arranged by the Buyer or its representatives.
 - Ensure that the RDF meets all agreed specifications and quality standards.

5. Confidentiality

Both parties agree to keep all information related to this Agreement confidential and will not disclose it to any third parties without prior written consent.

6. Termination

Either party may terminate this Agreement upon 30 days written notice to the other party. In the event of termination, the Client shall pay for all services rendered up to the termination date.

7. Governing Law

This Agreement shall be governed by and construed in accordance with the jurisdiction of Ghaziabad Uttar Pradesh.

8. Entire Agreement

This Agreement constitutes the entire understanding between the parties and supersedes all prior agreements, whether written or oral.

IN WITNESS WHEREOF, the parties hereto have executed this Service Provision Agreement as of the date first above written.

For Geron Engineering Pvt Ltd

Authorised Signatory

Date:- 05th January, 2025

Place:- Ghaziabad

For Bindlas Duplex Ltd.- Unit 1

Authorised Signatory





995

Letter no. Gen/58/20-05-2025

WORK ORDER

Dear Sir,

This is in reference to the Biomining of Legacy waste work being carried out by your firm at Sturiti Enterprises Pvt. Ltd. On Behalf of Geron Engineering Pvt. Ltd. Site- VPO Jagjivanpur Pipeline Road Ghaziabad-201206

We are in the business of EPR/Waste Management/Recycling and have further tie-ups and agreements with companies who need RDF for their business/clients/process.

We are in need of RDF and are pleased to place an order for supply of unshredded RDF from Jagjivanpur Pipeline Road Ghaziabad Dumpsite as per below terms:-

Quantity- 15000 Metric Tons

Loading at- Jagjivanpur Pipeline Road Ghaziabad- In your scope

Transportation- In our Scope

Unloading at site- In our scope

We will ensure the proper co-processing/disposal of RDF lifted from the site and will be responsible for all compliances and any issues arising on account of transportation/unloading/improper RDF handling/disposal after dispatch from Jagjivanpur Pipeline Road Ghaziabad dumpsite.

Kindly start the dispatch of the RDF immediately and oblige.

Email:- biotasavioursales@gmail.com


Authorized Signatory

B - 28, Radha Garden,

Ganga Nagar. Meerut. Uttar Pradesh - 250 001

+91 741 784 7525



996

AGREEMENT FOR RDF DISPOSAL

This agreement is made as of 1st Day of April, 2025 by and between:-

Geron Engineering Pvt Ltd herein after called as the **Supplier** having its office at C-121,
Bulandshahar Industrial Area Road, Ghaziabad, Uttar Pradesh

And

Biota Saviour Private Limited herein after called as the **Buyer**. Situated at B-28 Radha Garden, Mawana Road, Meerut, Uttar Pradesh

Whereas the Supplier is into business of MSW processing and produces RDF. :-

Whereas the buyer is into the business of providing services of RDF Co-processing through its vendors viz Cement Factories/Waste To Energy Plant/ Paper Mills. Details of Paper Mills attached as Annexure -1

NOW, THEREFORE, in consideration of the mutual promises and covenants contained herein, the parties agree as follows:-

1. Services Provided

The Service Provider will provide the disposal of Refuse-Derived Fuel (RDF) quantities as follows:

- Disposal of RDF as per available quantity on site

2. RDF Supply to Approved Units Only

The buyer shall provide RDF from the designated site on Pipeline Road, Ghaziabad to only Waste to Energy Plant/Paper Mill who are approved for RDF utilization as per UPPCB / applicable pollution control board for RDF utilization. The list is attached as Annexure 1.

3. Term of Agreement

This Agreement shall commence on 1st April 2025 and shall continue until terminated by either parties.



B - 28, Radha Garden,
Ganga Nagar, Meerut, Uttar Pradesh - 250 001



+91 741 784 7525



4. Responsibilities

- **Buyer Responsibilities:**

- Ensure RDF is disposed off in environment friendly manner complying with SWM Rules 2016,
- and all directions issued by NGT, CPCB and UPPCB from time to time. Any penalty issued by regulatory body with regard to RDF disposal shall be borne by Buyer only.
- Provide all necessary equipment and personnel for the safe handling and disposal of RDF.
- The Buyer shall be responsible for the storage of RDF once it is delivered to the Buyer's facility. The Supplier shall not be responsible for the costs of storage beyond delivery.
- The buyer shall provide all required documents including Utilization Certificate from Units utilizing RDF as approved by UPPCB / applicable pollution control board as required by the Supplier.

- **Supplier Responsibilities:**

- Loading of RDF from the designated site in trucks arranged by the Supplier or its representatives.
- Ensure that the RDF meets all agreed specifications and quality standards.

5. Confidentiality

Both parties agree to keep all information related to this Agreement confidential and will not disclose it to any third parties without prior written consent.

6. Termination

Either party may terminate this Agreement upon 30 days written notice to the other party. In the event of termination, the Client shall pay for all services rendered up to the termination date.

7. Governing Law

This Agreement shall be governed by and construed in accordance with the jurisdiction of Ghaziabad Uttar Pradesh.

8. Entire Agreement

This Agreement constitutes the entire understanding between the parties and supersedes all prior agreements, whether written or oral.

B - 28, Radha Garden,
Ganga Nagar, Meerut, Uttar Pradesh - 250 001



+91 741 784 7525

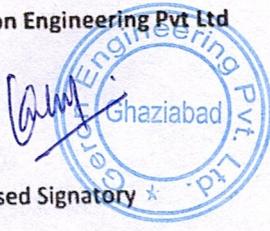




998

IN WITNESS WHEREOF, the parties hereto have executed this Service Provision Agreement as of the date first above written.

For Geron Engineering Pvt Ltd

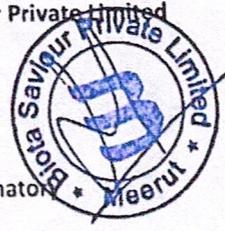


Authorised Signatory *

Date:- 1st April, 2025

Place:- Ghaziabad

For Biota Saviour Private Limited



Authorised Signatory *

Date:- 01st April, 2025

B - 28, Radha Garden,
Ganga Nagar, Meerut, Uttar Pradesh - 250 001

+91 741 784 7525



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ANNEXURE - 1

S. NO	Name of Paper Mill	Vendor Name	CTO#	Qty	Location
1	Shakumbhri Pulp & Paper Mills Ltd	Biota Saviour Private Limited	Yes	150MT/DAY	Muzaffarnagar
2	Meenu Paper Mills Private Limited	Biota Saviour Private Limited	Yes	400MT/DAY	Muzaffarnagar
3	New Bonanza India Ltd	Biota Saviour Private Limited	Yes	225MT/DAY	Meerut
4	Parijat Paper Mills Ltd	Biota Saviour Private Limited	Yes	150MT/DAY	Muzaffarnagar
5	Suyash Kraft And Papers Private Limited	Biota Saviour Private Limited	Yes	150MT/DAY	Muzaffarnagar
6	KK Duplex And Paper Mills Pvt Ltd	Biota Saviour Private Limited	Yes	300MT/DAY	Muzaffarnagar
7	Orient Board & Papers Mills Pvt Ltd	Biota Saviour Private Limited	Yes	250MT/DAY	Muzaffarnagar
8	RAC Papers Limited	Biota Saviour Private Limited	Yes	340MT/DAY	Hapur
9	Bindlas Duplex Limited	Biota Saviour Private Limited	Yes	200MT/DAY	Muzaffarnagar
10	Silverton Industries Limited	Biota Saviour Private Limited	Yes	450MT/DAY	Muzaffarnagar
11	Suchi Paper Mills Limited	Biota Saviour Private Limited	Yes	150MT/DAY	G. B. Nagar
12	Shree Bhageshwari Papers Pvt Ltd	Biota Saviour Private Limited	Yes	220MT/DAY	Muzaffarnagar
13	Siddheshwari Industries Limited	Biota Saviour Private Limited	Yes	120MT/DAY	Muzaffarnagar
14	Dev Priya Product Pvt Ltd	Biota Saviour Private Limited	Yes	250MT/DAY	Meerut
15	Shakti Krafts	Biota Saviour Private Limited	Yes	40MT/DAY	Muzaffarnagar



B - 28, Radha Garden,

Ganga Nagar, Meerut, Uttar Pradesh - 250 001

+91 741 784 7525



MARUTI PAPERS (P) LIMITED

(Formerly known as MARUTI PAPERS LIMITED)

(An ISO9001-2008 Company)

Works & Regd. Office :

Village - Sikka (Shamli-247776) Distt.- Shamli(U.P.)

Phones : 09368069344/09897035820

Email : marutipapers@rediffmail.com

AGREEMENT FOR RDF DISPOSAL

This agreement is made as of 1st January, 2025 by and between:-

Geron Engineering Pvt Ltd herein after called as the **Supplier** having its office at C-121, Bulandshahar Industrial Area Road, Ghaziabad, Uttar Pradesh

And

Maruti Papers Pvt Ltd. Village Sikka, Shamli Uttar Pradesh herein after called as the Buyer.

Whereas the Supplier is into business of MSW processing and produces RDF. :-

Whereas the buyer is into the business of providing services of RDF Co-processing through its vendors viz Cement Factories/Waste To Energy Plant/ Paper Mills. Details of Paper Mills attached as Annexure -1

NOW, THEREFORE, in consideration of the mutual promises and covenants contained herein, the parties agree as follows:-

1. Services Provided

The Buyer will provide the disposal of Refuse-Derived Fuel (RDF) quantities as follows:

- Disposal of RDF as per available quantity on site

2. RDF Supply to Approved Units Only

The buyer shall provide RDF from the designated site on Pipeline Road, Ghaziabad to only Waste to Energy Plant/Paper Mill who are approved for RDF utilization as per UPPCB / applicable pollution control board for RDF utilization. The list is attached as Annexure 1.

3. Term of Agreement

This Agreement shall commence on 1st January 2025 and shall continue until terminated by either parties.

4. Responsibilities

- **Buyer Responsibilities:**
 - Ensure RDF is disposed off in environment friendly manner complying with SWM Rules 2016, and all directions issued by NGT, CPCB and UPPCB from time to time. Any penalty issued by regulatory body with regard to RDF disposal shall be borne by Buyer only.

For Maruti Papers Private Limited


Auth. Signatory

1001

GST No : 09AACCM0303M1ZN
CIN : U21015UP1988PTC010007



MARUTI PAPERS (P) LIMITED

(Formerly known as MARUTI PAPERS LIMITED)

(An ISO9001-2008 Company)

Works & Regd. Office :

Village - Sikka (Shamli-247776) Distt.- Shamli(U.P.)

Phones : 09368069344/09897035820

Email : marutipapers@rediffmail.com

- Provide all necessary equipment and personnel for the safe handling and disposal of RDF.
- The Buyer shall be responsible for the storage of RDF once it is delivered to the Buyer's facility. The Supplier shall not be responsible for the costs of storage beyond delivery.
- The buyer shall provide all required documents including Utilization Certificate from Units utilizing RDF as approved by UPPCB / applicable pollution control board as required by the Supplier.
- **Supplier Responsibilities:**
 - Loading of RDF from the designated site in trucks arranged by the Buyer or its representatives.
 - Ensure that the RDF meets all agreed specifications and quality standards.

5. Confidentiality

Both parties agree to keep all information related to this Agreement confidential and will not disclose it to any third parties without prior written consent.

6. Termination

Either party may terminate this Agreement upon 30 days written notice to the other party. In the event of termination, the Client shall pay for all services rendered up to the termination date.

7. Governing Law

This Agreement shall be governed by and construed in accordance with the jurisdiction of Ghaziabad Uttar Pradesh.

8. Entire Agreement

This Agreement constitutes the entire understanding between the parties and supersedes all prior agreements, whether written or oral.

IN WITNESS WHEREOF, the parties hereto have executed this Service Provision Agreement as of the date first above written. **For Maruti Papers Private Limited**

For Geron Engineering Pvt Ltd

For Maruti Papers Pvt Ltd

Authorised Signatory

Authorised Signatory

Date:- 1st January, 2025

Auth. Signatory
marutipapers@rediffmail.com

Place:- Ghaziabad

1002

GST No : 09AACCM0303M1ZN

CIN : U21015UP1988PTC010007



MARUTI PAPERS (P) LIMITED

(Formerly known as MARUTI PAPERS LIMITED)

(An ISO9001-2008 Company)

Works & Regd. Office :

Village - Sikka (Shamli-247776) Distt.- Shamli(U.P.)

Phones : 09368069344/09897035820

Email : marutipapers@rediffmail.com

ANNEXURE - 1

S. NO	Name of Paper Mill	Vendor Name	CTO#	Qty	Location
1	Maruti Papers Pvt Ltd	Modern Construction	26463120	150	Shamli Uttar Pradesh

For Maruti Papers Private Limited

Auth. Signatory

M/s Biota Saviour Private Limited Meerut -250001 having its registered office at B-28 Radha Garden Mawana Road Meerut-250001 which expression shall, unless repugnant to the meaning or context thereof, include its successors and assigns of the **SECOND PARTY**.

Orient Board & Papers Mills Pvt. Ltd. shall be individually referred to as Party and collectively as Parties.

WHEREAS

A. **Orient Board & Papers Mills Pvt. Ltd.** is an entity engaged in the business of manufacturing and sale of different types and grades of Paper Board and use pre-processed RDF/MSW for co-processing & utilization to power plant. **Orient Board & Papers Mills Pvt. Ltd.** has the capability to safely Pre-process the waste material in an environment friendly manner and converting waste to energy recovery in the power plant boiler.

B. **Biota Saviour Private Limited Meerut (U.P)** is undertaking to supply Refused Derived Material (RDF/MSW) (hereinafter referred to as "Waste"), in various states across India, and is desirous of delivering this waste to the **Orient Board & Papers Mills Pvt. Ltd.**

C. Plant for its scientific disposal/co-processing.

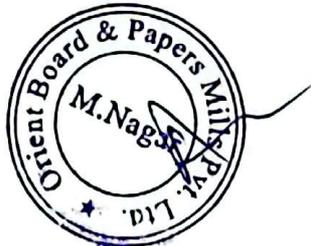
NOW IT IS HEREBY AGREED AS FOLLOWS:

1. Supply and Disposal

i. Subject to and in accordance with the terms and conditions set forth in this Agreement, **Biota Saviour Private Limited Meerut (U.P) SECOND PARTY** shall deliver the RDF/MSW and Plastic Waste to **Orient Board & Papers Mills Pvt. Ltd.** for co-processing thereof.

ii. **Biota Saviour Private Limited Meerut SECOND PARTY** hereby represents and assures **Orient Board & Papers Mills Pvt. Ltd.** that it will obtain and maintain all approvals, clearances, registrations or any permission needed to supply the Plastic Waste to **Orient Board & Papers Mills Pvt. Ltd.** Plant for co-processing as also comply with all applicable laws issued by Central and State Government and Statutory Bodies, Authorities or agencies. Upon request of **Orient Board & Papers Mills Pvt. Ltd.**, **Biota Saviour Private Limited Meerut SECOND PARTY** shall furnish copies & field visits to its sites thereof for **Orient Board & Papers Mills Pvt. Ltd.** record. **Orient Board & Papers Mills Pvt. Ltd.** is assured also to comply with the guidelines for co-processing of Waste Management Rules, 2016 and its subsequent (amendments) in the rules.

Biota Saviour Private Limited Meerut SECOND PARTY hereby specifically agrees and undertakes that it is fully authorized to undertake the work entrusted herein and will adhere to the



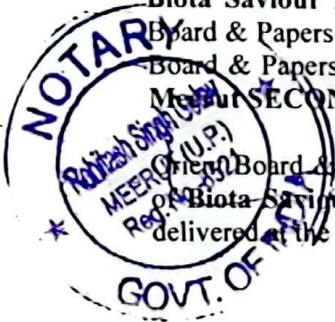
provisions of the Environment Protection Act, 1986 read with waste management rule 2016 and subsequent (amendments) in rules and any other applicable rules, as amended from time to time.

- iv. Parties shall carry out monthly reconciliation of Waste accepted by Orient Board & Papers Mills Pvt. Ltd.
- v. **Biota Saviour Private Limited Meerut** hereby specifically agrees and confirms that all wastes for co-processing in Orient Board & Papers Mills Pvt. Ltd. plant from its premises will be only carried out its own.

2 Disposal Certification

Subject to and in accordance with the terms and conditions set forth in this Agreement, Orient Board & Papers Mills Pvt. Ltd. shall issue a certificate to **Biota Saviour Private Limited Meerut SECOND PARTY**, certifying the scientific disposal of the monthly quantity of Waste delivered by **Biota Saviour Private Limited Meerut SECOND PARTY** and accepted for disposal by Orient Board & Papers Mills Pvt. Ltd. at the Paper plants within 10 days after the month end supply. Orient Board & Papers Mills Pvt. Ltd. shall issue Disposal Certificate to **Biota Saviour Private Limited Meerut SECOND PARTY**.

Orient Board & Papers Mills Pvt. Ltd. will issue the waste disposal certificate mentioning the name of **Biota Saviour Private Limited Meerut SECOND PARTY** along with the quantities of Waste delivered at the Orient Board & Papers Mills Pvt. Ltd. Plant.



3 Confidentiality

During the Term, the Parties may have access to or obtain certain confidential information from either party. The Parties undertake to maintain confidentiality of information so derived and not, either by itself or through its employees, agents or subcontractors, disclose to any third party or use for any purpose other than mentioned in this Agreement, without the written permission, except as may be required under any law. This clause will not apply to information available in public domain.

4 Terms and Termination:

4.1 Term

This Agreement shall be valid and binding from the date of its execution till One (1) year of its execution. The Parties may mutually agree to extend the period of this Agreement by such additional period as they may deem fit.

5.2 Termination

5.2.1 This Agreement can be terminated by Orient Board & Papers Mills Pvt. Ltd., by giving 15 days' notice period, on any of the following grounds:

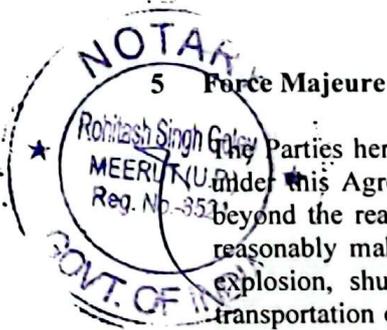


- I. Any permission is found to have not been obtained or maintained by **Biota Saviour Private Limited Meerut (SECOND PARTY)** with respect to collection, supply, storage and delivery of Waste.
- II. Any permission is found to have not been obtained or maintained by **Biota Saviour Private Limited Meerut (SECOND PARTY)** in relation to allowing the delivery and disposal of the relevant Waste at Orient Board & Papers Mills Pvt. Ltd. Plant.

5.2.2 Parties may terminate the Agreement after giving a notice in writing of Sixty (60) days to the other Party of its intention to terminate the Agreement.

5.3 Commercial Terms

5.3.1 All commercials' terms as applicable in this agreement will be settled between **Orient Board & Papers Mills Pvt. Ltd.** and **Biota Saviour Private Limited Meerut (SECOND PARTY)**.



5 Force Majeure

The Parties hereby agree that in the event performance, in whole or in part, of any obligation under this Agreement, by any Party hereto, is prevented by circumstances or events that are beyond the reasonable control of such Party, or by causes against which the Party could not reasonably make provision (including but not limited to acts of God, strike or lockout, fire, explosion, shutdown of Paper Board Plant for any reason, failure of essential means of transportation or communication, riots, insurrections, tidal waves, flood, earthquakes, industrial disturbance, inevitable accidents, war (undeclared or declared), embargoes, blockages, legal restrictions or governmental restrictions and the like), pandemic, epidemic, the Party who is prevented from performing shall be excused from performing for a reasonable period of time, taking into account the cause and its duration (or potential duration).

6 Governing Law & Dispute Settlement

- i. This Agreement shall be construed and interpreted in accordance with and governed by the laws of India and the courts at Muzaffarnagar, (U.P.), India shall have jurisdiction over all matters arising out of or relating to this Agreement.
- ii. The Parties agree that any dispute, difference, disagreements arising out of or relating to this Agreement ("Dispute") shall be first sought to be settled through amicable discussions between high level officials of each Party and if no amicable settlement to any such Dispute is achieved within sixty (60) days of the notice of such Dispute existing by either Party to the other, then the Parties shall resolve such Dispute through arbitration. The arbitration shall be governed by the Arbitration and Conciliation Act, 1996. The Parties will at first seek to mutually agree to a sole arbitrator and in the event the Parties are unable to agree to a sole arbitrator within a period of sixty (60) days from the date of issuance of a notice for arbitration, then each party will appoint one arbitrator and the two arbitrators so appointed shall nominate the third arbitrator and the panel of such three arbitrators shall undertake the arbitration. The seat of arbitration shall be Muzaffarnagar, (U.P.).



7 Miscellaneous

i. No Waivers

No failure on the part of any Party to exercise, and no delay in exercising, any right, power or privilege hereunder shall operate as a waiver thereof or a consent thereto; nor shall any single or partial exercise of any such right, power or privilege preclude any other of further exercise thereof or the exercise of any other right, power or privilege. The remedies provided are cumulative and not exclusive of any remedies provided by applicable law.

ii. Entire Agreement

This Agreement constitutes the entire agreement between the parties and includes all promises and representations, express or implied, and supersedes all other prior agreements and representations, written or oral, between the Parties relating to the subject matter hereof. Nothing which is not constituted in this instrument is not part of this Agreement.



iii. Amendments

Any amendment of any provision of this Agreement shall be effective if it is evidenced in writing and signed by both **Orient Board & Papers Mills Pvt. Ltd. and paper mills limited and Biota Saviour Private Limited Meerut SECOND PARTY.**

iv. Further Assurance

Each Party shall promptly take such actions and execute such documents as are necessary to give full effect to the rights of the other Party contained in and/or contemplated by this Agreement.

v. Rights Cumulative

The rights, powers, privileges and remedies provided in this Agreement are cumulative and are not exclusive of any rights, powers, privileges or remedies provided by law or otherwise.

vi. Assignment

Biota Saviour Private Limited Meerut SECOND PARTY shall not assign or transfer their rights or obligations under this Agreement without the written consent of **Orient Board & Papers Mills Pvt. Ltd.** Notwithstanding anything contained herein, no consent of **Biota Saviour Private Limited Meerut SECOND PARTY** shall be required for an assignment by **Orient Board & Papers Mills Pvt. Ltd.** to any third party.



vii. No Partnership



- a. Neither this Agreement nor the performance by the Parties of their respective obligations under it shall constitute a partnership, joint venture or any association of persons between **Orient Board & Papers Mills Pvt. Ltd.** and **Biota Saviour Private Limited Meerut SECOND PARTY**
- b. Each Party shall perform its obligations under this Agreement as an independent counterparty and not as an agent, employee or representative of the other Party.

viii. **Indemnification:**

Biota Saviour Private Limited Meerut SECOND PARTY agrees and undertakes to indemnify **Orient Board & Papers Mills Pvt. Ltd.** for any liability, claims, legal actions against **Orient Board & Papers Mills Pvt. Ltd.** or any of its directors or employees, arising out of any negligent action or willful misconduct of **Biota Saviour Private Limited Meerut SECOND PARTY**.

Biota Saviour Private Limited Meerut SECOND PARTY also agrees to indemnify **Orient Board & Papers Mills Pvt. Ltd.** and its directors or employees, from and against all losses, actions, proceedings, claims, demands, costs, wards, and damages however arising, directly or indirectly, as a result of breach of this Agreement due to action or inaction.

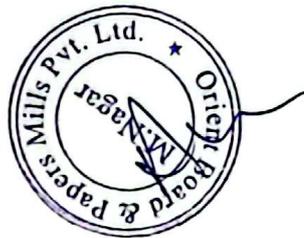
x. **Partial Invalidity/Severability**

If any term or provision of this Agreement shall be held to be illegal, void or unenforceable in whole or in part, the term or provision shall to that extent be deemed not to form part of this Agreement and the enforceability of the remainder of this Agreement shall not be affected. In that event, the Parties agree to negotiate in good faith to reach an equitable agreement, which shall give effect as nearly as possible to the intention of the Parties as set out in this Agreement.

x. **Compliance**

Biota Saviour Private Limited Meerut SECOND PARTY shall comply with all laws, rules and regulations, insofar as they are binding upon or affect operations of **Biota Saviour Private Limited Meerut Second Party** shall fully comply with the waste Waste Management Rules 2016 ("Rules") and all statutory modifications/amendment thereof, and shall perform its services/obligations and discharge its duties under this Agreement in accordance with these Rules or any prescribed guidelines under these Rules or by State Pollution Control Board/Central Pollution Control Board.

IN WITNESS WHEREOF, the parties hereto have executed this Agreement as of the day and year first above written.



For Biota Saviour Private Limited Meerut

Name: HIMANSHU YADAV



(Signature & Stamp)

For Orient Board & Papers Mills Pvt. Ltd.

Name:



(Signature & Stamp)

Witnesses 1:

Name: RAUNAQ ALI

(Signature) *Raunaq Ali*

Witnesses 2:

Name: DHARAM SINGH

(Signature) *Dharam Singh*



Rohitash Singh Goley
NOTARY
13-02-25

1011

And

M/s Biota Saviour Private Limited Meerut -250001 having its registered office at B-28 Radha Garden Mawana Road Meerut-250001 which expression shall, unless repugnant to the meaning or context thereof, include its successors and assigns of the **SECOND PARTY**.

Shakumbhri Pulp & Paper Mills Ltd. shall be individually referred to as Party and collectively as Parties.

WHEREAS

A. Shakumbhri Pulp & Paper Mills Ltd. is an entity engaged in the business of manufacturing and sale of different types and grades of Paper Board and use pre-processed RDF/MSW for co-processing & utilization to power plant. Shakumbhri Pulp & Paper Mills Ltd. has the capability to safely Pre-process the waste material in an environment friendly manner and converting waste to energy recovery in the power plant boiler.

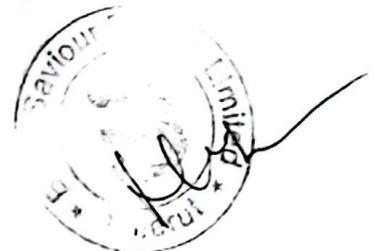
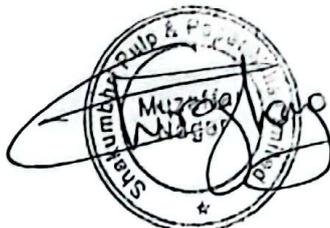
B. Biota Saviour Private Limited Meerut (U.P) is undertaking to supply Refused Derived Fuel/MSW (hereinafter referred to as "Waste"), in various states across India, and is desirous of delivering this waste to the Shakumbhri Pulp & Paper Mills Ltd. through Supplier Madhav Traders situated at 68 First Floor, A To Z road Green Colony Muzaffarnagar, Uttarpradesh-251001.

C. Plant for its scientific disposal/co-processing.

NOW IT IS HEREBY AGREED AS FOLLOWS:

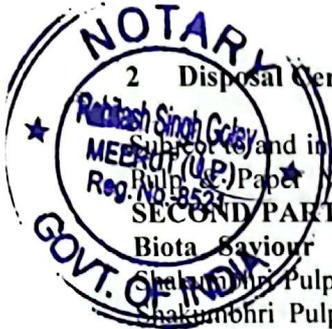
1. Supply and Disposal

- i. Subject to and in accordance with the terms and conditions set forth in this Agreement, **Biota Saviour Private Limited Meerut (U.P) SECOND PARTY** shall deliver the RDF/MSW and Plastic Waste to Shakumbhri Pulp & Paper Mills Ltd. for co-processing thereof.
- ii. **Biota Saviour Private Limited Meerut SECOND PARTY** hereby represents and assures Shakumbhri Pulp & Paper Mills Ltd. that it will obtain and maintain all approvals, clearances, registrations or any permission needed to supply the Plastic Waste to Shakumbhri Pulp & Paper Mills Ltd. Plant for co-processing as also comply with all applicable laws issued by Central and State Government and Statutory Bodies, Authorities or agencies. Upon request of Shakumbhri Pulp & Paper Mills Ltd., **Biota Saviour Private Limited Meerut SECOND PARTY** shall furnish copies & field visits to its sites thereof for Shakumbhri Pulp & Paper Mills Ltd. record as Shakumbhri Pulp & Paper Mills Ltd. is assured also to comply with the guidelines for co-processing of Waste Management Rules, 2016 and its subsequent (amendments) in the rules.
- iii. **Biota Saviour Private Limited Meerut SECOND PARTY** hereby specifically agrees and confirms that it is fully authorized to undertake the work entrusted herein and will adhere to the



provisions of the Environment Protection Act, 1986 read with waste management rule 2016 and subsequent (amendments) in rules and any other applicable rules, as amended from time to time.

- iv. Parties shall carry out monthly reconciliation of Waste accepted by Shakumbhri Pulp & Paper Mills Ltd.
- v. **Biota Saviour Private Limited Meerut** hereby specifically agrees and confirms that all wastes for co-processing in Shakumbhri Pulp & Paper Mills Ltd. plant from its premises will be only carried out its own.



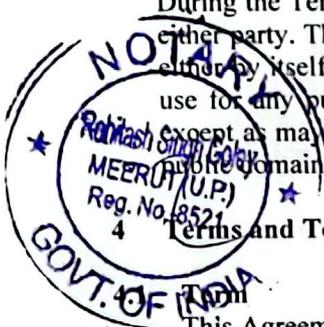
2 Disposal Certification

and in accordance with the terms and conditions set forth in this Agreement, Shakumbhri Pulp & Paper Mills Ltd. shall issue a certificate to **Biota Saviour Private Limited Meerut** SECOND PARTY, certifying the scientific disposal of the monthly quantity of Waste delivered by **Biota Saviour Private Limited Meerut** SECOND PARTY and accepted for disposal by Shakumbhri Pulp & Paper Mills Ltd. at the Paper plants within 10 days after the month end supply. Shakumbhri Pulp & Paper Mills Ltd. shall issue Disposal Certificate to **Biota Saviour Private Limited Meerut** SECOND PARTY.

Shakumbhri Pulp & Paper Mills Ltd. will issue the waste disposal certificate mentioning the name of **Biota Saviour Private Limited Meerut** SECOND PARTY along with the quantities of Waste delivered at the Shakumbhri Pulp & Paper Mills Ltd. Plant.

3 Confidentiality

During the Term, the Parties may have access to or obtain certain confidential information from either party. The Parties undertake to maintain confidentiality of information so derived and not, either by itself or through its employees, agents or subcontractors, disclose to any third party or use for any purpose other than mentioned in this Agreement, without the written permission, except as may be required under any law. This clause will not apply to information available in the public domain.



4 Terms and Termination:

This Agreement shall be valid and binding from the date of its execution till One (1) year of its execution. The Parties may mutually agree to extend the period of this Agreement by such additional period as they may deem fit.

5.2 Termination

- 5.2.1 This Agreement can be terminated by Shakumbhri Pulp & Paper Mills Ltd., by giving 15 days' notice period, on any of the following grounds:

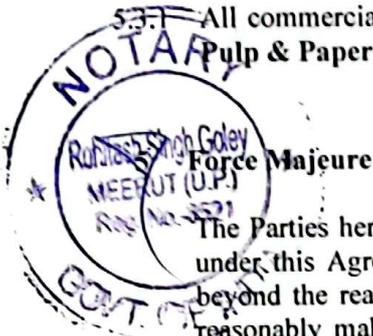


- I. Any permission is found to have not been obtained or maintained by **Biota Saviour Private Limited Meerut (SECOND PARTY)** with respect to collection, supply, storage and delivery of Waste.
- II. Any permission is found to have not been obtained or maintained by **Biota Saviour Private Limited Meerut (SECOND PARTY)** in relation to allowing the delivery and disposal of the relevant Waste at Shakumbhri Pulp & Paper Mills Ltd. Plant.

5.2.2 Parties may terminate the Agreement after giving a notice in writing of Sixty (60) days to the other Party of its intention to terminate the Agreement.

5.3 Commercial Terms

5.3.1 All commercials' terms as applicable in this agreement will be settled between **Shakumbhri Pulp & Paper Mills Ltd. and Biota Saviour Private Limited Meerut (SECOND PARTY)**.

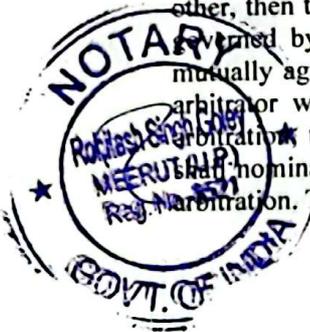


The Parties hereby agree that in the event performance, in whole or in part, of any obligation under this Agreement, by any Party hereto, is prevented by circumstances or events that are beyond the reasonable control of such Party, or by causes against which the Party could not reasonably make provision (including but not limited to acts of God, strike or lockout, fire, explosion, shutdown of Paper Board Plant for any reason, failure of essential means of transportation or communication, riots, insurrections, tidal waves, flood, earthquakes, industrial disturbance, inevitable accidents, war (undeclared or declared), embargoes, blockages, legal restrictions or governmental restrictions and the like), pandemic, epidemic, the Party who is prevented from performing shall be excused from performing for a reasonable period of time, taking into account the cause and its duration (or potential duration).

6 Governing Law & Dispute Settlement

i. This Agreement shall be construed and interpreted in accordance with and governed by the laws of India and the courts at Muzaffarnagar, (U.P.), India shall have jurisdiction over all matters arising out of or relating to this Agreement.

ii. The Parties agree that any dispute, difference, disagreements arising out of or relating to this Agreement ("Dispute") shall be first sought to be settled through amicable discussions between high level officials of each Party and if no amicable settlement to any such Dispute is achieved within sixty (60) days of the notice of such Dispute existing by either Party to the other, then the Parties shall resolve such Dispute through arbitration. The arbitration shall be governed by the Arbitration and Conciliation Act, 1996. The Parties will at first seek to mutually agree to a sole arbitrator and in the event the Parties are unable to agree to a sole arbitrator within a period of sixty (60) days from the date of issuance of a notice for arbitration, then each party will appoint one arbitrator and the two arbitrators so appointed shall nominate the third arbitrator and the panel of such three arbitrators shall undertake the arbitration. The seat of arbitration shall be Muzaffarnagar, (U.P.).



7 Miscellaneous

i. No Waivers

No failure on the part of any Party to exercise, and no delay in exercising, any right, power or privilege hereunder shall operate as a waiver thereof or a consent thereto; nor shall any single or partial exercise of any such right, power or privilege preclude any other of further exercise thereof or the exercise of any other right, power or privilege. The remedies provided are cumulative and not exclusive of any remedies provided by applicable law.

ii. Entire Agreement

This Agreement constitutes the entire agreement between the parties and includes all promises and representations, express or implied, and supersedes all other prior agreements and representations, written or oral, between the Parties relating to the subject matter hereof. Anything which is not constituted in this instrument is not part of this Agreement.

iii. Amendments

Any amendment of any provision of this Agreement shall be effective if it is evidenced in writing and signed by both **Shakumbhri Pulp & Paper Mills Ltd. and paper mills limited and Biota Saviour Private Limited Meerut SECOND PARTY.**

iv. Further Assurance

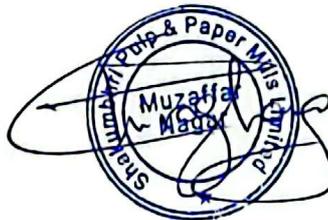
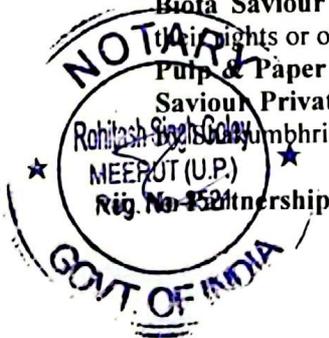
Each Party shall promptly take such actions and execute such documents as are necessary to give full effect to the rights of the other Party contained in and/or contemplated by this Agreement.

v. Rights Cumulative

The rights, powers, privileges and remedies provided in this Agreement are cumulative and are not exclusive of any rights, powers, privileges or remedies provided by law or otherwise.

vi. Assignment

Biota Saviour Private Limited Meerut SECOND PARTY shall not assign or transfer its rights or obligations under this Agreement without the written consent of **Shakumbhri Pulp & Paper Mills Ltd.** Notwithstanding anything contained herein, no consent of **Biota Saviour Private Limited Meerut SECOND PARTY** shall be required for an assignment of **Shakumbhri Pulp & Paper Mills Ltd.** to any third party.



- a. Neither this Agreement nor the performance by the Parties of their respective obligations under it shall constitute a partnership, joint venture or any association of persons between **Shakumbhri Pulp & Paper Mills Ltd. and Biota Saviour Private Limited Meerut SECOND PARTY**
- b. Each Party shall perform its obligations under this Agreement as an independent counterparty and not as an agent, employee or representative of the other Party.

viii. Indemnification:

Biota Saviour Private Limited Meerut SECOND PARTY agrees and undertakes to indemnify Shakumbhri Pulp & Paper Mills Ltd. for any liability, claims, legal actions against Shakumbhri Pulp & Paper Mills Ltd. or any of its directors or employees, arising out of any negligent action or willful misconduct of **Biota Saviour Private Limited Meerut SECOND PARTY**.

Biota Saviour Private Limited Meerut SECOND PARTY also agrees to indemnify Shakumbhri Pulp & Paper Mills Ltd. and its directors or employees, from and against all legal actions, proceedings, claims, demands, costs, wards, and damages however arising, directly or indirectly, as a result of breach of this Agreement due to action or inaction.

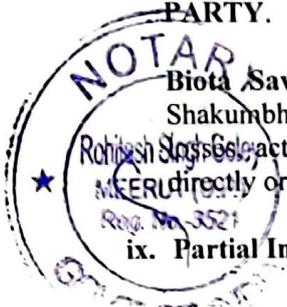
ix. Partial Invalidity/Severability

If any term or provision of this Agreement shall be held to be illegal, void or unenforceable in whole or in part, the term or provision shall to that extent be deemed not to form part of this Agreement and the enforceability of the remainder of this Agreement shall not be affected. In that event, the Parties agree to negotiate in good faith to reach an equitable agreement, which shall give effect as nearly as possible to the intention of the Parties as set out in this Agreement.

x. Compliance

Biota Saviour Private Limited Meerut SECOND PARTY shall comply with all laws, rules and regulations, insofar as they are binding upon or affect operations of **Biota Saviour Private Limited Meerut Second Party** shall fully comply with the waste Waste Management Rules 2016 ("Rules") and all statutory modifications/amendment thereof, and shall perform its services/obligations and discharge its duties under this Agreement in accordance with these Rules or any prescribed guidelines under these Rules or by State Pollution Control Board/Central Pollution Control Board.

IN WITNESS WHEREOF, the parties hereto have executed this Agreement as of the day and year first above written.



For Biota Saviour Private Limited Meerut Ltd.

Name: HIMANSHU YADAV

(Signature & Stamp)

For Shakumbhri Pulp & Paper Mills

Name: 
(Signature & Stamp)

Witnesses 1:

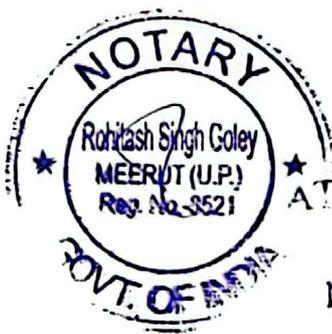
Name: RAUNAQA AU


(Signature) WILL & Post. KITHORE
Distt MEERUT

Witnesses 2:

Name: DHRUV YADAV


(Signature) B-22, RADHAGARDEN
GANSA NAGAR MEERUT



ATTESTED


NOTARY
13-02-25



INDIA NON JUDICIAL
1017
 Government of Uttar Pradesh

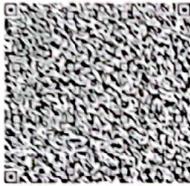


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e-Stamp



Certificate No. : IN-UP90483068489064X
 Certificate Issued Date : 10-Feb-2025 01:25 PM
 Account Reference : NEWIMPACC (SV)/ up14436304/ MEERUT SADAR/ UP-MBT
 Unique Doc. Reference : SUBIN-UPUP1443630478063911079199X
 Purchased by : MS SHREE BHAGESHWARI PAPERS PVT LTD
 Description of Document : Article 5 Agreement or Memorandum of an agreement
 Property Description : Not Applicable
 Consideration Price (Rs.) :
 First Party : MS SHREE BHAGESHWARI PAPERS PVT LTD
 Second Party : BIOTA SAVIOUR PVT LTD
 Stamp Duty Paid By : MS SHREE BHAGESHWARI PAPERS PVT LTD
 Stamp Duty Amount(Rs.) : 100
 (One Hundred only)



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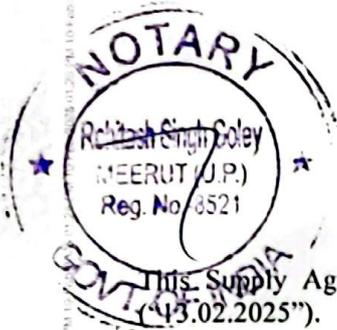
RDF/MSW AND NRSW SUPPLY AGREEMENT

BETWEEN

M/s SHREE BHAGESHWARI PAPERS PVT LTD

AND

M/s Biota Saviour Private Limited (Second Party)



This Supply Agreement ("Agreement") is made at Muzaffarnagar (U.P.) on 13 February 2025 ("13.02.2025").

M/s SHREE BHAGESHWARI PAPERS PVT LTD 9TH KM Bhopa Road, Muzaffarnagar, (U.P.) a Company incorporated under the Companies Act, 1956, having its registered office at 8.5 Km Jansath Road, Muzaffarnagar-251001 U.P.– India, hereinafter referred to as "**Shree Bhageshwari papers Pvt. Ltd.**", (which expression shall unless it be repugnant to the context or meaning thereof, be deemed to mean and include its affiliates, successors-in- interest and permitted assigns)of the **FIRST PARTY;**



Statutory Alert:

1. The authenticity of this Stamp certificate should be verified at 'www.districtstamp.com' or using e-Stamp Mobile App of Stock Holding. Any discrepancy in the details on this Certificate and as available on the website / Mobile App renders it invalid.
2. The onus of checking the legitimacy is on the users of the certificate.
3. In case of any discrepancy please inform the Competent Authority.

And

M/s Biota Saviour Private Limited Meerut -250001 having its registered office at B-28 Radha Garden Mawana Road Meerut-250001 which expression shall, unless repugnant to the meaning or context thereof, include its successors and assigns of the **SECOND PARTY**.

SHREE BHAGESHWARI PAPERS PVT LTD shall be individually referred to as Party and collectively as Parties.

WHEREAS

SHREE BHAGESHWARI PAPERS PVT LTD is an entity engaged in the business of manufacturing and sale of different types and grades of Paper Board and use pre-processed RDF/MSW for co-processing & utilization to power plant. **SHREE BHAGESHWARI PAPERS PVT LTD** has the capability to safely Pre-process the waste material in an environment friendly manner and converting waste to energy recovery in the power plant boiler.

Biota Saviour Private Limited Meerut (U.P) is undertaking to supply Refused Derived Fuel/MSW (hereinafter referred to as "Waste"), in various states across India, and is desirous of delivering this waste to the **SHREE BHAGESHWARI PAPERS PVT LTD** Plant for its scientific disposal/co-processing. through Supplier **Madhav Traders** situated at 68 B First Floor, A To Z road Green Colony Muzaffarnagar, Uttarpradesh-251001.

NOW IT IS HEREBY AGREED AS FOLLOWS:

1. Supply and Disposal

- i. Subject to and in accordance with the terms and conditions set forth in this Agreement, **Biota Saviour Private Limited Meerut (U.P) SECOND PARTY** shall deliver the RDF/MSW and Plastic Waste to **SHREE BHAGESHWARI PAPERS PVT LTD** for co-processing thereof.
- ii. **Biota Saviour Private Limited Meerut SECOND PARTY** hereby represents and assures Shree Bhageshwari papers that it will obtain and maintain all approvals, clearances, registrations or any permission needed to supply the Plastic Waste to Shree Bhageshwari Plant for co-processing as also comply with all applicable laws issued by Central and State Government and Statutory Bodies, Authorities or agencies. Upon request of shree bhageshwari, **Biota Saviour Private Limited Meerut SECOND PARTY** shall furnish copies & field visits to its sites thereof for Shree Bhageshwari record as shree bhageshwari is assured also to comply with the guidelines for co-processing of Waste Management Rules, 2016 and its subsequent (amendments) in the rules.
- iii. **Biota Saviour Private Limited Meerut SECOND PARTY** hereby specifically agrees and confirms that it is fully authorized to undertake the work entrusted herein and will adhere to the



provisions of the Environment Protection Act, 1986 read with waste management rule 2016 and subsequent (amendments) in rules and any other applicable rules, as amended from time to time.

- iv. Parties shall carry out monthly reconciliation of Waste accepted by Shree Bhageshwari.
- v. **Biota Saviour Private Limited Meerut** hereby specifically agrees and confirms that all wastes for co-processing in Shree Bhageshwari plant from its premises will be only carried out its own.

2 Disposal Certification



Shree bhageshwari in accordance with the terms and conditions set forth in this Agreement, **Shree Bhageshwari** shall issue a certificate to **Biota Saviour Private Limited Meerut SECOND PARTY**, certifying the scientific disposal of the monthly quantity of Waste delivered by **Biota Saviour Private Limited Meerut SECOND PARTY** and accepted for disposal by **Shree bhageshwari** at the Paper Mills in 10 days after the month end supply. **Shree bhageshwari** shall issue Disposal Certificate to **Biota Saviour Private Limited Meerut SECOND PARTY**.

Shree bhageshwari issue the waste disposal certificate mentioning the name of **Biota Saviour Private Limited Meerut SECOND PARTY** along with the quantities of Waste delivered at the **shree bhageshwari Plant**.

3 Confidentiality

During the Term, the Parties may have access to or obtain certain confidential information from either party. The Parties undertake to maintain confidentiality of information so derived and not, either by itself or through its employees, agents or subcontractors, disclose to any third party or use for any purpose other than mentioned in this Agreement, without the written permission, except as may be required under any law. This clause will not apply to information available in public domain.

Terms and Termination:

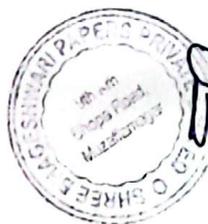


This Agreement shall be valid and binding from the date of its execution till One (1) year of its execution. The Parties may mutually agree to extend the period of this Agreement by such additional period as they may deem fit.

5.2 Termination

5.2.1 This Agreement can be terminated by **Shree bhageshwari**, by giving 15 days' notice period, on any of the following grounds:

- I. Any permission is found to have not been obtained or maintained by **Biota Saviour Private Limited Meerut (SECOND PARTY)** with respect to collection, supply, storage and delivery of Waste.



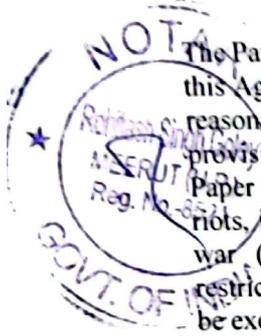
II. Any permission is found to have not been obtained or maintained by Biota Saviour Private Limited Meerut (SECOND PARTY) in relation to allowing the delivery and disposal of the relevant Waste at Shree bhageshwari Paper Plant.

5.2.2 Parties may terminate the Agreement after giving a notice in writing of Sixty (60) days to the other Party of its intention to terminate the Agreement.

5.3 Commercial Terms

5.3.1 All commercials' terms as applicable in this agreement will be settled between Shree Bhageshwari papers PVT LTD and Biota Saviour Private Limited Meerut (SECOND PARTY).

5 Force Majeure



The Parties hereby agree that in the event performance, in whole or in part, of any obligation under this Agreement, by any Party hereto, is prevented by circumstances or events that are beyond the reasonable control of such Party, or by causes against which the Party could not reasonably make provision (including but not limited to acts of God, strike or lockout, fire, explosion, shutdown of Paper Board Plant for any reason, failure of essential means of transportation or communication, riots, insurrections, tidal waves, flood, earthquakes, industrial disturbance, inevitable accidents, war (undeclared or declared), embargoes, blockages, legal restrictions or governmental restrictions and the like), pandemic, epidemic, the Party who is prevented from performing shall be excused from performing for a reasonable period of time, taking into account the cause and its duration (or potential duration).

6 Governing Law & Dispute Settlement

i. This Agreement shall be construed and interpreted in accordance with and governed by the laws of India and the courts at Muzaffarnagar, (U.P.), India shall have jurisdiction over all matters arising out of or relating to this Agreement.

ii. The Parties agree that any dispute, difference, disagreements arising out of or relating to this Agreement ("Dispute") shall be first sought to be settled through amicable discussions between high level officials of each Party and if no amicable settlement to any such Dispute is achieved within sixty (60) days of the notice of such Dispute existing by either Party to the other, then the Parties shall resolve such Dispute through arbitration. The arbitration shall be governed by the Arbitration and Conciliation Act, 1996. The Parties will at first seek to mutually agree to a sole arbitrator and in the event the Parties are unable to agree to a sole arbitrator within a period of sixty (60) days from the date of issuance of a notice for arbitration, then each party will appoint one arbitrator and the two arbitrators so appointed shall nominate the third arbitrator and the panel of such three arbitrators shall undertake the arbitration. The seat of arbitration shall be Muzaffarnagar, (U.P.).



i. No Waivers

No failure on the part of any Party to exercise, and no delay in exercising, any right, power or privilege hereunder shall operate as a waiver thereof or a consent thereto; nor shall any single or partial exercise of any such right, power or privilege preclude any other of further exercise thereof or the exercise of any other right, power or privilege. The remedies provided are cumulative and not exclusive of any remedies provided by applicable law.

ii. Entire Agreement

This Agreement constitutes the entire agreement between the parties and includes all promises and representations, express or implied, and supersedes all other prior agreements and representations, written or oral, between the Parties relating to the subject matter hereof. Anything which is not constituted in this instrument is not part of this Agreement.

iii. Amendments

Any amendment of any provision of this Agreement shall be effective if it is evidenced in writing and signed by both **SHREE BHAGESHWARI PAPERS PVT LTD** and **Biota Saviour Private Limited Meerut SECOND PARTY**.

Further Assurance

Each Party shall promptly take such actions and execute such documents as are necessary to give full effect to the rights of the other Party contained in and/or contemplated by this Agreement.

v. Rights Cumulative

The rights, powers, privileges and remedies provided in this Agreement are cumulative and are not exclusive of any rights, powers, privileges or remedies provided by law or otherwise.

vi. Assignment

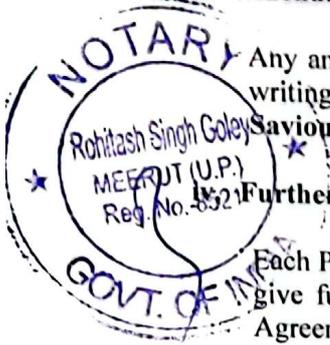
Biota Saviour Private Limited Meerut SECOND PARTY shall not assign or transfer their rights or obligations under this Agreement without the written consent of **SHREE BHAGESHWARI PAPERS PVT LTD** Notwithstanding anything contained herein, no consent of **Biota Saviour Private Limited Meerut SECOND PARTY** shall be required for an assignment by Shree bhageshwari to any third party.

vii. No Partnership

a. Neither this Agreement nor the performance by the Parties of their respective obligations under it shall constitute a partnership, joint venture or any association of persons between **SHREE BHAGESHWARI PAPERS PVT LTD** and **Biota Saviour Private Limited Meerut SECOND PARTY**

Party shall perform its obligations under this Agreement as an independent counter-Party and not as an agent, employee or representative of the other Party.

viii. Independence:



Handwritten signature

Biota Saviour Private Limited Meerut SECOND PARTY agrees and undertakes to indemnify Shree bhageshwari for any liability, claims, legal actions against Shree bhageshwari or any of its directors or employees, arising out of any negligent action or willful misconduct of Biota Saviour Private Limited Meerut SECOND PARTY.

Biota Saviour Private Limited Meerut SECOND PARTY also agrees to indemnify shree bhageshwari and its directors or employees, from and against all losses, actions, proceedings, claims, demands, costs, wards, and damages however arising, directly or indirectly, as a result of breach of this Agreement due to action or inaction.

ix. Partial Invalidity/Severability

If any term or provision of this Agreement shall be held to be illegal, void or unenforceable in whole or in part, the term or provision shall to that extent be deemed not to form part of this Agreement and the enforceability of the remainder of this Agreement shall not be affected. In that event, the Parties agree to negotiate in good faith to reach an equitable agreement, which shall give effect as nearly as possible to the intention of the Parties as set out in this Agreement.

x. Compliance

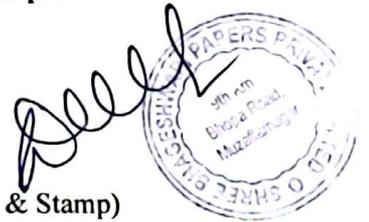
Biota Saviour Private Limited Meerut SECOND PARTY shall comply with all laws, rules and regulations, insofar as they are binding upon or affect operations of Biota Saviour Private Limited Meerut Second Party shall fully comply with the waste Waste Management Rules 2016 ("Rules") and all statutory modifications/amendment thereof, and shall perform its services/obligations and discharge its duties under this Agreement in accordance with these Rules or any prescribed guidelines under these Rules or by State Pollution Control Board/Central Pollution Control Board. IN WITNESS WHEREOF, the parties hereto have executed this Agreement as of the day and year first above written.

For Biota Saviour Private Limited Meerut Name: HIMANSHU YADAV

for Shree bhageshwari papers pvt ltd Name:



(Signature & Stamp)



(Signature & Stamp)

Witnesses 1:

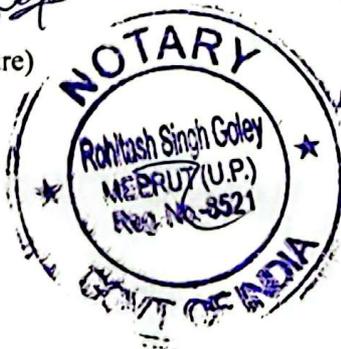
Name: NISHANT KUMAR (M-409, GANGANAGAR) MEERUT

(Signature)

Witnesses 2:

Name: RAUNAQ ALI Vill Post Kithone Meerut.

(Signature)



ATTESTED

Notary 13e225



INDIA NON JUDICIAL
Government of Uttar Pradesh



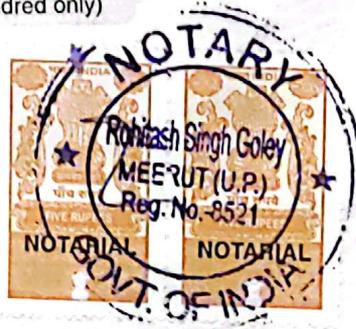
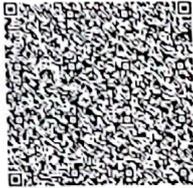
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e-Stamp



2100210021002100

Certificate No. : IN-UP90485890933383X
 Certificate Issued Date : 10-Feb-2025 01:26 PM
 Account Reference : NEWIMPACC (SV)/ up14436304/ MEERUT SADAF/ DE/ MRT
 Unique Doc. Reference : SUBIN-UPUP1443630478054686606008X
 Purchased by : MS SIDDHESHWARI INDUSTRIES PVT LTD
 Description of Document : Article 5 Agreement or Memorandum of an agreement
 Property Description : Not Applicable
 Consideration Price (Rs.) :
 First Party : MS SIDDHESHWARI INDUSTRIES PVT LTD
 Second Party : BIOTA SAVIOUR PVT LTD
 Stamp Duty Paid By : MS SIDDHESHWARI INDUSTRIES PVT LTD
 Stamp Duty Amount(Rs.) : 100
 (One Hundred only)



Please write or type below this line

RDF/MSW AND NRSW SUPPLY AGREEMENT

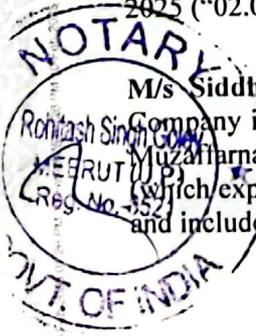
BETWEEN

M/S Siddheshwari Industries Pvt. Ltd. (First Party)

AND

M/s Biota Saviour Private Limited (Second Party)

This Supply Agreement ("Agreement") is made at Muzaffarnagar (U.P.) on 02st day of February 2025 ("02.02.2025").



M/s Siddheshwari Industries Pvt. Ltd., Jansath Road Muzaffarnagar Uttar Pradesh 251001 a Company incorporated under the Companies Act, 1956, having its registered office at Jansath Road, Muzaffarnagar-251001 U.P.- India, hereinafter referred to as "Siddheshwari Industries Pvt. Ltd.", which expression shall unless it be repugnant to the context or meaning thereof, be deemed to mean and include its affiliates, successors-in- interest and permitted assigns) of the **FIRST PARTY**;

Siddheshwari Industries (P) Ltd.

Mishra

Director



Statutory Alert:

1. The authenticity of this Stamp certificate should be verified at 'www.sholestamp.com' or using e-Stamp Mobile App of Stock Holding
2. Any discrepancy in the details on this Certificate and as available on the website / Mobile App renders it invalid
3. The onus of checking the legitimacy is on the users of the certificate
3. In case of any discrepancy please inform the Competent Authority

M/s Biota Saviour Private Limited Meerut -250001 having its registered office at B-28 Radha Garden Mawana Road Meerut-250001 which expression shall, unless repugnant to the meaning or context thereof, include its successors and assigns of the SECOND PARTY.

Siddheshwari Industries Pvt. Ltd. shall be individually referred to as Party and collectively as Parties.

WHEREAS

A. Siddheshwari Industries Pvt. Ltd. is an entity engaged in the business of manufacturing and sale of different types and grades of Paper Board and use pre-processed RDF/MSW for co-processing & utilization to power plant. Siddheshwari Industries Pvt. Ltd. has the capability to safely Pre-process the waste material in an environment friendly manner and converting waste to energy recovery in the power plant boiler.

B. Biota Saviour Private Limited Meerut (U.P) is undertaking to supply Refused Derived Plastic Waste (hereinafter referred to as "Waste"), in various states across India, and is desirous of delivering this Waste to the Siddheshwari Industries Pvt. Ltd through Supplier Madhav Traders situated at First Floor, A To Z road Green Colony Muzaffarnagar, Uttarpradesh-251001.

C. Plant for its scientific disposal/co-processing.

NOW IT IS HEREBY AGREED AS FOLLOWS:

1. Supply and Disposal

i. Subject to and in accordance with the terms and conditions set forth in this Agreement, **Biota Saviour Private Limited Meerut (U.P) SECOND PARTY** shall deliver the RDF/MSW and Plastic Waste to **Siddheshwari Industries Pvt. Ltd.** for co-processing thereof.

ii. **Biota Saviour Private Limited Meerut SECOND PARTY** hereby represents and assures Siddheshwari Industries Pvt. Ltd. that it will obtain and maintain all approvals, clearances, registrations or any permission needed to supply the Plastic Waste to Siddheshwari Industries Pvt. Ltd. Plant for co-processing as also comply with all applicable laws issued by Central and State Government and Statutory Bodies, Authorities or agencies. Upon request of Siddheshwari Industries Pvt. Ltd., **Biota Saviour Private Limited Meerut SECOND PARTY** shall furnish copies & field visits to its sites thereof for Siddheshwari Industries Pvt. Ltd. record as Siddheshwari Industries Pvt. Ltd. is assured also to comply with the guidelines for co-processing of Waste Management Rules, 2016 and its subsequent (amendments) in the rules.

iii. **Biota Saviour Private Limited Meerut SECOND PARTY** hereby specifically agrees and confirms that it is fully authorized to undertake the work entrusted herein and will adhere to the

Siddheshwari Industries (P) Ltd

Mohd. A.

Director



provisions of the Environment Protection Act, 1986 read with waste management rule 2016 and subsequent (amendments) in rules and any other applicable rules, as amended from time to time.

- iv. Parties shall carry out monthly reconciliation of Waste accepted by Siddheshwari Industries Pvt. Ltd.
- v. **Biota Saviour Private Limited Meerut** hereby specifically agrees and confirms that all wastes for co-processing in Siddheshwari Industries Pvt. Ltd. plant from its premises will be only carried out its own.



Disposal Certification

and in accordance with the terms and conditions set forth in this Agreement, Siddheshwari Industries Pvt. Ltd. shall issue a certificate to **Biota Saviour Private Limited Meerut SECOND PARTY**, certifying the scientific disposal of the monthly quantity of Waste delivered by **Biota Saviour Private Limited Meerut SECOND PARTY** and accepted for disposal by Siddheshwari Industries Pvt. Ltd. at the Paper plants within 10 days after the month end supply. Siddheshwari Industries Pvt. Ltd. shall issue Disposal Certificate to **Biota Saviour Private Limited Meerut SECOND PARTY**.

Siddheshwari Industries Pvt. Ltd. will issue the waste disposal certificate mentioning the name of **Biota Saviour Private Limited Meerut SECOND PARTY** along with the quantities of Waste delivered at the Siddheshwari Industries Pvt. Ltd. Plant.

3 Confidentiality

During the Term, the Parties may have access to or obtain certain confidential information from either party. The Parties undertake to maintain confidentiality of information so derived and not, either by itself or through its employees, agents or subcontractors, disclose to any third party or use for any purpose other than mentioned in this Agreement, without the written permission, except as may be required under any law. This clause will not apply to information available in public domain.



3.1 Commencement and Termination:

This Agreement shall be valid and binding from the date of its execution till One (1) year of its execution. The Parties may mutually agree to extend the period of this Agreement by such additional period as they may deem fit.

5.2 Termination

- 5.2.1 This Agreement can be terminated by Siddheshwari Industries Pvt. Ltd., by giving 15 days' notice period, on any of the following grounds:

Siddheshwari Industries (P) Ltd.

[Signature]

Director



- I. Any permission is found to have not been obtained or maintained by **Biota Saviour Private Limited Meerut (SECOND PARTY)** with respect to collection, supply, storage and delivery of Waste.
- II. Any permission is found to have not been obtained or maintained by **Biota Saviour Private Limited Meerut (SECOND PARTY)** in relation to allowing the delivery and disposal of the relevant Waste at Siddheshwari Industries Pvt. Ltd. Plant.

5.2.2 Parties may terminate the Agreement after giving a notice in writing of Sixty (60) days to the other Party of its intention to terminate the Agreement.

5.3 Commercial Terms

5.3.1 All commercials' terms as applicable in this agreement will be settled between **Siddheshwari Industries Pvt. Ltd. and Biota Saviour Private Limited Meerut (SECOND PARTY)**.



5 Force Majeure

The Parties hereby agree that in the event performance, in whole or in part, of any obligation under this Agreement, by any Party hereto, is prevented by circumstances or events that are beyond the reasonable control of such Party, or by causes against which the Party could not reasonably make provision (including but not limited to acts of God, strike or lockout, fire, explosion, shutdown of Paper Board Plant for any reason, failure of essential means of transportation or communication, riots, insurrections, tidal waves, flood, earthquakes, industrial disturbance, inevitable accidents, war (undeclared or declared), embargoes, blockages, legal restrictions or governmental restrictions and the like), pandemic, epidemic, the Party who is prevented from performing shall be excused from performing for a reasonable period of time, taking into account the cause and its duration (or potential duration).

6 Governing Law & Dispute Settlement

- i. This Agreement shall be construed and interpreted in accordance with and governed by the laws of India and the courts at Muzaffarnagar, (U.P.), India shall have jurisdiction over all matters arising out of or relating to this Agreement.
- ii. The Parties agree that any dispute, difference, disagreements arising out of or relating to this Agreement ("Dispute") shall be first sought to be settled through amicable discussions between high level officials of each Party and if no amicable settlement to any such Dispute is achieved within sixty (60) days of the notice of such Dispute existing by either Party to the other, then the Parties shall resolve such Dispute through arbitration. The arbitration shall be governed by the Arbitration and Conciliation Act, 1996. The Parties will at first seek to mutually agree to a sole arbitrator and in the event the Parties are unable to agree to a sole arbitrator within a period of sixty (60) days from the date of issuance of a notice for arbitration, then each party will appoint one arbitrator and the two arbitrators so appointed shall nominate the third arbitrator and the panel of such three arbitrators shall undertake the arbitration. The seat of arbitration shall be Muzaffarnagar, (U.P.).



Siddheshwari Industries (P) Ltd.

M. L. ...

Director



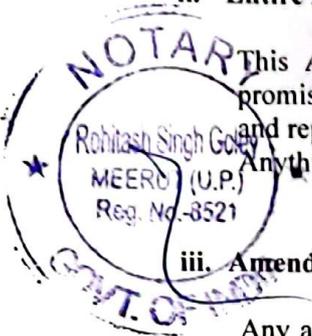
7 Miscellaneous

i. No Waivers

No failure on the part of any Party to exercise, and no delay in exercising, any right, power or privilege hereunder shall operate as a waiver thereof or a consent thereto; nor shall any single or partial exercise of any such right, power or privilege preclude any other of further exercise thereof or the exercise of any other right, power or privilege. The remedies provided are cumulative and not exclusive of any remedies provided by applicable law.

ii. Entire Agreement

This Agreement constitutes the entire agreement between the parties and includes all promises and representations, express or implied, and supersedes all other prior agreements and representations, written or oral, between the Parties relating to the subject matter hereof. Anything which is not constituted in this instrument is not part of this Agreement.



iii. Amendments

Any amendment of any provision of this Agreement shall be effective if it is evidenced in writing and signed by both **Siddheshwari Industries Pvt. Ltd. and paper mills limited** and **Biota Saviour Private Limited Meerut SECOND PARTY**.

iv. Further Assurance

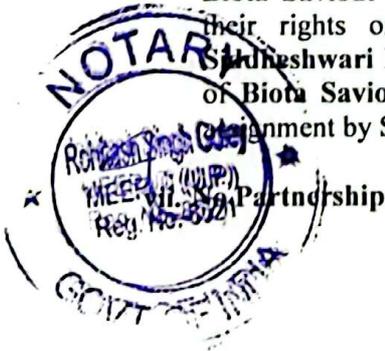
Each Party shall promptly take such actions and execute such documents as are necessary to give full effect to the rights of the other Party contained in and/or contemplated by this Agreement.

v. Rights Cumulative

The rights, powers, privileges and remedies provided in this Agreement are cumulative and are not exclusive of any rights, powers, privileges or remedies provided by law or otherwise.

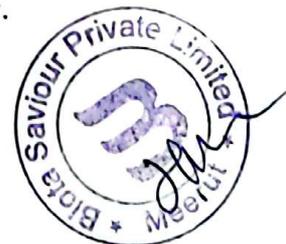
vi. Assignment

Biota Saviour Private Limited Meerut SECOND PARTY shall not assign or transfer their rights or obligations under this Agreement without the written consent of **Siddheshwari Industries Pvt. Ltd.** Notwithstanding anything contained herein, no consent of **Biota Saviour Private Limited Meerut SECOND PARTY** shall be required for an assignment by **Siddheshwari Industries Pvt. Ltd.** to any third party.



Siddheshwari Industries (P) Ltd.

M. L. [Signature] Director



- a. Neither this Agreement nor the performance by the Parties of their respective obligations under it shall constitute a partnership, joint venture or any association of persons between **Siddheshwari Industries Pvt. Ltd. and Biota Saviour Private Limited Meerut SECOND PARTY**
- b. Each Party shall perform its obligations under this Agreement as an independent counterparty and not as an agent, employee or representative of the other Party.

viii. Indemnification:

Biota Saviour Private Limited Meerut SECOND PARTY agrees and undertakes to indemnify Siddheshwari Industries Pvt. Ltd. for any liability, claims, legal actions against Siddheshwari Industries Pvt. Ltd. or any of its directors or employees, arising out of any negligent action or willful misconduct of **Biota Saviour Private Limited Meerut SECOND PARTY**.

Biota Saviour Private Limited Meerut SECOND PARTY also agrees to indemnify Siddheshwari Industries Pvt. Ltd. and its directors or employees, from and against all losses, actions, proceedings, claims, demands, costs, wards, and damages however arising, directly or indirectly, as a result of breach of this Agreement due to action or inaction.

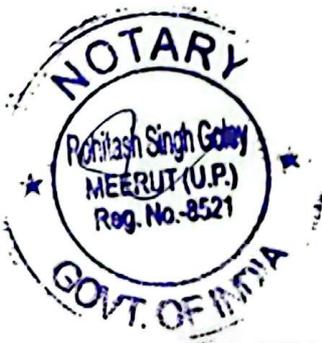
ix. Partial Invalidity/Severability

If any term or provision of this Agreement shall be held to be illegal, void or unenforceable in whole or in part, the term or provision shall to that extent be deemed not to form part of this Agreement and the enforceability of the remainder of this Agreement shall not be affected. In that event, the Parties agree to negotiate in good faith to reach an equitable agreement, which shall give effect as nearly as possible to the intention of the Parties as set out in this Agreement.

x. Compliance

Biota Saviour Private Limited Meerut SECOND PARTY shall comply with all laws, rules and regulations, insofar as they are binding upon or affect operations of **Biota Saviour Private Limited Meerut Second Party** shall fully comply with the waste Waste Management Rules 2016 ("Rules") and all statutory modifications/amendment thereof, and shall perform its services/obligations and discharge its duties under this Agreement in accordance with these Rules or any prescribed guidelines under these Rules or by State Pollution Control Board/Central Pollution Control Board.

IN WITNESS WHEREOF, the parties hereto have executed this Agreement as of the day and year first above written.



Siddheshwari Industries (P) Ltd

[Signature]

Director



For Biota Saviour Private Limited Meerut

Name:

HIMANSHU YADAV



(Signature & Stamp)

For Siddheshwari Industries Pvt. Ltd.

Name:

M. L. ...



(Signature & Stamp)

Witnesses 1:

Name: NISHANT KUMAR

Nishant

M-409, GANGANAGAR
MEERUT

(Signature)

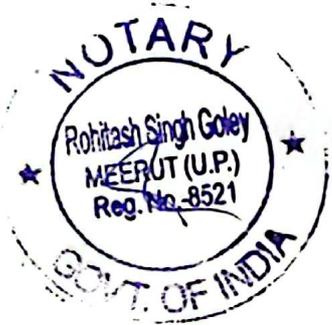
Witnesses 2:

Name: DHRUV YADAV

Dhruv Yadav

(Signature)

B-28 RADHAGARDEN
GANGA NAGAR MEERUT



ATTESTED

Rohitash Singh Goley
NOTARY
13-02-25

AGREEMENT FOR RDF DISPOSAL

This agreement is made as of 4th Day of January, 2025 by and between:-

Geron Engineering Pvt Ltd herein after called as the Supplier having its office at C-121, Bulandshahar Industrial Area Road, Ghaziabad, Uttar Pradesh

And

Sturiti Enterprises Pvt Ltd having its office at Ground Floor, 1, R-184, Mustatil No. 70, Sawtantar, Narela, New Delhi, North Delhi, Delhi, 110040 herein after called as the Buyer.

Whereas the Supplier is into business of MSW processing and produces RDF. :-

Whereas the buyer is into the business of providing services of RDF Co-processing through its vendors viz Cement Factories/Waste To Energy Plant/ Paper Mills. Details of Paper Mills attached as Annexure -1

NOW, THEREFORE, in consideration of the mutual promises and covenants contained herein, the parties agree as follows:-

1. Services Provided

The Service Provider will provide the disposal of Refuse-Derived Fuel (RDF) quantities as follows:

- Disposal of 150.00 MT RDF per day.

2. Commercials

The RDF shall be supplied from its designated site on Pipeline Road, Ghaziabad to Waste to Energy Plant/Paper Mill for coprocessing and Buyer shall arrange and pay for the transportation costs.

3. Term of Agreement

This Agreement shall commence on 4th January, 2025 and shall continue until terminated by either parties.

4. Responsibilities

- **Buyer Responsibilities:**
 - Ensure RDF is disposed off in environment friendly manner complying with SWM Rules 2016, and all directions issued by NGT, CPCB and UPPCB from time to time. Any penalty issued by regulatory body with regard to RDF disposal shall be borne by Buyer only.



- Provide all necessary equipment and personnel for the safe handling and disposal of RDF.
- The Buyer shall be responsible for the storage of RDF once it is delivered to the Buyer's facility. The Supplier shall not be responsible for the costs of storage beyond delivery.
- **Supplier Responsibilities:**
 - Loading of RDF from the designated site in trucks arranged by the Buyer or its representatives.
 - Ensure that the RDF meets all agreed specifications and quality standards.

5. Confidentiality

Both parties agree to keep all information related to this Agreement confidential and will not disclose it to any third parties without prior written consent.

6. Termination

Either party may terminate this Agreement upon 30 days written notice to the other party. In the event of termination, the Client shall pay for all services rendered up to the termination date.

7. Governing Law

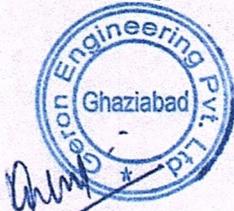
This Agreement shall be governed by and construed in accordance with the jurisdiction of Ghaziabad Uttar Pradesh.

8. Entire Agreement

This Agreement constitutes the entire understanding between the parties and supersedes all prior agreements, whether written or oral.

IN WITNESS WHEREOF, the parties hereto have executed this Service Provision Agreement as of the date first above written.

For Geron Engineering Pvt Ltd



Authorised Signatory

Date:- 4th January, 2025

Place:- Ghaziabad

For Sturiti Enterprises Pvt Ltd



Authorised Signatory

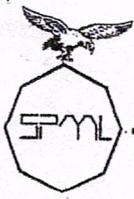
Date:- 4th January, 2025

Place:- New Delhi

ANNEXURE - 1

S. NO	Name of Paper Mill	Vendor Name	CTO#	Qty	Location
1	Shakumbhri Pulp and Paper Mills Ltd	Biota Saviour Pvt Ltd	27257844	150 MT/Day	Muzaffarnagar
2	Orient Board and Paper Mills Pvt Ltd	Biota Saviour Pvt Ltd	25405248	250 MT/Day	Muzaffarnagar
3	Shree Bhageshwari Papers Pvt Ltd	Biota Saviour Pvt Ltd	25644909	220 MT/Day	Muzaffarnagar
4	Siddheshwari Paper Udyog Pvt Ltd.	Biota Saviour Pvt Ltd	CTE CAF-ID 10760	185 MT/Day	Kashipur
5	Maruti Papers Pvt Ltd		26463120	150 MT/Day	Shamli





1033 SUCHI PAPER MILLS LTD.

Regd. Office : C-235, Ground Floor, Anand Vihar, Delhi-110092

Works : 589/2, Birsakh Road Industrial Area, Chhapraula,
Gautam Budh Nagar (U.P.) Tel. : 0120-2674629

GSTIN : 09AAICS0487N1ZO

CIN No. : U21022DL2003PLC120666

E-mail : spml_gbnagar@yahoo.com

AGREEMENT FOR RDF DISPOSAL

This agreement is made as of 2nd Day of January, 2025 by and between:-

Geron Engineering Pvt Ltd herein after called as the **Supplier** having its office at C-121, Bulandshahr Industrial Area Road, Ghaziabad, Uttar Pradesh

And

Suchi Paper Mills, Birsakh Industrial Area, Village Chapraula, Greater Noida Gautam Buddh Nagar, Uttar Pradesh 201009 herein after called as the Buyer.

Whereas the Supplier is into business of MSW processing and produces RDF. :-

Whereas the buyer is into the business of providing services of RDF Co-processing through its vendors viz Cement Factories/Waste To Energy Plant/ Paper Mills. Details of Paper Mills attached as Annexure -1

NOW, THEREFORE, in consideration of the mutual promises and covenants contained herein, the parties agree as follows:-

1. Services Provided

The Buyer will provide the disposal of Refuse-Derived Fuel (RDF) quantities as follows:

- Disposal of RDF as per available quantity on site

2. RDF Supply to Approved Units Only

The Supplier shall provide RDF (free of cost) from the designated site on Pipeline Road, Ghaziabad to only Waste to Energy Plant/Paper Mill who are approved for RDF utilization as per UPPCB / applicable pollution control board for RDF utilization. The list is attached as Annexure 1.

3. Term of Agreement

This Agreement shall commence on 2nd January, 2025 and shall continue until terminated by either parties.

4. Responsibilities

- **Buyer Responsibilities:**

- Ensure RDF is disposed off in environment friendly manner complying with SWM Rules 2016, and all directions issued by NGT, CPCB and



UPPCB from time to time. Any penalty issued by regulatory body with regard to RDF disposal shall be borne by Buyer only.

- Provide all necessary equipment and personnel for the safe handling and disposal of RDF.
- The Buyer shall be responsible for the storage of RDF once it is delivered to the Buyer's facility. The Supplier shall not be responsible for the costs of storage beyond delivery.
- The buyer shall provide all required documents including Utilization Certificate from Units utilizing RDF as approved by UPPCB / applicable pollution control board as required by the Supplier.
- **Supplier Responsibilities:**
 - Loading of RDF from the designated site in trucks arranged by the Buyer or its representatives. Transportation cost will be paid by supplier
 - Ensure that the RDF meets all agreed specifications and quality standards.

5. Confidentiality

Both parties agree to keep all information related to this Agreement confidential and will not disclose it to any third parties without prior written consent.

6. Termination

Either party may terminate this Agreement upon 30 days written notice to the other party. In the event of termination, the Client shall pay for all services rendered up to the termination date.

7. Governing Law

This Agreement shall be governed by and construed in accordance with the jurisdiction of Ghaziabad Uttar Pradesh.

8. Entire Agreement

This Agreement constitutes the entire understanding between the parties and supersedes all prior agreements, whether written or oral.

IN WITNESS WHEREOF, the parties hereto have executed this Service Provision Agreement as of the date first above written.

For Geron Engineering Pvt Ltd

Authorised Signatory

Date:- 2nd January, 2025

Place:- Ghaziabad

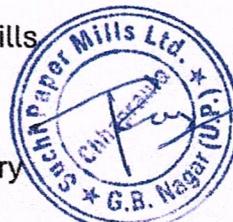
For Suchi Paper Mills

Authorised Signatory

Puneet Aggarwal

+91-9910028870

spml_gb_nagar@yahoo.com



ANNEXURE - 1

S. NO	Name of Paper Mill	Vendor Name	CTO#	Qty	Location
1	Suchi Paper Mills	Direct	21897237	150 TPH	Chhapraula
2					
3					
4					



AGREEMENT FOR RDF DISPOSAL

This agreement is made as of 1st Day of October, 2024 by and between:-

Geron Engineering Pvt Ltd herein after called as the **Supplier** having its office at C-121, Bulandshahar Industrial Area Road, Ghaziabad, Uttar Pradesh

And

Veera Infratech having registered office at F-506, Raj Nagar Residency, Raj Nagar Extension, Ghaziabad, Uttar Pradesh herein after called as the Buyer.

Whereas the Supplier is into business of MSW processing and produces RDF. :-

Whereas the buyer is into the business of providing services of RDF Co-processing through its vendors viz Cement Factories/Waste To Energy Plant/ Paper Mills. Details of Paper Mills attached as Annexure -1

NOW, THEREFORE, in consideration of the mutual promises and covenants contained herein, the parties agree as follows:-

1. Services Provided

The Supplier will provide the disposal of Refuse-Derived Fuel (RDF) quantities as follows:

- Disposal of RDF as per available quantity on site

2. RDF Supply to Approved Units Only

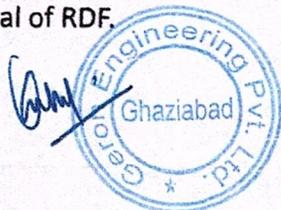
The buyer shall provide RDF from the designated site on Pipeline Road, Ghaziabad to only Waste to Energy Plant/Paper Mill who are approved for RDF utilization as per UPPCB / applicable pollution control board for RDF utilization. The list is attached as Annexure 1.

3. Term of Agreement

This Agreement shall commence on 1st Day of October 2024 and shall continue until terminated by either parties.

4. Responsibilities

- **Buyer Responsibilities:**
 - Ensure RDF is disposed off in environment friendly manner complying with SWM Rules 2016, and all directions issued by NGT, CPCB and UPPCB from time to time. Any penalty issued by regulatory body with regard to RDF disposal shall be borne by Buyer only.
 - Provide all necessary equipment and personnel for the safe handling and disposal of RDF.



VEERA INFRATECH

Chen
Proprietor

- The Buyer shall be responsible for the storage of RDF once it is delivered to the Buyer's facility. The Supplier shall not be responsible for the costs of storage beyond delivery.
- The buyer shall provide all required documents including Utilization Certificate from Units utilizing RDF as approved by UPPCB / applicable pollution control board as required by the Supplier.
- **Supplier Responsibilities:**
 - Loading of RDF from the designated site in trucks arranged by the Buyer or its representatives.
 - Ensure that the RDF meets all agreed specifications and quality standards.

5. Confidentiality

Both parties agree to keep all information related to this Agreement confidential and will not disclose it to any third parties without prior written consent.

6. Termination

Either party may terminate this Agreement upon 30 days written notice to the other party. In the event of termination, the Client shall pay for all services rendered up to the termination date.

7. Governing Law

This Agreement shall be governed by and construed in accordance with the jurisdiction of Ghaziabad Uttar Pradesh.

8. Entire Agreement

This Agreement constitutes the entire understanding between the parties and supersedes all prior agreements, whether written or oral.

IN WITNESS WHEREOF, the parties hereto have executed this Service Provision Agreement as of the date first above written.

For Geron Engineering Pvt Ltd



Authorised Signatory

Date:- 1st October, 2024

Place:- Ghaziabad

For Veera Infratech Pvt Ltd

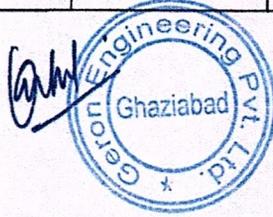
VEERA INFRATECH

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Proprietor

Authorised Signatory

ANNEXURE - 1

S. NO	Name of Paper Mill	Vendor Name	CTO#	Qty	Location
1	Mahalaxmi Crafts And Tissue Pvt Ltd		25436191	150 MT	Muzaffarnagar
2	Krishnanchal Pulp and Papers Pvt Ltd		25508648	170 MT	Muzaffarnagar
3	Silverton Pulp and Papers Private Limited (14-12-2023)		23543743	450 MTD	Muzaffarnagar
4	Tehri Pulp and Paper Ltd Unit -1		26924935	400 MT	Muzaffarnagar



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Proprietor



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Annexure-5

UTTAR PRADESH POLLUTION CONTROL BOARD

Building. No TC-12V Vibhuti Khand, Gomti Nagar, Lucknow-226010

Phone:0522-2720828,2720831, Fax:0522-2720764, Email: info@uppcb.com, Website: www.uppcb.com

Validity Period :02/04/2025 To 01/04/2030

Category : RED

Application Id : 30534383

Ref No. -

Dated:- 05/04/2025

233519/UPPCB/Ghaziabad(UPPCBRO)/CTE/GHAZIABAD/2025

To ,

Shri SHUBHAM GOEL

M/s SHREE JI COAL COMPANY

Khasra No. - 181, Village - Muhiddinpur, Dabarsi, Ghaziabad (U.P.),GHAZIABAD,

GHAZIABAD

Sub : Consent to Establish for New Unit/Expansion/Diversification under the provisions of Water (Prevention and control of pollution) Act, 1974 as amended and Air (Prevention and control of Pollution) Act, 1981 as amended.

Please refer to your Application Form No.- 30534383 dated - 20/02/2025. After examining the application with respect to pollution angle, Consent to Establish (CTE) is granted subject to the compliance of following conditions :

1. Consent to Establish is being issued for following specific details :

A- Site along with geo-coordinates :

B- Main Raw Material :

Main Raw Material Details		
Name of Raw Material	Raw Material Unit Name	Raw Material Quantity
Municipal Solid Waste (M.S.W.)	Metric Tonnes/Day	900

C- Product with capacity :

Product Detail	
Name of Product	Product Quantity
RDF - 400 TPD	00
Bio Compost- 100 TPD	.

D- By-Product if any with capacity :

By Product Detail			
Name of By Product	Unit Name	Licence Product Capacity	Install Product Capacity
Inert - 400 TPD	Metric Tonnes/Day	400.0	400.0

2. Water Requirement (in KLD) and its Source :

Source of Water Details		
Source Type	Name of Source	Quantity (KL/D)
Ground Water (within premises)	Borewell	22.0

3. Quantity of effluent (In KLD) :

Effluent Details

Source Consumption	Quantity (KL/D)
Domestic	2.0
Industrial	20.0

4. Fuel used in the equipment/machinery Name and Quantity (per day) :

Fuel Consumption Details		
Fuel	Consumption(tpd/kld)	Use
Others	0.0	Used In D.G. Set of Cap. 62.5 KVA & 15 KVA (RECD OR Dual Fuel System)

5. For any change in above mentioned parameters, it will be mandatory to obtain Consent to Establish again. No further expansion or modification in the plant shall be carried out without prior approval of U.P. Pollution Control Board.

For any change in above mentioned parameters, it will be mandatory to obtain Consent to Establish again. No further expansion or modification in the plant shall be carried out without prior approval of U.P. Pollution Control Board.

- You are directed to furnish the progress of Establishment of plant and machinery, green belt, Effluent Treatment Plant and Air pollution control devices, by 10th day of completion of subsequent quarter in the Board.
- Copy of the work order/purchase order, regarding instruction and supply of proposed Effluent Treatment Plant/Sewerage Treatment Plant /Air Pollution control System shall be submitted by the industry till 01/04/2030 to the Board.
- Industry will not start its operation, unless CTO is obtained under water (Prevention and control of Pollution) Act, 1974 and Air (Prevention and control of Pollution) Act, 1981 from the Board.
- It is mandatory to submit Air and Water consent Application, complete in all respect, four months before start of operation, to the U.P. Pollution Control Board.
- Legal action under water (Prevention and control of Pollution) Act, 1974 and Air (Prevention and Control of Pollution) Act, 1981 may be initiated against the industry With out any prior information, in case of non compliance of above conditions.

Specific Conditions:

1. THIS CTE IS VALID ONLY FOR Establishment New Unit of Common Municipal Solid Waste Facility (CMSWF) for the proposed production of Bio Compost- 100 TPD, RDF (Refused Derived Fuel)- 400 TPD and Inert- 400 TPD by using proposed Raw Material as Municipal Solid Waste from Ghaziabad Nagar Nigam- 900 TPD
2. In case of any change in production capacity/ process/raw materials use etc. the industry will have to intimate the Board. For any enhancement of the above, fresh Consent to Establish has to be obtained from U.P. Pollution Control Board.
3. Unit must submit proposal for plastic waste disposal and its EPR within 15 days to the Board.
4. Unit shall submit Effluent/Emission monitoring report of the STP and stack of Air Polluting Sources and Ambient Air Monitoring of the premises done by MoEF&CC and UPPCB approved laboratory within 01 Month and on Quarterly basis to the Board by LIMS Portal.
5. As per the directions given by Commission for Air Quality Management in National Capital Region and Adjoining Areas vide its letter no-A-110018/01/2021-CAQM, dated-04.02.2022, industry shall under all circumstances completely switch over to PNG or Bio Fuels latest by 30.09.2022. Industry should switch over to PNG Fuel as soon as PNG supply is available in the area. Unit must use Rice Husk/Biomass/Agriculture Refuse/Bio Fuel Pellets/Bio Briquettes as per direction given by CAQM.
6. Unit shall comply with direction issued under Graded Response Action Plan (GRAP) time to time by Hon'ble Supreme Court & Commission for Air Quality Management in NCR and Adjoining Areas (CAQM).
7. Operation and maintenance of APCS shall be done in such a way that the emission generated from stacks is always within prescribed norms of the Board.
8. Unit shall comply with the CAQM (Commission for Air Quality Management in NCR and Adjoining Areas) directions issued time to time regarding use of cleaner fuel.
9. Unit shall comply with the CAQM (Commission for Air Quality Management in NCR and Adjoining Areas) directions regarding DG sets.
10. The Board reserves its right to modify above conditions or stipulate any additional conditions including revocation of this order, in the interest of environment protection. In case of violation of above-mentioned conditions or any public complaint the CTE shall be withdrawn.
11. Project shall install anti-smog guns and PTZ camera at site and ensure registration on dustapp.ucep.in for self-declaration of dust control audit.
12. Unit shall comply with the CAQM (Commission for Air Quality Management in NCR and Adjoining Areas) direction no. 75 regarding GRAP.
13. Unit shall comply with the CAQM (Commission for Air Quality Management in NCR and Adjoining Areas) direction no. 76 and 77 regarding regulation of DG sets.
14. In the case of usage of ground water, the Project Proponent must obtain NOC from UPGWD within one month from the date of issue of CTE, unless falling in exempted category as per MoJS Guidelines dated 24.09.2020 and amendments dated 29.03.2023 thereto.
15. Project shall ensure the compliance of Environment standards as per Environment (protection) Act 1986. Maximum quantity of treated water shall be used in gardening /flushing. The Unit will ensure the continuous and uninterrupted data supply from the OCEEMS to the CPCB server. The unit will follow the CPCB Guidelines for Utilization of Treated Effluent in Irrigation available in the CPCB web portal.
16. The APCS will be maintained and operated in such a manner that emissions always conform to the standard laid down under the E.P Act 1986 as amended.
17. The industry shall comply the provisions of Hazardous and Other Waste (Management and Transboundary Movement) Rules 2016 and shall obtain authorization for the disposal of hazardous waste.
18. This Consent to Establish (CTE) order shall automatically become invalid on issuance of Closure Order by C.P.C.B / UPPCB and further on Revoking of Closure order, the Consent order shall become valid.
19. The industry shall comply with various provisions of Air (Prevention and Control of Pollution) Act 1981 as amended, Water (Prevention and Control of Pollution) Act 1974 as amended and all other applicable rules notified under E.P. Act 1986 and the various orders issued by the MOEF&CC, CPCB and SPCB in time to time .
20. The industry shall provide adequate arrangement for fighting the accidental leakages/dischage of any air pollutant/gas/liquid from the vessel, machinery etc. which are likely to cause fire hazard including environmental pollution.
21. The industry shall install electromagnetic flow meter at water source and outlet of ETP, and maintain the records of water abstracted and recycled treated effluent. The treated effluent from the Effluent Treatment Plant shall be used completely in the manufacturing process. No Treated water shall be discharge outside the factory premises in any circumstances.
22. Industry shall install at sufficient height from the ground level Open to Network HD PTZ Camera at the outlet of STP and its URL and password shall be provided to the UPPCB Control room.

at the outlet of STP and its URL and password shall be provided to the UPPCB Control room.

23. Industry shall comply with various Waste Management Rules as notified by MoEF&CC i.e. Plastic Waste Management Rules, 2016, Solid Waste Management Rules, 2016, Hazardous and Other Wastes (Management and Transboundary) Rules, 2016, E-waste (Management) Rules, 2016, Construction and Demolition Waste Management Rules, 2016, Battery Rules 2000 and Noise Pollution (Regulation and Control) Rule, 2000.

24. Industry shall install and maintain Online Continuous Effluent and emission Monitoring System (OCEMS) on STP and stack & connect it with SPCBs and CPCB server, before start of production as per the direction of CPCB.

25. Industry shall comply the order passed by Hon'ble NGT time to time.

26. The industry shall ensure provisions of Roof Top Rain Water Harvesting system and Ground Water Recharging Proposal/ compliance report should be sent to the Board within One month.

27. Industry shall dispose the hazardous waste through authorized recyclers/TSDF.

28. Industry shall not use furnace oil/pet coke as a fuel.

29. Industry shall ensure proper disposal of boiler ash.

30. The industry should be operated in such a manner that it does not adversely affect the environment and the solid waste generated such as ash etc. be disposed in eco friendly manner.

31. The industry shall abide by orders / directions issued by Hon'ble Supreme Court Hon'ble High Court, Hon'ble National Green Tribunal, Central Pollution Control Board and U.P Pollution Control Board for protection and safe guard of environment from time to time.

32. The industry shall obtain prior consents in the event of any addition of new emission generation sources such as- Boiler/ Furnace/ Heaters/ D.G. Sets or alteration of existing emission sources in accordance with section- 21/22 of air Act 1981 (as amended respectively).

33. The industry shall establish Miyawaki forest inside the factory in sufficient area the treated effluent from the ETP shall be used for forestation.

34. Minimum 33% of the land on which industry is established will be covered by the plantation of tall trees of suitable species as per the guidelines set up by the Board vide its Office Order no.H16405/220/2018/02 dt. 16/02/2018. The copy of this guideline is available at URL http://www.uppcb.com/pdf/Green-Belt-Guidle_160218.pdf.

35. The Unit shall submit Bank guarantee of Rs. 1,00,000/- (Rs. One Lacs Only) for establishment of Miyawaki Forest as per the GO No. 1011/81-7-2021-09(writ)/2016, dated-13.10.2021 of Department of Environment, Forest and Climate Change within a month from the date of issue of this order with the proposal for proposed plantation.

36. A Bank Guarantee of Rs. 1,10,000/- (Rs. One Lakh Ten Thousand Only) shall be submitted within 15 days including the conditions mentioned at serial no.1 to 34 which will be valid for SIX YEAR otherwise this consent to establish shall be deemed to be withdrawn.

Please note that consent to Establish will be revoked, in case of, non compliance of any of the above mentioned conditions. Board reserves its right for amendment or cancellation of any of the conditions specified above. Industry is directed to submit its first compliance report regarding above mentioned specific and general conditions till 05/05/2025 in this office. Ensure to submit the regular compliance report otherwise this Consent to Establish will be revoked.

ANAND KUMAR ANAND ANAND KUMAR
'30'05+ 17:51:04 2025.04.05 ANAND
Chief Environmental Officer (Incharge), Circle 1

Dated:- 05/04/2025

Copy To -

Regional Officer, U.P. Pollution Control Board, Ghaziabad to ensure the compliance of the conditions imposed in the certificate.

ANAND KUMAR ANAND ANAND KUMAR
'30'05+, 17:51:26 2025.04.05 ANAND
Chief Environmental Officer (Incharge), Circle 1



1043

मिशन LIFE - पर्यावरण के लिए जीवन शैली (Lifestyle For Environment) जनसहभागिता का सन्देश



- स्वच्छता – देशसेवा में अपने परिवेश की स्वच्छता हेतु अपना सक्रिय योगदान सुनिश्चित करें
- संकल्प लें -एकल उपयोग प्लास्टिक उत्पाद जैसे कप, तश्तरी, चम्मच, स्ट्रॉ, ईयरबड्स आदि का उपयोग न हो एवं पर्यावरण अनुकूल विकल्पों जैसे कागज/पत्तों से बने दोने या कटलरी को प्राथमिकता दी जाय |
- एकल उपयोग प्लास्टिक उत्पाद के प्रयोग को रोकने एवं प्लास्टिक बैग के बजाय कपड़े के थैले का उपयोग करने मात्र से 375 मिलियन टन ठोस (प्लास्टिक) कचरे का उत्सर्जन बचाया जा सकता है
- चक्रीय अर्थव्यवस्था (सर्कुलर इकोनॉमी) का समुचित कार्यान्वयन वर्ष 2030 तक लगभग 14 लाख करोड़ रुपये की अतिरिक्त बचत उत्पन्न कर सकता है | वेस्ट /अपशिष्ट फेकने के पूर्व सोचें, ये किसी का संसाधन तो नहीं ...?
- अनुपयोगी इलेक्ट्रिक / इलेक्ट्रॉनिक उत्पाद को कचरे में फेकने से रुकें | इसके उपयुक्त निस्तारण हेतु इसे प्राधिकृत ई – वेस्ट रीसाइकलर को दें | प्राधिकृत ई-रीसाइक्लिंग इकाई में अनुपयोगी इलेक्ट्रिक / इलेक्ट्रॉनिक उत्पाद को देने मात्र से 0.75 मिलियन टन तक ई-कचरे का पुनर्चक्रण किया जा सकता है एवं ई-कचरे के विषम पर्यावरणीय दुष्प्रभाव से बचा जा सकता है
- बाहर जाते समय - सोचें कि क्या आपको वास्तव में परिवहन की आवश्यकता है - वह भी क्या व्यक्तिगत रूप से ? छोटी दूरी के लिए पैदल चलना पसंद करें, अथवा सम्भव हो तो कार पूल के रूप में संसाधन को साझा करें अथवा सार्वजनिक परिवहन पर विचार करें
- घरेलू स्तर पर कम से कम ठोस अपशिष्ट का उत्सर्जन करें और इनका प्रथाक्रीकरण करें
- उपयोगी शेष खाद्य सामग्री आपके स्वयं प्रयास अथवा निकटस्थ सक्रिय स्वयं सेवी संस्थाओं की सहायता से समाज के वंचित वर्ग तक पहुंचाई जा सकती है | वहीं अनुपयोगी भोजन /खाद्य सामग्री को कंपोस्ट (वर्मी कम्पोस्ट) करने से 15 अरब टन भोजन को नष्ट होने से बचाया जा सकता है
- ध्यान रखें - उपयुक्त नल और शावर के उपयोग से पानी की खपत को 30 - 40% तक कम किया जा सकता है। एवं उपयोग में न होने पर नलों को बंद रखने मात्र से 9 ट्रिलियन लीटर पानी बचाया जा सकता है
- ट्रैफिक लाइट/रेलवे क्रॉसिंग पर कार/स्कूटर के इंजन बंद करने मात्र से 22.5 बिलियन kWh तक ऊर्जा की बचत हो सकती है
- परम्परागत बल्ब के स्थान पर CFL का उपयोग बिजली की खपत में प्रभावी कमी लाते हैं | उपयोग में न होने पर बिजली उपकरणों को बंद करें | स्टार रेटेड विद्युत उपकरणों के उपयोग को प्राथमिकता दें

हमारे द्वारा अपनी जीवन शैली की प्राथमिकताओं का उचित और पर्यावरण अनुकूल पुनर्निर्धारण समाज और पर्यावरण के प्रति हमारा दायित्व है |

FORM II

[See paragraphs 11 (2) and 12 (1)]

APPLICATION FOR CONSENT TO OPERATE AN INDUSTRIAL PLANT, UNDER SECTION 25 OF THE WATER (PREVENTION & CONTROL OF POLLUTION) ACT, 1974 AND UNDER SECTION 21 OF THE AIR (PREVENTION & CONTROL OF POLLUTION) ACT, 1981

From

SHREE JI COAL COMPANY, Khasra No. - 181, Village - Muhiddinpur, Dabarsi, Ghaziabad (U.P.),GHAZIABAD,
Muhiddinpur,
Bhojpur,
GHAZIABAD

To

The Member Secretary
Uttar Pradesh State Pollution Control Board/Committee
T.C.12V, Vibhuti Khand, Gomti Nagar,
Lucknow(226010).

Sir,

I/ We hereby apply for Consent to operate an industrial plant or renewal of consent under section 25 of the Water (prevention & control of pollution) act, 1974 (6 of 1974) or for amended product, operation or process, or treatment and discharge of sewage / trade effluent and under section 21 of the Air (prevention & control of pollution) act, 1981 (14 of 1981) or for amended product, operation or process, or treatment and emission or continuation of emission of air pollutants and authorization application under the Hazardous Wastes (Management and Handling) Rules, 1989 as amended

from a land / premises owned by M/s. _____

at location_____

as per the details given below:

TO BE FILLED BY APPLICANT
PART A: GENERAL

S. No.	Required Details	:	
1.0	Project Details		
1.1	Name of the Project / Industry / TSDF	:	SHREE JI COAL COMPANY
1.2	Project Proposal	:	reNew
1.3	Details of Environment Clearance	:	Not Applicable
1.4	Address of the Site / Unit	:	Plot / Survey No : Khasra No. - 181, Village - Muhiddinpur, Dabarsi, Ghaziabad (U.P.)
		:	Village : Muhiddinpur
		:	Tehsil : Bhojpur
		:	District : GHAZIABAD
		:	State / UT : Uttar Pradesh
		:	Pin code : 201015
2.0	Details of Applicant / Occupier		
2.1	Name of the Applicant / Occupier	:	SHUBHAM GOEL
2.2	Designation	:	Proprietor
2.3	Nationality of the Occupier	:	Indian
2.4	Correspondence Address	:	Plot / Survey No / Street Name : KHASRA NO. 181, VILLAGE - MUHIDDINPUR, DABARSI, GHAZIABAD, UTTAR PRADESH - 201015
		:	Village / Town / City : Khasra No. - 181, Village - Muhiddinpur, Dabarsi, Ghaziabad (U.P.)
		:	Tehsil / Taluk : Khasra No. - 181, Village - Muhiddinpur, Dabarsi, Ghaziabad (U.P.)
		:	District : GHAZIABAD
		:	State / UT : Uttar Pradesh
		:	Pin code : 201015
2.5	Contact Details of Plant Head with: Alternate details	:	Name & Designation : 1. SHUBHAM GOEL / PROPRIETOR
		:	e-mail address : 1. goelshubham1987@gmail.com
		:	Landline Number : 1. 0120-0
		:	Mobile Number : 1. 8527130645

3.0	Legal Status of the Company	
3.1	Individual / Proprietary concern / Partnership firm / Joint family concern / Private Limited Company / Public Limited Company / Foreign Company / Limited Liability Partnership. Note: Registration Number and Authority shall be mentioned.	: Proprietary Firm
3.2	Central Govt. / State Govt. / Central PSU / State PSU / Joint Venture (Pvt. + Govt.), (Govt. + Govt.), (Pvt. + Pvt.)	: Proprietary Firm



4.0	Location of the Project /Industry/Activity:		
4.1	Location	:	
4.2	Bounded Latitudes (North)(8 digit after decimal	:	0
4.3	Bounded Longitudes (East)(8digit after decimal	:	0
4.4	Located in Eco-Sensitive Zone of Protected Area, Coastal Regulation Zone, Biosphere, Reservoir, Forests, Mangroves, Rivers, Archeological monuments, Critically Polluted Area, Non-attainment Cities, Polluted River Stretch, Hill stations (altitude > 600M), Major towns and Cities	:	Major towns and Cities
4.5	Survey of India Topo Sheet Number	:	NA
4.6	Land details (as per Panchayat, Tehsil, District)	:	Owned/Leased : Owned
		:	Total Area in Ha : -
		:	a) Non-Forest in Ha : -
		:	b) Forest in Ha : NA
		:	Annual Lease Value, in case of Leased in Rs. : NA
		:	Buildup Area in Sq. M. : NA
		:	Green Belt cover in % of total area : NA
4.7	Extent of Land in Sq. m	:	Own-Agricultural : NA
		:	Industrial : NA
		:	Converted : NA
		:	Industrial Area : NA
		:	a) Applied and not allotted : Allotted
		:	b) Applied and allotted : Allotted
		:	c). Leased : Own Land

5.0	Category & Classification of the Project/Industry/Activity :						
5.1	Category of Industry (Red, Orange, and Green)	:	Category	:	BLUE		
			Pollution Index	:	86.0		
5.2	Industrial Sector/Type	:	1.1 Municipal Solid Waste Management Facility - Municipal Solid Waste Management Facility (Sanitary landfill/ Integrated Sanitary landfill with material recycling facility/ refused derived fuel, etc.)				
5.3	Grossly Polluting/17Category/ Others	:	Yes				
5.4	Scale of Industry based on Capital Investment (Micro/ Small /Medium /Large))	:	Total Capital Investment (Rs.)	:	409.6		
			Scale/Classification	:	small		
5.5	Products / By-Products: Manufacturing capacity (TPD/TPA)	:	Products/ By-products	:	Capacity		
			RDF - 400 TPD	:	400.0		
			Bio Compost - 100 TPD	:	100.0		
			Inert - 400 TPD	:	400.0		
5.6	Raw Materials / Chemicals Consumption for manufacturing capacity (TPD & TPA)	:	Raw Materials	:	Consumption		
			Municipal Solid Waste (M.S.W.) - 900 MTD	:	Municipal Solid Waste (M.S.W.) - 900 MTD		
5.7	Brief manufacturing Process with process flow chart and Material Balance, Advantage of Technology etc.	:	Not Attached				
5.8	Date / Expected date of commencement of production	:	30/09/2025				
5.9	Number of people to be employed	:	20				
5.10	Industry Shifts/ Weekly off	:	Shifts(I/II/III) & in Hours	:	General Shifts		
			Weekly off in days	:	NO		
5.11	Use of Hazardous Chemicals as per MSHIC Rules	:	S. No	Chemicals	HS Code	Storage capacity	Daily consumption
5.12	Insurance under PLI Act,1991	:					

PART B: WASTE WATER ASPECTS

6.0	Water Consumption and Wastewater Generation		
6.1	Source of Water	:	[Ground Water (within premises)]
6.2	Authority Granting permission & Quantity permitted	:	Authority: [UPGWD]
			Quantity: [9.0]
6.3	Water Consumption (KLD) for manufacturing capacity	:	[9.0]
6.4	Water Usage for manufacturing capacity	:	Purpose : KLD
			Domestic : 2.0
			Other Utilities- Other Utilities- Washing And Cleaning : 7.0
6.5	Wastewater Generation (KLD) for manufacturing process	:	
	Wastewater from various sources	:	Purpose : KLD
			Domestic : 1.0
			Other Utilities- Other Utilities- Leachate @ 20 KL/Day is treated in ETP & used in gardening / Sprinkling : 0.0
6.6	Wastewater Treatment Systems	:	Type of Effluent KLD Treatment System
			Any other ETP
6.7	Details Sewage Treatment Plant(s)	:	S. No. Capacity of STPs KLD
			1 Domestic Waste Water Taken Care In Septic Tank And Sock Pit System 1.0
	Mode of disposal of treated effluent	:	Dom. Eff. Disposed Through Septic Tank/Soak Pit
6.8	Details Effluent Treatment Plant(s)	:	S. No. Capacity of ETPs KLD
			NA
6.9	Capacity of treated effluent sump / guard pond, if any	:	NA
6.10	Schematic diagram of the treatment scheme with inlet/outlet characteristics of each Unit operation/process	:	Not Attached

6.11	Quality of Effluent before & after treatment (at the final outlets) in respect of pH, SS, TDS and constituting major ions, BOD/COD, Oil & Grease, and relevant metals and nutrients as per the process/standards. (Attach analysis report of untreated and treated effluent from the EPA recognized Lab) Note: For proposed unit furnish expected characteristics of the effluent	:	Not Attached
6.12	Name of River/Creek/Estuary/Drain (owner of sewer)/Sea/Land connected to ETP	:	NA
6.13	Details of Solid Wastes separately for 'Hazardous' and 'Other' wastes covered under H&OW Rules, 2016 and other solid wastes not covered under H&OW Rules, 2016,including their management system	:	The unite will be complying with Hazardous waste Rule 2016
6.14	Details of treatment-performance and environmental-compliance monitoring and reporting system	:	Quarterly reports as required will be submitted.
6.15	Any relevant information not covered in the above items	:	NA

PART C: AIR EMISSION ASPECTS

(Information required in case of industrial establishments having chimneys)

7.0 AIR EMISSION ASPECTS

7.1	Fuel Consumption per Hour and TPD for manufacturing capacity	:	S. No	Fuel	Quantity	Ash%	S%
			1	Others	0.0		
7.2	Details of Stack (Process, fuel, D.G): a. Number of stacks and vents with height and diameter(m) b. Quality and quantity of stack emissions from each stack and vent c. Major industrial processes / sources of fugitive emission d. Brief account of air pollution control units to deal with the emission						
Stack	Attached to	Fuel	Height (m)	Diameter (m)	Pollutants	Control system	Port Hole & Platform
1	DG Set	Diesel/PNG	1.6	0	0	Others	D.G. Set of Cap. 62.5 KVA & 15 KVA
7.3	D.G. Sets	:	S. No	KVA	Acoustic status	Height (m)	
			1	62.5 KVA & 15 KVA (RECD Or Dual Fuel System)	As Per CAQM Guideline	1.6 & 0.7	
7.4	Quality of source emission (before treatment/ control) and after treatment/ controlled emission (at stacks/vents) in respect of PM, SO₂, NO_x, and other relevant air pollutants as per the process/standards. (Attach analysis reports of stack emissions from the EPA recognized Lab) Note: For proposed unit furnish expected characteristics of the emissions		:	Not Attached			
7.5	Odorous compounds, if any and control measures provided		:	The unit will be provided to control odorous, if any.			
7.6	Details of treatment/control performance and environmental compliance monitoring and reporting system		:	Quarterly reports as required will be submitted.			
7.7	Any relevant information not covered in the above items		:	Leachate @ 20 KL/Day is treated in ETP & used in gardening / Sprinkling			

PART D:HAZARDOUS WASTE ASPECTS

(Information required in case of industrial establishments generating Hazardous Waste)

8.0 Hazardous Waste Management

8.1	Process generating Hazardous waste	:	S. No	Process	Clause of Schedule I	Quantity/Annum
			1	Used Oil	Schedule - 1, Cat 5.1	0.012
			2	Cotton Rags	Schedule - 1, Cat 33.2	0.66
			3	Sludge (Leachate)	Schedule - 1, Cat 35.3	33.0
8.2	Consent / Authorization Required for	:	S. No	Activity	Please tick	
			1	Generation	<input checked="" type="checkbox"/>	
			2	Collection		
			3	Storage	<input checked="" type="checkbox"/>	
			4	Transportation	<input checked="" type="checkbox"/>	
			5	Reception		
			6	Reuse		
			7	Recycling		
			8	Recovery		
			9	Pre-processing		
			10	Co-processing		
			11	Utilization		
			12	Treatment		
			13	Disposal	<input checked="" type="checkbox"/>	
14	Incineration					
8.3	Technical Capabilities / Facilities	:	S. No	Capabilities	:	
8.4	Nature (Characteristics of wastes) and quantity of waste	:	a) Handled per annum:	Sludge 33.0 MT/Annum, Used Oil 0.012 KL/Annum, Cotton Rags - 0.66 MT/Annum		
			b) Stored at any time:	NA		
8.5	Mode of Management / Disposal of above Wastes	:	S. No	Disposal	Please tick	
			1.	Secured storage within industrial unit		
			2.	Utilization with in the plants (if not, please provide details of utilization)		
			3.	Common TSDF	<input checked="" type="checkbox"/>	
				Within the State		
	Outside the State					
4.	Others					
8.6	Arrangement for transportation of H.W. to actual users / TSDF	:	TSDF			
8.7	Details of the environmental safeguards and environmental facilities provided for safe handling of all the wastes;	:	Seprate storage area provided			

8.8	Hazardous and other wastes Generated as per these rules from storage of hazardous Chemicals as defined under the Manufacture, Storage and Import of Hazardous Chemicals Rules, 1989.	:	
8.9	For Treatment, storage and disposal facility (TSDF) operators	:	<p>1. Please provide details of the facility including:</p> <p>a) Location of site with layout map :NA Not Attached</p> <p>b) Safe storage of the waste and storage capacity :NA</p> <p>c) Treatment processes and their capacities:NA</p> <p>d) Secured landfills:NA</p> <p>e) Incineration, if any:NA</p> <p>f) Leachate collection and treatment system:NA</p> <p>g) Firefighting systems:NA</p> <p>h) Environmental management plan including monitoring:NA</p> <p>i) Arrangement for transportation of waste from generators:NA</p> <p>2. Please provide details of any other activities undertaken at the TSDF site:</p> <p>NA</p>

Note:

1. In case of renewal of authorization, previous authorization numbers and dates and provide copies of annual returns of last three years including the compliance reports with respect to the conditions of Prior Environmental Clearance, wherever applicable.
2. Provide copy of the Emergency Response Plan (ERP) which should address procedures for dealing with emergency situations (viz. Spillage or release or fire) as specified in the guidelines of CPCB. Such ERP shall comprise the following, but not limited to:
 - Containing and controlling incidents so as to minimise the effects and to limit danger to the persons, environment and property;
 - Implementing the measures necessary to protect persons and the environment;
 - Description of the actions which should be taken to control the conditions at events and to limit their consequences, including a description of the safety equipment and resources available;
 - Arrangements for training staff in the duties which they are expected to perform;
 - Arrangements for informing concerned authorities and emergency services; and
 - Arrangements for providing assistance with off-site mitigatory action.
3. Provide undertaking or declaration to comply with all provisions including the scope of submitting bank guarantee in the event of spillage, leakage or fire while handling the hazardous and other waste.

8.10	For Recyclers or pre-processors or co-processors or users of hazardous or other wastes)	:	a) Nature and quantity of different wastes received per annum from domestic sources or imported or both	: NA
			b) Installed capacity as per registration issued by the District Industries Centre or any other authorized Government agency.	: Not Attached
			c) Provide details of secured storage of wastes including the storage capacity.	: NA
			d) Process description including process flow sheet indicating equipment details, inputs and outputs (input wastes, chemicals, products, by-products, waste generated, emissions, waste water, etc.).	: Not Attached
			e) Provide details of end users of products or by-products.	: NA
			f) Provide details of pollution control systems such as Effluent Treatment Plant, scrubbers, etc. including mode of disposal of waste	: NA
			g) Provide details of occupational health and safety measures:	: NA
			h) Has the facility been set up as per Central Pollution Control Board guidelines? If yes, provide a report on the compliance with the guidelines.	: NA
			i) Arrangements for transportation of waste to the facility:	: NA
8.11	Any relevant information not Covered in the above items	:	NA	

PART E: PAYMENT DETAILS

9.0 Payment Details

9.1	Payment Mode	:	Online
9.2	Transaction Details in case of online	:	Payment will be done On Single Window Portal
9.3	Draft details in case of offline	:	Amount(Rs):
			Draft No:
			In favour of:
			Bank Name:
			Date:
9.4	Amount of Fee paid	:	Rs.170000.0

DECLARATION

a. I/We declare that the above furnished information is true and correct to the best of my/our knowledge. I/We am/ are aware that furnishing any wrong information is punishable under Section 38(f) of the Air (Prevention & Control of Pollution) Act, 1981, Section 42(f) of the Water (Prevention & Control of Pollution) Act, 1974 and Authorization under the Hazardous and Other Wastes (Management and Transboundary Movement) Rules 2016.

b. I / We hereby submit that in case of any change from what is stated in this application in respect of raw materials, products, process of manufacture and treatment and/or disposal of effluent, emission, hazardous wastes etc. in quality and quantity; a fresh application for Consent shall be made and until the grant of fresh Consent is granted, no change shall be made. I/ We am/are aware that the violations of Section 21 attract penal provisions under the relevant provisions of the Air (Prevention & Control of Pollution) Act, 1981, the violations of Section 25 attract penal provisions under the relevant provisions of the Water (Prevention & Control of Pollution) Act, 1974 and Authorization under the Hazardous and Other Wastes (Management and Transboundary Movement) Rules 2016.

c. I / We herewith submit an affidavit on the basis of which consent to Operate will be issued to me/us and I/ We will be held responsible under Section 39 of the Air (Prevention & Control of Pollution) Act, 1981/under Section 45(A) of the Water (Prevention & Control of Pollution) Act, 1974 & Authorization under the Hazardous and Other Wastes (Management and Transboundary Movement) Rules 2016 or any misleading / wrong representation.

d. I / We undertake to furnish any other information within one month of its being called by the State Board.

Date: 2025-09-16

Place: Ghaziabad

Name & Signature of the Occupier/

Authorized Signatory

Shubham Goel

Mandatory Documents to be enclosed for grant of Consent to Operate:

1. Licenses / Certificates:

(a) Legal Status of Company:

- i. Partnership / Proprietary / Company etc.; or
- ii. SSI / MSME Certificate (Udyog Aadhar) / Memorandum of Entrepreneurship, if applicable;

(b) Location of the Project:

- i. Industrial Area: Allotment letter from the respective Industrial Area Development Board /Corporation / Land Possession Certificate; or
- ii. Other than Industrial Area: Registered Land Deed / Land Conversion Certificate from concerned Authority / Rent (or) Lease Agreement in case of the property is on rent / lease;

(c) Mining Project: Mineral Mining Lease permission granted by the Department of Mines SS & Geology, if applicable;

(d) Environmental Clearance issued by the competent authority

(e) Investment: Chartered Accountant Certificate about proposed Capital Investment.

2. Technical Details:

- i. Environmental Impact Assessment Report, submitted to SEIAA of State Govt or Govt of India
- ii. Project report comprising manufacturing process ,raw materials, wastewater generation from various activity, effluent treatment plant, Fuel used, Sources of emission and air pollution control devices proposed

3. Compliance report of the consent to establish / consent to operate for expansion and renewal, as applicable.

Document List-

Bank Guarantee

Balance sheet Or CA Certificate

Agreement Copy

Compliance Report

Letter



Annexure-7**IN THE HIGH COURT OF JUDICATURE AT ALLAHABAD**

**SHORT COUNTER AFFIDAVIT
(ON BEHALF OF RESPONDENT NO.2)****IN
CIVIL MISC. WRIT PETITION (P.I.L.) NO. 2281 OF 2021
(Under Article 226 of the Constitution of India)
(DISTRICT: HAPUR)**Jankalyan Kisan Welfare Samiti Through its President Rajiv Tomar,
NH-9, Jindal Nagar, School Market, Galand HapurPetitioner

Versus

1. State of U.P. through Principal Secretary Urban Development
Lucknow.
2. District Magistrate, Hapur.
3. Nagar Nigam Ghaziabad through its Municipal Commissioner.
4. Ghaziabad Development Authority Ghaziabad through its Vice
Chairman.
5. The Secretary, U.P. Pollution Control Board, Lucknow.
6. Union of India through the Secretary Ministry of Environment
New Delhi.
7. G.C. Solutions Private Ltd. Regus Elegance 2F, Elegance Jasola
District Centre, Old Mathura Road, New Delhi through its
director T.G.W. Gleliing.

----- Respondents

Affidavit of Sri Amar Pal Singh, aged about
51 years, son of Late Samay Singh, Posted
posted as Naib Tehsildar, Tehsil-Dhaulana,
District-Hapur.

(Deponent)

I, the deponent above named do hereby solemnly affirm and state on
oath as under:

1. That, the deponent is Presently Posted as Naib Tehsildar, Tehsil-Dhaulana, District-Hapur, and is authorized to file the present Counter Affidavit on behalf of Respondent No. 2 and as such the deponent is fully acquainted with the facts deposed below.
2. That, the deponent has read over the entire contents of the writ petition, its annexure and the affidavit in support of the same. Having understood the contents he is in position to reply the same as under.
3. That before submitting parawise reply to the writ petition some necessary facts to resolve the controversy raised in the writ petition are as follows:-
4. That the above note noted PIL has been filed seeking primary relief of order or direction in nature of Mandamus to direct the respondents to construct 'Solid Waste Management Plant' (SWMP) at Village Dundahera at District Ghaziabad and further claiming writ order or direction in nature of Certiorari quashing the lease deed dated 14.10.2019, executed by Nagar Nigam Ghaziabad, in favour of M/s G.C. International, Netherlands, making available land for construction of SWMP at Village Galand District Hapur.
5. That pursuant to the enforcement of the Municipal Solid Waste (Management and Handling) Rules 2000 in the State of UP with effect from 25.09.2000, the UP Pollution Control Board vide its letter dated 05.09.2001 issued directions to all Municipalities and Municipal Corporation to make compliance of the aforesaid Rules of 2000, by making arrangements for Solid Waste Management in their respective areas of operation.
6. That in compliance of the mandate of the Rules of 2000 and directions issued by UP Pollution Control Board, an expert committee of HUDCO, Hindon Air Force, UP Pollution Control Board, Union of India, Nagar Nigam Ghaziabad and Ghaziabad Development Authority, made a joint inspection of Villages Dundaheda and Chipiyana in District Ghaziabad for proposed construction of SWMP in 47 acres of land in the aforesaid Villages for management of Solid Waste generated in Ghaziabad Municipal Area. Thereafter the Municipal Commissioner, Nagar Nigam

Ghaziabad vide his letter dated 26.02.2004, informed the State Government about the proposed construction of SWMP in Villages Dundaheda and Chipiyana for management of the solid waste generated every day in Municipal Area Ghaziabad and adjoining Municipal Areas of the smaller Townships around Ghaziabad. For the purpose on 14.10.2004 Nagar Nigam Ghaziabad handed over possession of about 14 acres of land (available with it) in Village Dundahera and Chipiyana to Project Director, Jal Nigam / executing agency, for construction of SWMP in said villages, and further undertaking to provide additional land for the plant after obtaining requisite changes in the Master Plan of District Ghaziabad from Ghaziabad Development Authority.

7. That while the aforesaid proceedings for setting up the SWMP in Villages Dundahera and Chipiyana were being undertaken at the level of Nagar Nigam Ghaziabad, State Authorities and Constructing Agency, the Ghaziabad Development Authority approved a Detailed Project Report (DPR) / site plan for Integrated Township over about 14 acres of land in Village Dundahera in favour of private builders namely M/s Crossing Infrastructure Private Limited, Agarwal Associates, Samar Construction Limited, etc., who instigated the local villagers / residents of Dundahera to raise agitation against the proposed SWMP. Consequently various Civil Misc. Writ Petitions – 254 of 2009; 59514 of 2009; 39389 of 2009; 64043 of 2009; 64347 of 2009; 64348 of 2009; 68558 of 2009 & 1836 of 2011 were filed before the Hon'ble High Court challenging the proposal for SWMP in villages Dundahera and Chipiyana, Ghaziabad. The aforesaid writ petitions were jointly dismissed vide judgment and order dated 30.08.2011 imposing heavy cost on the petitioners. (Reference may kindly be made to annexure 3 to the writ petition).
8. That against judgment and order dated 30.08.2011 private builders and some individuals have filed SLP No.32118 of 2011 (now converted in Civil Appeal No.548 of 2016), SLP No.245 of 2012 (now converted in Civil Appeal No.515 of 2016), SLP No.34058 of 2013 (now converted in Civil Appeal No.764 of 2016), which are pending adjudication before

Hon'ble Supreme Court and wherein interim orders prohibiting construction of SWMP in Village Dundahera and Chipiyana are operating. Meanwhile one Tarun Bharat Chauhan has also filed OA No. 282 of 2013 before the National Green Tribunal against construction of SWMP in Village Dundahera and Chipiyana, wherein the Hon'ble NGT initially granted interim stay order on 20.09.2013 and thereafter passed final order dated 16.12.2016, granting permanent prohibitory injunction restraining Nagar Nigam from dumping Municipal Waste in the aforesaid disputed villages and further to remove dumped municipal waste, therefrom within six weeks. The SLP filed by the Nagar Nigam against the order of NGT dated 16.12.2016 has been dismissed by the Hon'ble Supreme Court order dated 04.01.2018. Photocopy of the interim order dated 26.02.2013 passed in SLP No. 32118 of 2011 and photocopy of the operative portion of the order of NGT dated 16.12.2016 are being brought on record and filled as **Annexure No. S.C.A.1** to this counter affidavit.

9. That as the proposed establishment of the SWMP at Villages Dundahera and Chipiyana ran into difficulties on account of circumstances mentioned herein above, the State Government took initiative for implementing the Rules of 2000 in the District of Ghaziabad, under its Solid Waste Management Policy, issued vide G.O. No. 2221/Nine-5-18-352Sa/2016 dated 29.06.2018. In this sequence the State Government at **International Investors Submit** held at Lucknow on 21/22.02.2018, signed MOU dated 25.05.2018, with the Honorary Consulate of the Kingdom of the Netherlands and firm M/s G.C. Internationals of Netherlands, for construction of 'Waste to Energy / SWMP' plant at Villages Galand and Pipalheda, Hapur, Ghaziabad, in which 2300 Tons of Solid Waste generated per day, from Municipal Areas of Modinagar, Muradnagar, Loni, Khaoura, Niwari, Patla, Fareednagar, Dasna, Hapur, Babugarh, Pilkhuwa and Nagar Nigam Ghaziabad shall be recycled to generate 50-60 mega watts of electricity, extract usable metals and produce other recycled products, including manure etc.,. The department of Urban Development of UP issued **Letter of Acceptance** dated

05.11.2018 for construction of SWMP to M/s G.C. Internationals, Netherlands / executing agency and the consulates of Kingdom of Netherlands for setting-up 'Waste to Energy Plant / SWMP' at Village Galand and Pipalheda, Hapur, Ghaziabad. Photocopy of the Letter of Acceptance dated 05.11.2018 is being filed herewith and marked as **Annexure No.S.C.A.2** to this counter affidavit.

10. That in response to the aforesaid Letter of Acceptance dated 05.11.2018, the executing agency / M/s G.C. Internationals, Netherlands submitted requirement of about 40-50 acres of land for setting up Waste to Energy Plant / SWMP at Villages Galand and Pipalheda, Hapur, Ghaziabad which was required to be made available by Nagar Nigam Ghaziabad. Accordingly vide lease deed dated 14.10.2019 (Annexure No. 4 to the writ petition), the Nagar Nigam Ghaziabad made available 12.1099 hectares or 121099 sq meters of land in the aforesaid villages to the executing agency / M/s G.C. Ind. Solutions Pvt. Ltd. and vide letter dated 03.06.2020 transferred total of 15.9004 hectares / 39.29 acres in favour of M/s G. C. Internationals. Photocopy of the transfer letter dated 03.06.2020 is being filed herewith and marked as **Annexure No.S.C.A.3** to this counter affidavit.
11. That it is further relevant to submit that, in this sequence, the Department of Urban Development, Government of UP has executed a support agreement dated 14.10.2019, in favour of executing agency / M/s G.C. Internationals, Netherlands. Photocopy of the support agreement dated 14.10.2019 is being filed herewith and marked as **Annexure No.S.C.A.4** to this counter affidavit.
12. That as per terms of Letter of Acceptance dated 05.11.2018, the time line for completion and commencement of SWMP / Waste to Energy Plant at Villages Galand and Pipalheda was three years, expiring in November 2021. However, on the request of the executing agency / respondent no.7, the timeframe for MOU has been extended till 13.07.2024, whereas the timeframe for completion of SWMP / Waste to Energy Plant has been extended for next 24 months. Photocopy of the

letter dated 20.03.2023 extending the timeframe is being filed herewith and marked as Annexure No.S.C.A.5 to this counter affidavit.

13. That after the aforesaid formalities, the executing agency / M/s G.C. Internationals / respondent no.7 is proceeding to construct SWMP / Waste to Energy Plant in Villages Galand and Pipalheda on the land made available by Nagar Nigam Ghaziabad in pursuance of the project of the State Government. However the petitioner with the help of local villagers is creating obstructions in the execution of the project by raising agitations / dharnas and have now filed the above noted PIL to stall the construction of SWMP at Village Galand and Pipalheda and further seeking relief for cancellation of the lease deed dated 14.10.2019, whereby the land for construction of SWMP at Villages Galand and Pipalheda, Hapur, Ghaziabad have been made available to respondent no.7 by the answering respondent.
14. That it is not out of place to mention here that when the executing agency endeavored to make necessary construction hindrance was created in the work and on 22.10.2021, the then SDM, Dhaulana making correspondence to C.O Police, Pilkhua where hindrance in the work of waste to energy plant being made in Galland and with the request to investigate in the matter. On 17.12.2021, SDM, Dhaulana wrote a letter to DM, Hapur regarding the adjournment of protest by Jan Kalyan Kisan Welfare Samiti, Galland on 06.12.2021. It was also mentioned that extensive discussion was held with the villagers regarding construction of Waste to energy plant in Village Galland and Village Pipalhaida.
15. That on dated 06.10.2022 another meeting was held among Jan Kalyan Kisan Welfare Samiti Galland, farmers, villagers and political parties regarding the selling of the above-mentioned Plot nos, to the purchaser Nagar Nigam, Ghaziabad and restricting the construction of Waste to energy plant. However, during the same time by Nagar Nigam Ghaziabad approx. 100 to 125 trucks with loaded garbage arrived at Waste to energy plant and dumping of the garbage in the concerned plots was attempted, which was heavily opposed by the villagers, political parties and kisan samiti. During the same time police force was

called. On the disputed/concerned land, Nagar Nigam, Ghaziabad tried to make boundary around the said property. The abovementioned boundary was destroyed immediately by the farmers, political parties and Jan Kalyan Saimiti. After which, on 12.10.2022 FIR was lodged against the concerned persons in Thana Pilkhua, Tehsil Dhaulana, District Hapur.

16. That On dated 08.11.2022 a correspondence was made by DM, Hapur to S.P. Hapur with respect to providing sufficient police force (including female constables) and appointing executive magistrate for constructing boundary on total 17.9084 hectare i.e. 44.25 acres land in Galland and Piplahaida. In reply of the abovementioned letter, it was informed by S.P. Hapur that after organization of 'Ganga Snan Mela' in Tehsil Garhmukhteshwar, District Hapur the police force will be available. Hence, regarding DM Hapur's aforesaid letter, police force was not made available by S.P. Hapur.
17. That several efforts were made thereof to persuade the villagers that the construction of Waste to Energy Plant may be beneficial in view of scientific processing of the garbage with no adverse effect on the environment of the villagers.
18. That it appears that Nagar Nigam, Ghaziabad had a processing plant at Village Jagjeevanpur, District-Ghaziabad for processing garbage/waste. It further appears that residents near the aforesaid processing plant were started raising objections and one Jai Sri Bansal approached filed Original Application No. 75 of 2023 before the Hon'ble National Green Tribunal, New Delhi directing the respondent Nos. 2, 3 and 4 not to grant any fresh regulation for dumping the garbage in the area as well as to immediately stop dumping wastage and remove dumping yard from the above mentioned site as Ghaziabad, Uttar Pradesh and resolve the issue at the earliest in public interest. For brevity the relevant extract of the aforesaid Original Application No. 75 of 2023 is being filed herewith and marked as **Annexure No. SCA-6** to this affidavit.
19. That the aforesaid application was dispose off with the direction that Ghaziabad Nagar Nigam may give an action taken report to the Tribunal

on or before 15.03.2023. A true copy of the order dated 10.02.2023 passed by the Hon'ble National Green Tribunal is being filed herewith and marked as **Annexure No. SCA-7** to this affidavit.

20. That applicant on Original Application No. 75 of 2023 filed Execution Application before National Green Tribunal alleging that its direction is not complied with.
21. That it appears that in the execution application the District Magistrate, Ghaziabad has filed the action taken report stating that 44.25 acre of land was made available to the Municipal Corporation, Ghaziabad in Village Galand and Village Pipalhaida and that there was a public agitation at Galand. It was further stated in the report that Village Galand and Village Pipalhaida false within the jurisdiction of District Magistrate, Hapur, hence, a communication has been send in this regard. A true copy of the order dated 05.07.2024 passed by the National Green Tribunal referring to action taken by the Nagar Nigam, Ghaziabad and the report of the District Magistrate, Ghaziabad is being filed herewith and marked as **Annexure No. SCA-8** to this affidavit.
22. That it is in this background action taken report was desired from District Magistrate, Hapur to be filed in the execution matter pending before Hon'ble National Green Tribunal, New Delhi.
23. That as desired the District Magistrate, Hapur filed an affidavit on compliance of order dated 26.09.2023 followed by additional affidavit of District Magistrate, Hapur submitting before the Tribunal that repeated efforts for construction of solid waste management plant including open meeting with villagers and the Jan Kalayan Kisan Samiti as resulted in unsuccessful outcome for brevity. True copy of the affidavit of the District Magistrate in compliance of order of the National Green Tribunal dated 26.09.2024 and the additional affidavit are being filed herewith respectively and marked as **Annexure Nos. SCA-9 and SCA-10** to this affidavit.
24. That the aforesaid facts and circumstances the relief for a direction to construct SWMP at Village Dundhra, District Ghaziabad as well as to quash the lease deed dated 14.10.2019 executed by respondent No.3 in

favour of respondent No.7 to construct SWMP at Village Galand, District-Hapur is not possible in view of the pendency of the matters pending before the Hon'ble Supreme Court as well as before the National Green Tribunal, New Delhi.

- 25. That in view of the facts and circumstances mentioned in the present counter affidavit, the present PIL filed on behalf of the petitioner society is misconceived and is devoid of merits and as such deserves to be dismissed with very heavy cost, at the discretion of the Hon'ble Court.

I, the deponent above named do hereby swear and declare that the contents of paragraph nos.....of this affidavit are true to my personal knowledge those of paragraphs nos.....of the affidavit are based on the perusal of the records and those of paragraph nos.....of this affidavit are based on legal advice, which all I believe to be true and correct and no part of it is false and nothing has been concealed in it.

SO HELP ME GOD.

(Deponent)

I, _____, Clerk to Standing Counsel, High Court Allahabad do hereby declare that the person making this affidavit and alleging himself to be the deponent is known to me from the perusal of records produced before me and I identified that she is the same person.

(CLERK)

Solemnly affirm before me on this day of July, 2025 at abouta.m./p.m. by the deponent who has been identified by the aforesaid person.

I have fully satisfied myself by examining the deponent that he understood the contents of this affidavit which has been read over and explained to him.

OATH COMMISSIONER

IN THE HIGH COURT OF JUDICATURE AT ALLAHABAD

I N D E X

IN

**SHORT COUNTER AFFIDAVIT
(ON BEHALF OF RESPONDENT NO.2)**

IN

CIVIL MISC. WRIT PETITION (P.I.L.) NO. 2281 OF 2021

(Under Article 226 of the Constitution of India)

(DISTRICT: HAPUR)

Jankalyan Kisan Welfare Samiti

-----Petitioner

Versus

State of U.P. and Others

-----Respondents

S.No.	Particulars	Dates	Annx	Page No.
1.	Short Counter Affidavit			
2.	Photocopy of the interim order passed in SLP No.32118 of 2011 and operative portion of the order of NGT	26.02.2013 & 16.12.2016	SCA-1	
3.	Photocopy of the Letter of Acceptance	05.11.2018	SCA-2	
4.	Photocopy of the transfer letter	03.06.2020	SCA-3	
5.	Photocopy of the support agreement	14.10.2019	SCA-4	
6.	Photocopy of the letter extending timeframe	20.03.2023	SCA-5	
7.	Copy of the aforesaid Original Application No. 75 of 2023.		SCA-6	
8.	A true copy of the order passed by the Hon'ble National Green Tribunal.	10.02.2023	SCA-7	
9.	A true copy of the order passed by the National Green Tribunal referring to action taken by the Nagar Nigam, Ghaziabad and the report of the District Magistrate, Ghaziabad.	05.07.2024	SCA-8	

10	Copy of the affidavit of the District Magistrate in compliance of order of the National Green Tribunal and the additional affidavit.	26.09.2024	SCA-9	
11	Copy of Additional Affidavit filed by the District Magistrate.		SCA-10	
12	Appearance Slip.			

Dated:

(A.K GOYAL)
Additional Chief Standing Counsel
High Court Allahabad.